

**THE CRIMINAL RULES OF PRACTICE
AND CIRCULAR ORDERS, 1990**

Rules and Orders for the Guidance of the Criminal Courts in the State:

Roc. No. 13/SO/88:- Whereas it is expedient to amend, consolidate and bring up to date the Criminal Rules of Practice and Orders, 1966, in accordance with the new code of Criminal Procedure, 1973 and incorporate therein the Orders, Notifications and Administrative Instructions issued from time to time by the Government and the High Court.

Now, therefore, in exercise of the powers conferred by Article 227 of

1. Short title:-

These rules may be called the Criminal Rules of Practice and Circular Orders, 1990

2. Definitions:-

In these Rules, unless the context otherwise requires; the Constitution of India and Sec. 477 of the Code of Criminal Procedure, 1973 and of all other powers hereunto enabling and with the previous approval of the Governor of Andhra Pradesh, the High Court of Andhra Pradesh hereby makes the following Rules and Orders for the guidance of the Criminal Courts in the State

CHAPTER-1

PRELIMINARY

- (a) "Code" means the Code of Criminal Procedure, 1973
- (b) "Government" means the Government of Andhra Pradesh
- (c) "High Court" means the High Court of Andhra Pradesh'

(d) “Sessions Judge” includes the Metropolitan Sessions Judge, “Chief Judicial Magistrate” includes the Chief Metropolitan Magistrate, “Magistrate” includes the Metropolitan Magistrate and “Special Magistrate” includes Special Metropolitan Magistrate.

3. Hours of Sitting:-

Courts shall ordinarily sit from 10.30 A.M to 5.00 P.M Sessions Judge and Magistrates shall ordinarily commence their sitting not later than 10.30 A.M each day, and unless the work for the day is disposed of earlier, shall not rise before 5-00.P.M except for launch on between 2.00 P.M. to 2.30 P.M.

4. Judicial Work to be done in Court Houses:-

No case shall be tried or heard and no judicial work formally announced or done on holidays declared by the High Court, except in exceptional circumstances and with the consent of both the parties.

5. Judicial work to be done in Court Houses:-

- (1) Judicial work, in so far as it relates to inquiries and trials, shall be done in the Court Houses.
- (2) Magistrates appointed to Mobile Courts may hold their sittings at any place within their territorial jurisdiction.
- (3) Cases relating to Juvenile Offenders and Women may be tried in camera.

- (4) Urgent bail applications presented out of Court hours may be disposed of at the residence of the Magistrate, but no order shall be passed in the case of Non-Bailable Offences without notice to the prosecution.

6. Working days and hours of Special Judicial Magistrates:-

Special Judicial Magistrates shall hold Court for three days in a week on every alternate working day commencing from Monday. They shall hold Court between 7.30 A.M. and 10.30 A.M. Special Judicial Railway Magistrates may hold Court at any time between 7.30 A.M., and 10.00 P.M. after giving advance intimation of holding Courts to the Chief Judicial Magistrate concerned.

CHAPTER –II

Process

SUMMONS AND WARRANTS

7. Witness summons may be signed by Ministerial officer:-

Summons issued to witnesses shall ordinarily be signed by the Chief Ministerial Officer of the Court. The words “By order of the Court” shall invariably be prefixed to the signature of the Chief Ministerial Officer in such cases.

8. Accused summons to be signed by Magistrate:-

Magistrates shall themselves sign summonses to accused persons.

In a proceedings instituted upon a complaint made in writing, the accused shall be furnished with a copy of such complaint as early as practicable and in any case not later than the first occasion when he appears in Court.

Note: - The Copy of the complaint may be sent with summons or warrant issued to the accused under sub-section (1) of Sec. 204 of the Code.

9. Place of Hearing to be stated:-

Every summons and every order of adjournment shall state the place in which the case to which it relates will be heard.

10. Plural to be used in respect of person summoned:-

In all summonses issued by the Criminal courts in the regional languages, the plural form of the pronoun shall be used in addressing the person summoned.

11. Warrant to bear sign manual of the Judge or the Magistrate:-

Facsimile stamps shall not be used for signing warrants or summonses. All warrants should receive the sign manual of the Judge or Magistrate from whose Court they are issued.

12. Medical witnesses and Chemical Examiner how to be summoned:-

(1) Summonses of the following classes of Medical Officers in the District should be issued in the manner specified below:-

- (a) Government Medical Officer in Government Medical Institution
- (b) Government Medical Officers in Zilla Parishad and Municipal Taluk Headquarters Medical Institutions.
- (c) Government Medical Officer lent for service in Zilla Parishad and Municipal Medical Institutions.
- (d) Zilla Parishad and Municipal Medical Officers.
- (e) Rural Medical Practitioners in-charge of Zilla Parishad Rural Dispensaries (who are neither Zilla Parishad servants nor government Servants); and
- (f) Honorary Medical Officers.

In the case of all these classes of Officers, summonses should be served direct on the Medical Officers when their absence from the station is not involved, and the fact intimated to the District Medical Officer concerned for information.

- (2) In case involving absence from the station, summons should be served through the district Medical Officer in respect of all classes of Medical Officers referred to the above except Honorary Medical Officers. The District Medical Officer while forwarding the summons to Medical Officers employed in Zilla Parishad and Municipal Medical Institutions whether they are Government servants lent to local bodies or are servants of local bodies should simultaneously send intimation to the Chairman of the Zilla Parishad or the Execution Authority of the Municipal Council through the chairman concerned. The same procedure shall be adopted in the case of Rural Medical Practitioners also. The arrangement for the running of the Medical Institutions will be made by the District Medical officer, wherever he has to do so and in other cases by the Chairman of the Zilla Parishad or the Execution Authority of the Municipal Council through the Chairman concerned.
- (3) In the case of Honorary Medical Officers, the summons should be served through the Superintendent or Medical Officer in-charge of the Medical Institutions so that he may make necessary arrangements for the relief of the Honorary Medical Officer.
- (4) In all cases where the time available is short or the Medical Institution is distant, a telegram may be sent.
- (5) In cases where Superintendents of Hospitals and Civil Surgeons are required to attend Criminal Courts to give evidence on professional Matters, the summonses shall be served on them direct, when their absence from station is not involved. But the fact should be intimated simultaneously to the Director of

Medical Services, Andhra Pradesh. In the case of summonses intended for District Medical Officers to attend Criminal Courts to give evidence on professional matters, the summonses need not be sent through the Director of Medical Services, Andhra Pradesh, except in cases in which their absence from their jurisdiction is involved.

- (6) The Presiding Officer of a Court should see that their special orders are taken before a summons is issued to a Medical witness and that a convenient date is fixed for his examination if there is more than one Medical Officer in a Hospital, only one Officer should, as far as possible, be summoned at a time. If possible, it may be previously ascertained from the Medical Officer as to the time that would best be suitable for him with reference to his professional duties. A medical witness should be summoned only when the presence of the accused is certain and when there is no likelihood of the case being adjourned for any other reason. The Presiding Officer from his duties is a brief as possible.
- (7) Summons for attendance of the Chemical Examiner as a witness in a criminal case shall invariably be sent through the chief Judicial Magistrate who will then be able to satisfy himself whether Chemical Examiner's personal attendance to give evidence is essential,

13. Mode of Service:-

When the serving officer delivers or tenders a copy of the summons to the person sought to be served personally or to an agent or other person on his behalf, he shall require the signature of the person to whom the copy is so delivered or tendered as on acknowledgement of service endorsed on the original summons.

¹[13-A (1) In all proceedings under section 125 of the Code of Criminal Procedure, 1973 {Central Act No. 2/1984} and under

Section 138-A of the Negotiable Instruments Act, 1881 (Central Act No. 26 of 1881) and in any other case where the summons may be ordered to be served through the post office by registered post with acknowledgment due, sent to the address of the respondent or the accused therein as the case may be, in the manner provided under Rule 13 of the Criminal rules of Practice and Circular Orders, 1990 and in such cases the postal employee tendering the notice shall be deemed to be the “Serving Officer” within the meaning of rule 13 of the said Rules.

(2) Before directing the service of notice by post, the complainants shall be required to bring to the Court sufficient number of copies of the summons, the complaint and envelopes duly typed with the name and address of the person on whom the summons sought to be served and bearing adequate postage for sending the article by registered post with acknowledgement due”.]

14. Translations of Summons:-

When a summon is written in a language different from that of the Court within whose jurisdiction it is to be served, the Court transmitting it for service shall also send a translation thereof in English, and in cases where the summons has to be returned by any Court outside the State and the return is not in English or the language of that Court, the endorsement and the affidavit, if any, mentioned in Section 68 of the Code with which it is sent back to that Court shall be accompanied by a translation of the return into English.

15. Service of notice issued by the High Court:-

All notices issued by the High Court under Sections 385 and 422 and clause (2) of Section 401 of the Code shall be in duplicate and shall be served as expeditiously as possible and duplicate copy with the

endorsement of service, if effected, be transmitted to the High Court without delay.

16. Summons to be served on members of Parliament or State Legislature:-

All summonses intended to be served on Members of Parliament or State Legislature shall be sent through Court or Police or by Registered Post. Under no circumstances should they be sent to Presiding Officer of the House for service on the Members.

1. Rule 13 –A is added by Notification R.O.C. No. 2572/SO/91

17. Intimation of arrest of M.P's and M.L.As:-

All arrests , Surrenders and releases of Members of Parliament or State Legislature shall be intimated to the President Officer of the House, Intimation shall also be given to the Home Ministry, Government of India, in the case of M.P.s and Chief Secretary to the Government, G.A.D in the Case of members of State Legislature.

18. Summons to Government Analyst:-

Summons to Government analyst in food Adulteration case shall be sent through the Chief Judicial Magistrate.

19. Case in which accused has absconded:-

When process has been issued for the attendance of the accused but the case has remained pending for a long time owing to his non-appearance , and the Magistrate is satisfied that the presence of the

accused cannot be secured within a reasonable time to when an accused person found to be of unsound mind is released under Sub-section(I) of Section 330 or detained in safe-custody under Sub-section (2) of Section 330 of the Code, the Magistrate shall report the case for the orders of the Sessions Judge, who may, if he thinks fit, order that the case shall be removed from the register of cases received and omitted from the quarterly returns. The case shall, however then be entered in a separate Register of long pending cases which shall be maintained by all Magistrates in Administration Form No.26.

Provided that if the charge is withdrawn, or if the accused in reported dead, whether before after the entry of the case in the Register of Long Pending Cases, the case should be closed.

Provided further that if the Sessions Judge is of the opinion that the case against the absent accused is wholly false, he may direct that the case be omitted from the Registers and the returns altogether and he may at any subsequent time order the case to be entered in the Register of Long Pending Cases.

20. Cases in which some of the accused have absconded:-

When there are several accused persons in a case, and only some of the them have appeared or been produced, before the Court,, if the Magistrate is satisfied that the presence of other accused cannot be secured within a reasonable time, having due regard to the right of such of the accused as have appeared to have the case against them enquired into without delay, he shall proceed with the case as against such of the accused as have appeared and disposed it of according to law. As regards the accused who have not appeared, he shall give the case a new number and enter it in the Register of cases received, and if it remains pending for a long time, and efforts to secure the

presence of the accused have failed and the case against the accused who have appeared has been disposed of, the Magistrate shall report the whole matter as regards all the accused to the Sessions Judge, who may direct that the case against the absent accused be removed to the Register of Long Pending Cases, or if he is of the opinion that the case against the absent accused is wholly false, he may direct that the case be omitted from the Registers and the returns altogether, provided that he may at any subsequent time order the case to be entered in the Register of Long pending Cases. Similarly the case may be split up against the accused who have been obstructing or persistently disturbing the proceedings of the Court.

21. Procedure to be observed before transfer of a case to the Register of long pending cases:-

Before directing transfer of a case, other than a case dealt with under sub-section (1) or Sub-Section (2) of Section 330 of the Code to the Register of Long Pending Cases, the Sessions Judge shall satisfy himself that all reasonable steps have been taken to follow the procedure prescribed in Sections 82 & 83, and also, when practicable, that the provisions of Section 299 of the Code have been complied with.

22. Procedure on the appearance or the production of accused:-

If subsequently the absent accused or any of them are produced, or appear before the Magistrate, or the accused who was insane cases to be insane, or those who have been obstructing or persistently disturbing the proceedings undertake to co-operative with the Court the case against them shall be registered under the new number.

23. Cases where an accused has absconded after appearance:-

Rule 19, 20, 21 and 22 shall apply as far as may be to cases where an accused person has appeared but has subsequently absconded.

If he accused has absconded after committal of the case, the Sessions Judge shall follow the above procedure, and also record the evidence of the witnesses under subsection (1) of Section 299 of the Code.

CHAPTER –III

Investigation

24. Receipts of F.I.R:-

Magistrates and Judges receiving F.I. R s shall initial each page and put the date stamp and time of receipt. The name or number of the messenger shall also be noted. If the F.I.R is received by the post, the envelope shall also be initialed and preserved.

The same Rule applies to Inquest Reports and other documents received from the Police or other Prosecuting agencies.

25. Magistrate to insist on production of the accused and copies of Documents:-

No order under Section 167 of the code for remand of the accused should be made unless the accused is produced before the Magistrate

and he has been heard. Magistrates shall also insist on the production of copies of the entries in the Case Diary, peruse and initial those documents before passing orders and also indicate in the order, that the documents are perused.

26. Remand to police custody:-

A Magistrate shall not grant remand to police custody, unless he is satisfied that there is good ground for doing so and shall not accept a general statement made by the investigating or other Police Officer to the effect that the accused may be able to give further information. In all cases, where the Magistrate authorizes the detention of the accused in the custody of the Police, he shall record his reasons for so doing.

27. Order of remand by a Magistrate to be forwarded to sessions Judge:-

Whenever a Magistrate remands an accused person to the custody of police under Section 167 of the Code, a copy of the order of remand with the reasons recorded therefore, shall be forwarded within 24 hours to the Sessions Judge.

27. Computing Period of Remand:-

Whenever a Magistrate remands an accused person to the custody of police under Section 167 of the Code, a copy of the order of remand with the reasons recorded therefore, shall be forwarded within 24 hours to the Sessions Judge.

28. Computing Period of Remand:-

In computing the period of fifteen days mentioned in Sub-section (2) of Section 167, or the proviso to Sec. 309 of the code, both the day on which the remand order was made and the day on which the accused is ordered to be produced before the Court shall be included.

The period of detention as prescribed in the proviso to sub-section (2) of Section 167 of the Code or any period of detention prescribed by any other Law shall be computed from the date of actual production of the accused before the Magistrate or the Judge, as the case may be.

29. Remand under Section 390 of the Code:-

When an accused person is brought before a Subordinate Court under Section 390 of the Code, the Court shall explain fully to him his right to the assistance of an Advocate at State Cost and the procedure of hearing of appeals by the High Court. If the accused is remanded to custody, the Court shall forthwith report the action taken to the High Court and if the Warrant issued by the High Court is a Bailable Warrant, also state its reasons for remand and shall forward a copy of the said Report to the Collector who will communicate with the Public Prosecutor, Andhra Pradesh.

30. Bail during investigation:-

When an accused is released on bail during investigation, he shall be bound over to appear in Court after the charge sheet is filed and summons served on him. It is not necessary to bind him to appear on any earlier date or dates.

31. Requisitions for confession etc:-

(1) All requisitions for recording of confession of the accused or statements of witnesses or for holding identification parades shall

be made to such Magistrate as is nominated by the Sessions Judge for particular police station.

(2) On receipt of such requisition, the Magistrate shall immediately fix a date for the purpose and issue summons to the witnesses.

(3) Statement of witnesses and confession of accused shall be recorded in open court and during Court hours except for reasons to be recorded in writing. No police Officer should be allowed to be present in the Court Hall or in visible distance from the witnesses or the accused, while the statement of confession is being recorded.

32. Confessions:-

(1) No confession shall be recorded unless;

(a) the Magistrate has explained to the accused that he is under no obligation at all to answer any question and that he is free to speak or refrain from speaking as he pleases; and

(b) The Magistrate has warned the accused person that it is not intended to make him an approver and that anything said by him will be taken down and there after be used against him.

(2) Before recording a statement, the Magistrate shall question the accused in order to ascertain the exact circumstances in which his confession is made and the extent to which the Police have has relations with the accused before the confession is made.

The Magistrate may usefully put the following questions to the accused:-

(a) When did the police first question you?

(b) How often were you questioned by the Police?

(c) Were you detained anywhere by the Police before you were taken formally into custody, and if so, in what circumstances?

(d) Were you urged by the police to make a confession?

(e) Have the statement you are going to make been induced by any ill-treatment? And if so, by Whom?

- (f) Do you understand that the statement which you are about to make may be used against you at your trial?

These questions and any others which may suggest themselves and the answers to them shall be recorded by the Magistrate before the records the accused's statement and shall be appended to the Memorandum prescribed by Sec. 164(3) of the Code of Criminal Procedure. The Magistrate shall add to the Memorandum a statement in his own hand of the grounds on which he believes that the confession is voluntary and shall note the precautions which he took to remove the accused from the influence of the police and the time given to the accused for reflection.

- (3) If the Magistrate has any doubt whether the accused is going to speak voluntarily, he may, if he thinks fit, remand him to a sub-Jail, before recording the statement; and ordinarily the accused shall be withdrawn from the custody of the Police for 24 hours before his statement is recorded. When it is not possible or expedient to allow so long a time as 24 hours, the Magistrate shall allow the accused at least a few hours for reflection.
- (4) The statement of the accused shall not be recorded, nor shall the warning prescribed in paragraph 1 of this Rule be given nor shall the questions prescribed in paragraph(2) of the Rule be asked in the presence of a co-accused or of the police officers who have arrested him or produced him before the Magistrate or who have investigated the case.

33. Dying declaration:-

- (1) While recording a Dying Declaration, the Magistrate shall keep in view the fact that the object of such declaration is to get from the declarant the cause of death or the circumstances of the transaction which resulted in death.

- (2) Before taking down the declaration, the Magistrate shall disclose his identify and also ask the declarant whether he is mentally capable of making a declaration. He should also put simple questions to elicit answer from the declarant with a view to knowing his state of mind and should record the questions and answers signs and gestures together with his own conclusion in the matter. He should also obtain whenever possible a certificate from the Medical Officer as to the mental condition of the declarant.
- (3) The declaration should be taken down in the words of the declarant as far as possible. The Magistrate should try to obtain from the declarant particulars necessary for identification of the accused. Every question put to the declarant and every answer or sign or gesture made by him in reply shall be recorded.
- (4) After the statement is recorded, it shall be read over to the declarant and his signature obtained thereon, if possible, and then the Magistrate shall sign the statement.

34. Identification Parades:-

In conducting identification parades of suspects, the Magistrate shall observe the following Rules.

- (1)(a) Wherever possible privacy shall be secured for the parade away from Public View, and all unauthorized persons should be strictly excluded from the place;
- (b) If Jail Officials are presented at Parade, they shall be Kept in the view of the Magistrate all the time and they shall not be allowed access either to the witnesses who have to be summoned for identification or to the persons assembled at the parade.

- (2) (a) As far as possible, non suspects selected for the parades shall be of the same age, height, general appearance and position in life as that of the accused. Where a suspect wears any conspicuous garment, the Magistrate conducting the parade shall, if possible, either arrange for similar wear to other or induce the suspected person to remove suspected person to remove such granted.
- (b)The accused shall be allowed to select his own position and should be expressly asked if he has any objection to the persons present with him or the arrangements made. It is desirable to change the order in which the suspects have been placed at the parade during the interval between the departure of one witness and the arrival of another.
- (3) (a)The witnesses who have been summoned for the parade shall be kept out of the view of the parade shall be kept out of the view of the parade and shall be prevented from seeing the prisoner before he is paraded with others.
- (b)Before a witness is called upon to identify the suspect, he should be asked whether he admits prior acquaintance with any suspect whom he proposes to identify. He shall be also asked to state the marks of identification by which he can identify the suspects.
- (c)Each witness shall be fetched by separately. The witness shall be introduced one by one and on leaving shall not be allowed to communicate with witness still waiting see the persons paraded.
- (4) Every circumstance connected with the identification including the act if any attributes to the persons who is identified shall be carefully recorded by the officer conducting it, whether the accused or any other person is identified or not, particularly any objection by any suspect to any in the proceeding shall be recorded.

35. Identification of property:-

(1) Identification parades of properties shall be held in the Court the Magistrate where the properties are lodges;

(2) Each item of property shall be put up separately for the parade. It shall be mixed up with four or similar objects.

(3) Before calling upon the witnesses to identify the property, he shall be asked to state the identification marks of his property. Witnesses shall be called in one after the other and on leaving shall not allowed to communicate with the witness not yet called.

CHAPTER IV**GENERAL RULES APPLICABLE TO TRIALS**

36 Defence at state expense:- Sessions Judges and Magistrates shall inform every accused person who appears before them and who is not represented by an Advocate on account of his property and indigence, that he is entitled to free legal service at the cost of the State, unless he is not willing to take advantage of it. It is not necessary that the accused should apply for legal aid. If the Court is satisfied that the accused has no sufficient means to engage an Advocate, it shall assign an advocate for his defence at the expense of the State.

2(a) The Sessions Judge shall prepare a panel of Advocates to defend the accused, who has no sufficient means to engage an Advocate in a trial before the Court of Session from among the Advocates practicing in the court of sessions

(b)The panel of Advocates shall be know as “STATE BRIEF PANEL” and consists of the following two categories, viz.,

Category No. 1:- Advocates of not less than 5 years standing in the Bar to defend an accused, who is charged with an offence punishable

with death or life imprisonment or any complicated or sensational case.

Category No. 2:- Advocates with not less than 2 years standing in the Bar to defend the accused person, who has been charged with an offence punishable with a sentence other than death or imprisonment for life.

(c) In the Court of Additional Sessions Judges or Assistant Judges working at outlying stations or Magistrates, a State Brief Panel shall be prepared by such Judge or Magistrate, subject to the approval of the Sessions Judge.

(d) The “State brief Panel” shall be prepared once in a year in the order of seniority of Advocates.

3. Court to decide as to the number of Advocates to be engaged : - Where in a trial there are several accused not represented by an Advocate or Advocates, only one Advocate shall be assigned for the defence of all such accused.

Provided that, if the Court having regard to the nature of the defence of the different accused persons considers that it would not be desirable in the interests of justice to entrust the defence of all the accused persons to a single Advocates, as may Advocates as the Court considers necessary may be assigned.

4. Facilities to be allowed to Advocates:- Advocates assigned by the Court to defend an accused shall be furnished with all the necessary papers and records and allowed sufficient time to prepare the case for the defence of the accused.

5. (1) Fees payable to the Advocates :- The Sessions Judge may sanction payment of fee to each Advocate assigned at the following rates:-

- (i) Not exceeding Rs.50/- for each day of the trial, where an accused is charged with an offence punishable with death or imprisonment for life. Provided that the fee payable to an advocate for the whole case shall not in the aggregate exceed Rs.500/-.
- (ii) Not exceeding Rs.25/- for each day of the trial, where an accused is charged with an offence other than an offence punishable with death or imprisonment for life. Provided that the fee payable to an advocate for the whole case shall not in the aggregate exceed Rs.250/-.

5 (2) The Additional Sessions Judge or the Assistant Sessions Judge or the Magistrates working in the outlying stations shall exercise the powers mentioned in Sub-Rule (1) in respect of Advocates before them.

37 One of the accused may be permitted to represent the other: -

Criminal Courts may in cases where there are more accused than one, permit anyone of them to be authorized by any other to represent that other in any Criminal Proceeding; but the authorisation shall be in writing and shall contain the signature of the person giving it and shall be filed in Court.

AFFIDAVITS

38 Affidavits before whom may be sworn or affirmed: -

Affidavits intended for use in Judicial Proceedings may be sworn or affirmed before any Court or Magistrate (or an Advocate other than the Advocate who has been engaged in such proceedings) or a

Member of Panchayat or a Sub Registrar, Nazir or Deputy Nazir or a Member of the Legislative Council or of the Legislative Assembly of the State or a member of the Zilla Parishad or a Municipal Councilor or a Retired Gazetted officer receiving pension from the Government or any other Gazetted Officer in the Service of the State Government or the Central Government or a Notary as defined in the Notaries act, 1952, or any Commissioner or other person appointed by the High Court for the purpose of taking affidavits or affidavits or any Judge or any Commissioner for taking affidavits or affirmations or any judge or any Commissioner for taking Affidavit in any Court of record in India.

39 Filing of the affidavits:-

Before any Affidavit is used it shall be filed in Court, but the Presiding Officer may, with the consent of both parties, in case of urgency, allow any affidavit to be presented to the Court and read on the hearing of application.

40 Form of Affidavits:-

Every Affidavit used in the Court shall set forth the name and place of the Court and cause title of the proceeding or other matter in which the affidavit is sought to be used. The affidavit shall be drawn up in the first person, and divided into paragraphs, numbered, consecutively and each paragraph, as nearly as may be, shall be confined to the district Portion of the subject.

41 Description of deponent:-

Every Affidavit shall state the full name, age description and place of residence of the Deponent, and shall be signed by him. The Description shall include the father's name of the deponent also.

42 Writing to be on both sides and each page to be signed:-

When an affidavit covers more than one sheet of paper, then writing shall be on both sides of the sheet and shall be signed by the deponent at the foot of each page of the Affidavit.

43 Alterations, Interlineations and Erasures: -

Alterations, interlineations and erasures, if any, shall before an affidavit is sworn or affirmed, be authenticated by the initials of the authority before whom he affidavit is taken; other wise the same shall not be filed or made use of in any matter without the leave of the Court.

44 Statement of Officer before whom affidavit is sworn:-

The authority before whom a affidavit is taken shall state the date on which and the place where the same is taken and sign his name and description at the end, otherwise the same shall not be filed or read in any matter without the leave of the Court.

45 Blind or illiterate deponent:-

When an affidavit is sworn or affirmed by any person who appears to the authority taking the affidavit to be illiterate, blind or unacquainted with the language in which the affidavit is written the officer shall certify that the affidavit was read translated or explained in his presence to the deponent, that the deponent seemed to understand it, and made his signature in the presence of the authority, otherwise the affidavit shall not be used in evidence.

46 Endorsement should state on whose behalf filed:-

Every affidavit shall bear an endorsement stating on whose behalf it is filed.

47 Affidavit stating matter of opinion:-

Every affidavit stating any matter of opinion shall show the qualification of the deponent to express such opinion, by reference to the length of experience, acquaintance with the person or matter in respect of which the opinion is expressed, or other means of Knowledge of the deponent.

48 Affidavit on information and belief:-

Every affidavit containing statement made on the information or belief of the deponent shall state the source or ground of the information or belief.

49 Documents referred to in affidavit to be referred as exhibits:-

Documents referred to in an affidavit shall be referred to as exhibits and shall be marked in the same manner as exhibits admitted by Court and shall bear Certificate signed by the Officer before whom the affidavit is taken.

50 Cross-Examination on affidavit:-

The Court may at any time direct that any person shall attend to be cross-examined on his affidavit.

OATHS AND AFFIRMATIONS

51 Administering oath:-

The Session Judges and Magistrates shall themselves administer the oath to the witness or the interpreter.

52 (1) A witness, interpreter or deponent to an affidavit may instead of making oath, make an affirmation.

(a) Oath of affirmation to be taken by a witness:-

I do swear in the name of God/ solemnly affirm that, what I shall state be the truth, the whole truth and nothing but the truth.

(b) Oath of affirmation to be taken by an Interpreter other than Court interpreter:-

I do swear in the name of God/ Solemnly affirm that I will well and truly interpret and explain all questions put to evidence given by witnesses and translate correctly and accurately all documents given to me for translation.

(c) Oath or affirmation to be taken by the deponent to an affidavit:-

I do swear in the name of God/ solemnly affirm that this is my name and signature (or mark) and that the contents of this/ my affidavit are true.

(2) The witness, interpreter or deponent to an affidavit shall ordinarily stand while making the oath or affirmation

(3) In the case of deponents to an affidavit, oath or affirmation shall be made after he affixes his signature or mark to the affidavit.

Explanation:-The Officer administering the oath or affirmation shall write the name of the deponent over/ against the mark after the deponent affixes his mark and read it to the deponent before the oath or affirmation is administered.

(4) No oath or affirmation shall be administered to a deponent to an affidavit unless the Officer administering the oath or affirmation is satisfied that the deponent understands the nature and contents of the affidavit.

(5) In the case of a child witness under 12 years of age, the Presiding Officer shall record a finding that the witness understands the duty of speaking the truth.

RECORDING OF EVIDENCE

53 Deposition when to be signed by witness:-

In each witness is examined and the requirements of Section 278 Cr.P.C are complied with, the witness shall be required to sign or affix his thumb impression on the record of his deposition.

54 Evidence as to the age of the accused:-

In every case in which the precise age of the accused person is relevant to the determination of the sentence or order to be passed, evidence shall be taken on the question and whenever necessary the opinion of a medical expert shall be obtained.

55 Evidence of Gosha –women:-

When the deposition of a gosha women has to be taken, the Court shall, if necessary, adjourn to a place where the witness can be

examined with due regard to her privacy, in the presence of the accused, precautions being of course taken to make sure of her identity.

56 Police officers not to interpret evidence:-

Police Officers shall not, as a rule, be employed to interpret the evidence of a witness in cases prosecuted by the police.

57 Charges for interpretation:-

Sessions Judges and Chief Judicial Magistrates are authorized to incur under intimation to the High Court, expenditure to a limit not exceeding Rs.150/- (Rupees One hundred and fifty only) in each case on account of interpretation of evidence in a language not known by the accused or in a language other than the language of the court and not understood by the accused or in a language other than the language of the court and not understood by the Advocate o the accused or by the Court. They are also authorised the limit prescribed to pass similar charges incurred by Magistrates subordinate to them.

Explanation:- the Provisions of the foregoing paragraph shall also apply to cases of interpretation of statements made by the deaf and dumb or the dumb and to the payment of remuneration to the expert in interpreting such statements.

58 Marking of exhibits:-

(1) Exhibits admitted in evidence shall be marked as follows:-

- (i) if filed by the prosecution with the capital letter 'P' followed by a numeral, P1, P2,P3 and the like;

- (ii) if filed by defence with the capital letter 'D' followed by a numeral, D1, D2, D3 and the like;
- (iii) in case of Court exhibits with the capital letter 'D' followed by a numeral C1, C2, C3 and the like;

(2) All the exhibits filed by the several accused shall be marked consecutively.

All material objects shall be marked in Arabic numbers in continuous series as M.O. 1, M.O.2 and M.O.3 and the like, whether exhibited by the prosecution or the defence or the Court.

59 Charges of Previous conviction to be set out separately:-

If it is proposed to prove several previous convictions against an accused person for the purpose of affecting his punishment, they shall not be lumped in one head of charges, but shall be set forth separately, each under a distinct head of charge.

60 Complainant how to be described in a charge:-

The person against whom an offence is alleged to have been committed shall be described in the charge by his name and not by his accidental position in the case as complainant, prosecutor or witness.

ADJOURNMENTS

61 Adjournment to be writing and reasons therefor recorded:-

Every time an inquiry or trial is adjourned, an order of the Court in writing giving the reasons therefore shall be recorded. The reason for which an adjournment can be granted may be either the absence of a witness or any other reasonable cause as stated in Section 309 of the

Code. Adjournment shall not ordinarily be granted in order to give time to the Advocates to prepare their address to the Court as this will lead to unnecessary delay in the disposal of cases.

62. Order of remand to be endorsed on the warrant:-

When a case is adjourned there shall be a written order of remand. It may conveniently be made by the Judge or Magistrate endorsing his signature on the warrant of commitment under which the prisoner is brought up the words "Remand until....."

SENTENCES

63. Short term Imprisonment generally undesirable:-

Short-term imprisonments are undesirable. Before passing such sentences, the Court should consider whether the provisions of Probation of Offenders Act (20 of 1958) or Section 360 of the Code could not appropriately be applied in favour of the accused.

64. Imprisonment in Default of fine:-

In awarding sentences of imprisonment in default of payment of fine, regard shall always be had to the economic status of the accused and the sentence shall be so regulated as to induce him to pay them and not to evade such payment.

When an accused is sentenced to pay fine with imprisonment, in default of such payment, he shall be allowed reasonable facilities for payment of the fine. The calendar in such cases shall contain information in the column for remarks as to the payment of the fine and the order passed to facilitate such payment

JUDGEMENTS

65. No Abbreviations in Judgments:-

Abbreviations shall not be used in Judgments or Orders.

66. How Witness shall be Referred to:-

Witnesses shall be referred by their names or ranks as P.W.s., or D.Ws., and if the witnesses are not examined, but cited in the charge-sheet, they should be referred by their names and not by numbers allotted to them in the charge-sheet.

67. Tabular Form to be annexed to Judgment:-

The Judgment in original decisions shall be in the form prescribed by Sce. 354 of the Code, with a foot note or side note in a tabular form giving in addition, the following particulars, Viz.....

- Columns: (1) Serial Number.
- (2) Name of Police Station and Crime No. of offence.
- (3) Description of accused; Name, Father Name, Race, Occupation Residence, age
- (4) Date of : Occurrence, Complaint, Apprehension, Release on bail, Commitment, Commencement of trial, Close of trial, Sentence or Order;
- (5) Explanation for delay.

Only two copies in manuscript of this statement are required, one copy for record and one for transmission to the High Court. The one for record may conveniently be written up in a list to be bound up by way of index with the printed judgments for each year.

But in all summons cases the copy for record need not be prepared.

68. List of witnesses etc., to be Appended to Judgment:-

There shall be appended to every judgment a list of the witnesses examined by the prosecution and for the defence and by the Court and also a list of exhibits and material objects marked

69. Judgment to specify offence in respect which sentence is passed:-

When an offender is convicted of two or more offences and it is competent to the Court to award more than one sentence, the Court shall in its judgment declare in respect of which offence or offences any sentence awarded is imposed.

70. Sub-section under which Convicted to be stated:-

When an accused is convicted under a Section of the Indian Penal Code, e.g., Section 454 which contains sub-sections with different punishments prescribed for the various offences dealt with, the judgment shall state under which sub-section the accused was charged and convicted.

71. Judgment to state whether previous conviction was proved or confessed:-

When enhanced punishment is awarded on account of previous convictions, it shall appear in the judgment that the previous conviction was charged and proved confessed.

FURNISHING COPIES OF JUDGEMENTS

72. Copies to the Prosecution and the Accused:-

Copies of judgments shall be given to the accused and the prosecution. When a person who has been convicted of an offence, applies for another copy of judgment in addition to the one required to be furnished to him U/s. 363 of the code, with a view to memorializing Government, he shall be furnished with another copy in all cases free of cost except in summons cases.

73. Judgment against the Government officials to be furnished, to the Heads of Department:-

In cases where Government Officials are charged with criminal offences, copies of judgments and orders, and where they are in a regional language, translations thereof in English shall be furnished by the Courts to the Heads of Departments concerned, free of charge.

74. Copy of Judgment when to be sent to the Head of Department:-

Where in a Judgment or Order, the Sessions Judge or the Magistrate impugnes the character of conduct of the Government Servant, he should. If he regards the matter as serious enough to call for Departmental Enquiry or action, forward a copy of the Judgment or Order to the Head of the Department or the immediate gazetted officer under whom the Government servant is working.

75. Intimation to be given to the Controller of Defence Accounts on Conviction of Military Pensioners:-

Where a Military pensioner is convicted and sentenced to imprisonment, or where such conviction and sentence of imprisonment are confirmed in Appeal, the Court passing or confirming such a sentence shall forward to the Controller of Defence accounts, Pensions, Allahabad free of charge a copy of such Judgment as soon as possible after it is pronounced stating the place from where the pensioner last drew his pension.

Magistrates, Assistant Sessions Judges and Additional Sessions Judges shall or revision.

76. Copies of Judgments in food Adulteration Cases when to be sent to Food Inspector:-

In all Food Adulteration cases ending in acquittal, Sessions Judges or Magistrates concerned shall supply four typed copies of the Judgments on plain paper, free of cost, to the Food Inspectors on their request.

77. Copy of Judgment when to be sent to Professions/Lecturers in Forensic Medicine:-

Sessions Judges and Magistrates shall forward to the Chemical Examiner two copies of their Judgments or final orders in all cases in which reference has been made to him.

78. Copy of Judgment when to be sent to Professors/ Lecturers in Forensic Medicine:-

Sessions Judges and Magistrates shall forward copies of the Judgments to the Professors/Lecturers in the Medical Colleges at Hyderabad, Visakhapatnam, Guntur, Kurnool, Tirupathi, Warangal and Kakinada, as the case may be in which his evidence has been taken.

DIARY

79. Maintenance of Diary:-

Sessions Judges and Magistrates shall maintain a diary in administrative Form No. 11. The Diary shall show the time at which the criminal proceedings of each day commenced and the time at which they ended, and shall indicate clearly the progress made in the hearing of each case (specifying the number of witnesses examined), in the order in which each case was taken up. The entries shall be initialed by the Judge or the Magistrate on the day to which they relate.

80. Submission of Extracts and calling for the Original:-

When a case is committed for trial before the Court of Session or referred to the Chief City Magistrate, an extract from the diary shall be placed with record.

It shall be competent to a Sessions Judge or the Chief City Magistrate upon a cause shown, to call for the original diary of any subordinate Magistrate in order to satisfy himself that the extract submitted is a correct transcript of the entries relating to the case, or that such entries have not been subsequently altered.

MISCELLANEOUS

81. Accused, witness and Advocate to sit:-

- (1) The accused may be permitted to sit except when they are examined u/ss. 239, 251 or 313 of the Code or when they are required for the purpose of identification by the witness.
- (2) The witnesses may be allowed to sit while giving evidence.
- (3) Advocates may be allowed to sit while examining or cross-examining the witness.

Note:- Every person shall be required to stand when addressed by the Court or when he addresses the Court.

82. Receipt of complaints by Magistrates:-

Complaints of offences whether oral or in writing shall be received on all working days at fixed hours by the Magistrate having jurisdiction to receive them. When the complaint is in writing, the complainant shall present along with the complaint as many copies on plain paper of complainant shall present along with the complaint as many copies on plain paper of the complaint as the number of the accused persons complained against.

83. Wherever a complaint is referred to the Police for investigation and report u/s. 156 (3) Cr.P.C and if the Investigating Officer drops the case against some of the accused referred to in the complaint, the Magistrate shall give an opportunity to the defects complained of being heard before taking the cognizance of the case against those charge sheeted by the police.

84. Complaints barred by Limitation:-

Where a case is filed after expiration of the period of limitation prescribed by law, the charge-sheet or the complaint shall show the ground upon which exemption from the law of limitation is claimed or explain the delay or state how it is necessary to take the case on file in the interest of justice.

CASES TRIABLE BY COURT OF SESSIONS

85. Cases triable by court of Session:-

Magistrates should give preference to preliminary enquiries over other work.

86. Only cases exclusively triable by the Court of Session shall be committed to sessions:-

No case which can be tried and adequately dealt with by a Magistrate shall be committed to Sessions. If after hearing the evidence, the Magistrate is of the opinion that the accused is guilty and should receive punishment different in kind from or more severe than that which he is empowered to inflict, he shall submit the proceedings and forward the case to the Chief Judicial Magistrate, but not commit the case to the sessions straightway.

CASES TRIABLE BY COURT MARTIAL

87. Cases Triable by Court Martial:-

The Following rules framed by the government of India shall be followed in cases where the accused person is liable to be tried by the Court –Martial.

- (1) These rules may be called the Criminal Courts and Court Martial (Adjustment of Jurisdiction) Rules, 1952.
- (2) In these rules, unless the context otherwise requires:-

(a) “Commanding Officer”

- (I) in relation to a person subject to military law, means the officer commanding the unit to which such person belongs or is attached;
- (II) in relation to a person subject to Naval Law means the Commanding Officer of the Ship or Naval establishment to which such person for the time being belongs; and
- (III) in relation to a person subject to Air Force Law means the Officer for the time being in command of the unit to which such a person belongs or is attached.

- (b) “Competent Air Force Authority” means the Chief of the Air Staff, the Air or other officer commanding any Command, Group, Wing or Station in which the accused person is serving or where such person is serving in a filed area, the officer commanding the forces or the Air Force in the Field.
- (c) “Competent Military Authority” means the Chief of the Air Staff, the Air or other Officer Commanding any Command, Group, Wing or Station in which the accused person is serving or where such person is serving in a filed area, the officer commanding the forces or the Air Force in the Filed:
- (d) “Competent Naval Authority” means the Chief of the Naval Staff or the Flag Officer Commanding in-Chief, Western Naval Command, Bombay or the Flag officer Commanding –in-Chief, Eastern Naval Command, Visakhapatnam or the Flag Officer Commanding, Southern Naval Area, Cochin or the Flag Officer, commanding, Western Fleet or the Flag Officer Commanding, eastern Fleet or Senior Naval Officer where the accused person is serving, Eastern Fleet or Senior Naval Officer where the accuses person is serving.

(3) Where a person subject to Military, Naval or Air Force Law, or any other law relating to the Armed Force of the Union for the time being in force is brought relating tot eh Armed Forces of the Union for the time being in force is brought before a Magistrate and charged with an offence for which he is also liable to be tried by a Court-Martial, such Magistrate shall not proceed to try such person or to commit the case to the Court of Session, unless;

- (a) he is moved thereto by a competent Military, Naval or Air Force Authority; or

- (b) he is of opinion for reason to be recorded that he should so proceed or to commit without being moved thereto by such authority.
- (4) Before proceeding under clause (b) of rule 3, the Magistrate shall give a written notice to the Commanding Officer or the competent Military, Naval or Air Force authority, as the case may be, of the accused and until the expiry of a period of 15 days from the date of service of the notice he shall not-
- (a) convict or acquit the accused u/s.252, sub-section (1) and (2) of Sec. 255, sub-section (1) of section 256 or Sec. 257 of the Code of Criminal Procedure, 1973 (2/1974), or here him in his defence u/s. 254 of the said Code; or
 - (b) frame in writing a charge against the accused u/s. 240 or sub-section (1) of Sec.246 of the Code; or
 - (c) make an order committing the accused for trial to the Court of Session u/s.209 of the said Code; or
 - (d) make over the case for inquiry or trial u/s.192 of the said Code.
- (5) Where within the period of 15 days mentioned in Rules 4 or at any time thereafter but before the Magistrate takes any action or makes any order referred to in that Rule, the Commanding Officer of the accused or the competent Military, Naval or Air Force authority as the case may be, gives notice to the Magistrate that in the opinion of such Officer or authority the accused should be tried by a Court Martial, the Magistrate shall stay the proceedings, and if the accused is in his power or under his control shall deliver him together with the statement referred to in sub-section (1) of Sec. 475 of the said Code to the Officer specified in the said sub-section.
- (6) Where Magistrate has been moved by the competent Military, Naval or Air Force authority, as the case may be under clause

(a) of Rules 3, and the commanding Officer of the accused or the competent Military, Naval or Air Force authority, as the case may be, subsequently given notice to such Magistrate that, in the opinion of such Magistrate if he has not taken any action or made any order referred to in clauses (a) , (b), (c) or (d) of Rule 4, before receiving the notice shall deliver him together with the statement referred to in sub-section (1) of Sec. 475 of the said Code to the officer specified in the said sub-section.

(7) (1) When an accused has been delivered by the Magistrate under Rules 5 and 6, the commanding Officer of the accused or the competent Military, Naval, or Air Force authority, as the case may be, shall, as soon as may be, inform the Magistrate whether the accused has been tried by a Court Martial or other effectual proceedings have been taken or ordered to be taken against him.

(2) When the Magistrate has been informed under Sub-rule (1) that the accused has not been tried or other effectual proceedings have not been taken or ordered to be taken against him, the Magistrate shall report the circumstances to the state government which may, in consultation with the Central Government, take appropriate steps to ensure that the accused person is dealt with in accordance with law.

(8) Notwithstanding anything in the foregoing rules, where it comes to the notice of a Magistrate that a person subject to Military, Naval or Air Force Law, or any other law relating to the Armed Forces of the Union for the time being in force has committed an offence, proceedings in respect of which ought to be instituted before him and that the presence of such

person cannot be procured except through Military, naval or Air Force authorities, the Magistrate may by a written notice require the Commanding officer of such person either to deliver such person to a Magistrate to be named in the said notice for being proceeded against according to law, or to stay the proceedings against such person before the Court Martial if since instituted, and to make a reference to the Central Government for determination as to the Court before which proceedings should be instituted.

- (9) Where a person subject to Military, Naval or Air Force Law, or any other law relating to Armed Forces of the Union for the time being in force has committed an offence, which in the opinion of competent Military, Naval or Air Force authority, as the case may be, ought to be tried by a Magistrate in accordance with the civil law in force or where the Central Government has, on a reference mentioned in Rule 8, decided that the proceedings against such person should be instituted before Magistrate, the Commanding Officer of such person shall after giving a written, the Commanding Officer of such person shall after giving a written notice to the Magistrate concerned, deliver such person under proper escort to that Magistrate.

FRIVOLOUS AND VEXATIOUS ACCUSATIONS

88. Procedure under Section 250 of the Code:-

At the conclusion of the trial, if the Magistrate means to take action under Section 250 of the Code, he shall call upon the complainant if he be present, to show cause why he should not be ordered to pay compensation under the section. If the complainant be not present, the Magistrate shall issue notice to him to appear on the day fixed for

delivery of judgment to show cause why payment of compensation should not be ordered.

CHAPTER VI

Courts of Session

89. Description of the seal of Court of Sessions:-

The Seal of every Court of Session shall be a circular one, two inches in diameter, bearing the Andhra Pradesh State Emblem, with the motto “Satyameva Jayate” in Devanagari Script inscribed in an arc and following the border of the Emblem (but without any border lines and with the designation of the Court, Viz., “The Court of Sessions of theDivision” inscribed thereon with in two concentric circles round the Emblem without the words “Government of Andhra Pradesh”. “The inscriptions on the seal other than the motto shall be in Telugu language.

When new seals are required, Courts of Session shall indent for them on the General Superintendent. Police Workshop, Seethanagaram sending their indents through the Registrar of the High Court.

90. Sessions work to be given preference:-

Sessions work should usually be given preference over civil work and should never be unnecessarily interrupted; but every Sessions Judge should arrange, as he finds most convenient for the disposal of urgent Civil and Criminal Work..

91. Numbering of cases committed to Sessions:-

Cases committed to the Courts of Session shall be filed and numbered on the date of receipt of the intimation of committal. The cases shall

continue to bear the same numbers even when they are transferred for trial to the Assistant or Additional Sessions Judge.

JURISDICTION DLURING VACATION

92. Sessions Judge not to hear applications made out side division:-

A Session Judge shall decline to hear any application made to him during the recess if he is absent from his division and shall refer the applicants to the High Court.

RELEASE ON ACUITTAL

93. Prisoners to be released immediately on Acquittal:-

A prisoner is entitled to be discharged from custody immediately on a judgment of acquittal being pronounced upon him by the Court of Session, when there is no other charge pending against him and his detention is illegal. It is for the jail authorities in whose custody a prisoner remains until the trial is concluded to satisfy themselves of the result of the trial and no formal warrant of release addressed by the Court to the Superintendent of the Jail is necessary.

REASONS FOR SENTENCE

94. Reasons for sever or lenient punishment to be recorded:-

In every Sessions trial in which a sentence of exceptional severity or unusual lenience is passed or in which varying degree of punishments are awarded to different persons convicted of the same offence in one trial, the reasons which guided the Judge in the determination of the amount of punishment shall be recorded in the judgment.

SENTENCE OF DEATH

95. Copy of letter of reference in referred trial:-

A prisoner sentenced to death is entitled to obtain a copy of the Judge's letter of reference.

96. Order of High Court in referred trials to be communicated to Superintendent of Jails within 24 hours:-

Sessions Judge are directed to make arrangements for communicating every order of the High Court imposing, confirming, reversing or commuting a sentence of death to the Superintendent of the Jail where the prisoner is confined within 24 hours of the receipt of the order in the Court of Session

IMPRISONMENT FOR LIFE

97. Levy of the file to be notified to Jail Authorities by Court of Session in Cases of sentence of imprisonment for life and fine:-

Courts of Session Sentencing an offender, who is not less than 16 years and not more than 21 years of age, to imprisonment for life shall consider whether a recommendation should be made to the Government, or, if that has already been issued shall notify the fact of the payment or recovery to the jail authorities concerned.

98. Recommendation to the Government for action under Section 10-A of Borstal Schools act, 1925:-

Courts of Session sentencing an offender, who is not less than 16 years and not more than 21 years of age, to imprisonment for life shall consider whether a recommendation should be made to the

Government that the offender be detained in a Borstal School under the provisions of the Andhra Pradesh Borstal Schools Act, 1925.

99. Sessions Judgments:-

Every Sessions judgment shall contain at the end a list of witnesses examined by the prosecution of the Andhra Pradesh Borstal School Act, 1925.

The name of the Police Station concerned and the Crime Number of the offence should also be noted at the head of the judgment.

100. Distribution of copies Judgments:-

(1) Courts of Session shall, within 15 days from the date of pronouncing judgment, distribution copies of all their judgments as follows, a sufficient number of copies being typed or cyclostyled for the purpose of each case;

- (i) One copy for the Collector of the District.
- (ii) Three copies in respect of capital charges and two copies in other cases to the Superintendent of Police/Commissioner of Police, Superintendent of Police, Crime Branch., C.I.D.
- (iii) One copy to the High Court as provided for in the Rules relating to the submission of Judgment and Calendars.
- (iv) Eight Copies to the High Court as provided for in the Rules relating to the submission of records.
- (v) One copy for each accused person with reference to Section 363 of the Code.
- (vi) One copy (for each prisoner) to the Superintendent of the Jail to which a prisoner is committed when such prisoner is sentenced to imprisonment, for being filed with the warrant of committal or used for purpose of memorializing Government if required.

- (vii) Two copies (for each prisoner) to the Superintendent of the Jail to which a prisoner is committed in cases when such prisoner is sentenced to death, to prevent delay in the transmission to Government of pensions for money .
- (viii) In cases other than those mentioned in Sub-heads six and seven, one copy shall be furnished to each person convicted of an offence on his requisition in order to afford facilities for memorializing Government to exercise its powers under Chapter XXX of the Code required by Section 363.
- (ix) One copy to the Director of Persecutions, one copy to the Public Prosecutor and one to the Additional or special Public Prosecutor who conducted the case.
- (x) One copy to be filed with the records.
- (xi) One copy to be bound up in a volume of Judgments for reference in the Sessions Courts.
- (xii) The copies referred to in sub-heads (i) to (ix) inclusive shall be supplied free of charge, where copies can be spared, one may be supplied to person not entitled by any law or order to receive a copy free of cost., on payment of the prescribed charges all such payments shall be in cash.

CHAPTER VII

Appeals

101. Presentations of Appeals:-

Petitions of appeals from the convictions and orders passed by a Magistrate may be filed in the Court of Session by delivering the same to the Chief Magisterial officer of that Court at any time during office hours. The said Officer shall at once endorse on the document the date of presentation and the serial number.

102. Defective Petitions return for rectification:-

Petitions and Application filed in the Court of Session should conform to the provisions of law. If any petition or application is found to be defective in any respect, it shall be returned to the party or Advocate concerned for amendment and representation within a specified time.

103. Separate or Joint Appeals when to be preferred:-

Where several accused persons are convicted in a single trial, each of them can prefer an appeal against convictions either separately or jointly with one or more of the other accused. But when one accused has been convicted at different trials, he should prefer a separate appeal in each case.

104. Jail appeals:-

No appeal forwarded from Jail under Sec.383 of the Code shall be summarily dismissed without giving the appellant a reasonable opportunity of being heard. If he is not in a position to engage an Advocate the Court shall assign an Advocate from the state Brief Panel and pay him fees not exceeding Rs. 200/-

105. Notice of Appeal to whom given:-

Notice of Appeal under sec.385 of the Code shall be given to the following Officers:-

- (1) The Public Prosecutor, or the Additional Public Prosecutor, as the case may be, in appeals heard by the Sessions Judge, the Additional Sessions Judge or the Assistant Sessions judge.
- (2) The General Manager of the Railway concerned in appeals against convictions in connection with the Railway.

- (3) The District Forest Officer in appeals against convictions for forest offences except in case of offences relating to unreserved lands in which cases notices shall be given to the Revenue Divisional officer who ordered the persecution
- (4) The Superintendent of Excise concerned in appeals against conviction under the A.P., Excise Act.
- (5) The Commercial Tax Officer in appeals against convictions for sales tax and other taxation offences with which commercial Taxes Department is concerned,
- (6) The Commissioner, Corporation of Hyderabad in appeals against convictions in cases initiated by the Corporation.
- (7) The Municipal Commissioner in appeals against convictions in Municipal and Food Adulteration Cases and the Executive Officers of the Panchayats in appeals against convictions in Food Adulteration Cases.

Every notice issued under this rule shall be accompanied by a copy of the grounds of appeal on plain paper. The officer receiving notice should acknowledge receipt of the notice immediately. But the hearing of the hearing of the appeal will not be delayed for want of such acknowledgement.

106. Suspension of Sentence:-

Whenever an Appellate Court orders the suspension of the execution of a sentence of imprisonment under Section 389 of the Code, it shall send a copy of the order to the Superintendent or Officer-In-Charge of the Jail in which the appellant is confined.

Note :- The effect of an order by an Appellate Court suspending the execution of the sentence of imprisonment pending disposal of an appeals, is that the appellant if detained in Jail, is to be treated, in all respects as an under trial prisoner.

107. Judgment in Appeals:-

The Judgment in appeals shall contain the particulars in a tabular statement as in Judicial Form.No.75.

The point or points for determination in appeals and the reasons for the decision of the Appellate court, shall be stated.

In cases in which an appeal is rejected under Section 384 of the code, the Judgment shall contain a statement, if the fact be so, that the Court has perused the petition of appeal a copy of the Judgment or Order appealed against and has heard the appellant, his counsel, as the case may be.

108. Copy of order of dismissal to be sent to the Superintendent of Jail:-

Whenever an Appellate Court dismisses an appeal, it shall, whether the execution of the sentence is suspended under section 389 of the Code or not, send a copy of the order dismissing the appeal to the Superintendent or Officer-in Charge of the Jail in which the appellant is, or is to be, confined.

109. Amendment warrant to be sent to Superintendent of Jail when sentence of imprisonment is modified:-

Whenever an appellate Court modifies a sentence of imprisonment, it shall prepare a fresh warrant in accordance with the terms of the order

passed and shall send the same along with a copy of the order direct to the superintendent or officer-in-charge of the jail in which the appellant is, or is to be confined, and shall recall and cancel the original warrant of commitment, which shall be attached to the record of the original Court and returned to it therewith.

110. Warrant of release to be sent to Superintendent of Jail when sentence of imprisonment is reversed:-

Whenever an Appellate Court reverses a sentence of imprisonment, it shall prepare a warrant to release and shall send the same by registered post with acknowledgment due along with a copy of the Order direct to the Officer-in-charge of the Jail in which the appellant is confined. It shall at the same time recall and cancel the original warrant of commitment which shall be attached to the record of the original court and returned to it therewith.

111. Order of refund of fine:-

On receipt of a copy of the Judgment or Order of an Appellate Court reducing or reversing a sentence of fine, the Court of the first instance shall, if the fine or a portion thereof as the case maybe, has been levied, prepare the necessary payment order and deliver it to the payee or his Advocate, if any.

112. Time for presentation of payment order:-

Such payment order shall be presented for payment within three months from the date of its issue. If not presented within that period, it shall be returned to the Court, and may then, after being re-dated and initialed by the Magistrate, be re-issued to the payee.

113. AS many copies of Warrants and Judgment to be sent as there are prisoners:-

In the case disposing of an Appeal by a convict in Jail shall, in communicating its order to the prisoner return to him through the Jail authorities, the copy of the Judgment appealed against which accompanied the petitioner or appeal when such copy is in manuscript.

114. Manuscript copy of Judgment to be returned to prisoner in Jail:-

The Court disposing of an Appeal by a convict in Jail shall, in communicating its order to the prisoner return to him through the Jail authorities, the copy of the Judgment appealed against which accompanied the petition or appeal when such copy is in manuscript.

115. Return of papers after disposal of appeals etc.,:-

On the file termination of an appeal, revision- petition or other application, the Criminal Court to which such appeal, revision- petition or application is made shall, on an application in writing made in that behalf by the party or Advocate concerned return, as soon as possible copies of Judgment, orders and other papers filed as enclosures to such appeal, revision petition or application.

An endorsement on the application for return, signed by the party or Advocate shall be a sufficient voucher for the return of the copies.

TESTING SUFFICIENCY OF BAIL OR SUCURITY

116. Court to test sufficiency of Bail:-

When a Court of Appeal or Revision orders the release on bail of a person who has been convicted or committed for trial, the question of

the sufficiency of the Bail shall, unless the court of appeal or revision thinks fit itself to determine the sufficiency of the bail or security, be determined by such court or Magistrate subordinate or it as the Court making the order may direct.

117. Court to test sufficiency of security under Section 106 or 117 of the Code:-

When an order to give security is made under Sections 106 or 117 of the Code, the question of the sufficiency of the security shall be determined by the Court of Magistrate by whom the order was made provided that when an order to give security is made under Section 106 of the Code by an Appellate court or by a revisional court, the Court thinks fit itself to determine, be determined by such other Court or Magistrate subordinate to it as it may direct.

118. Warrant to release to be issued by Court testing sufficiency of bail of security:-

The Court authorized to test the sufficiency of the bail or security, shall when satisfied as the sufficiency of the security, forward to the officer-in-charge of the Jail in which the accused is confined, a warrant for the release of the prisoner in pursuance of the order and shall further, in cases where bail is ordered by a superior court, report to that court whether or not the bail has been furnished.

MISCELLANEOUS

HIGH COURT

119. Appeals under Sections 340,344,345 and 350 of the Code :-

Appeals filed under Section 351 Criminal Procedure Code shall be registered as Criminal Appeals.

120. Appeals under Section 454 of the Code:-

Every Appeal under Section 454 of the Code should be registered as a Criminal Miscellaneous Appeal and dealt with as such.

CHAPTER – VIII**High Court****121. Tappal petitions for exercise of Judicial authority not to be entertained:-**

Save as otherwise provided no application or petition for the exercise by the High Court of its judicial authority will be entertained when forwarded by post.

122. Form of Appeals etc:-

All petitions, applications, affidavits, memoranda of appeal or revision petition and all proceedings presented to the High court, shall be in English and shall be written or typewritten fairly and legibly on substantial white foolscap folio paper with an outer margin about two inches wide and separate sheets shall be stitched together book wise. The Writer or printing may be on both sides of the paper and numbers shall be expressed in figures.

123. Cause title of miscellaneous petition:-

Every original miscellaneous petition shall be headed with a cause title setting out the provision of law under which it is filed and the names and full addresses of the parties to it separately numbered and described as petition and respondents.

124. Cause title of memo of appeal:-

Every memorandum of Criminal Appeal, other than an appeal presented to Jail Officer, shall be headed with a cause title setting out the provision of law under which it is preferred, the name of Court, the names of appellants and respondents in the High Court and also the full cause title of the cause title of the case or matter in the Lower Court or Courts, as the case may be.

Where an appellant is in jail, that fact shall be mentioned in the cause title with an indication of the jail in which he is confined.

125. Cause title of subsequent proceedings:-

Every proceeding, subsequent to an appeal, revision petition or other application made be headed with a short cause title setting out the provision of law and the names of the parties and their ranks and status in the main case.

126. Enclosure of appeal or revision petition:-

- (1) Every petition of appeal or revision petition shall be accompanied by a certified copy of the judgment or order of the Court appealed against or sought to be revised, a memorandum of appearance duly signed, and the necessary vouchers for the verification of any matter or entry in the petition or enclosures.
- (2) When a revision petition is presented against a judgment or order passed in appeal, it must be accompanied also be certified copy of the judgment or order of the court of first instance, obtained either by a fresh application for copy or by a return of enclosures under Rule 115.
- (3) When the certified copy of the judgment or order of the lower court is in manuscript, the appeal or revision petition shall be accompanied by a typewritten copy of the judgment or order.

127. Petition to excuse delay to accompany appeal or revision petitions presented out of time:-

(1) Where an appeal, on the date of its first presentation is barred by limitation or where revision – petition is presented more than 90 days from the date of judgment or order which the petitioner seeks to have revised, a petition to excuse delay supported by an affidavit explaining the circumstances of such delay shall be filed along with the petition or appeal.

128. Separate petition to be filed in each case:-

Every interlocutory application relating to an appeal, revision petition or original petition shall be made by a separate petition in each case.

129. Court fee to be paid on each petition:-

Every interlocutory application relating to an appeal, revision petition or original petition shall be made by a separate petition in each case.

130. Return of defective petition and their representation:-

Every petition or other application which does not comply with the above requirements or is otherwise defective shall be returned to the party or Advocate concerned for amendment and representation within a specified time.

131. Petition to excuse delay to accompany appeals out of time on the date of representation:-

Every petition or appeal represented after the expiry of the time specified under Rule 130 and barred by limitation on the date of its

representation shall be accompanied by a petition and affidavit as prescribed in Rule 127.

132. Explanation for delay to accompany other cases:-

Every Appeal not governed by the Provisions of the preceding Rule and every other petition or application for which no period of limitation is prescribed by law, shall if represented after the time allowed, contain an endorsement in explanation of the delay; provided that in the case of revision petition the period of 90 days allowed by Rule 127 is not exceeded., a petition to excuse delay supported by an affidavit shall be filed along with the revision petition as provided by Rule 127.

133. Posting of appeal or revision for Admission:-

Every appeal (Other than one preferred from jail or in which the prisoner has been sentenced to death or has been called upon to show cause why he should not be so sentenced) and every application or petition or a revision petition shall be posted for admission at the earliest possible opportunity after it is filed.

134. Motion Cases:-

Every petition or application intended to come up for orders of the High Court as a special motion should be filed in the office of the Registrar not later than 3 P.M on the day previous to the day on which the motion is to be heard and a separate letter, explaining the nature of the urgency, should be addressed to the Registrar for permission to move.

135. Motion to be taken before the day's regular work:-

Every petition allowed by the Registrar under this rule will be taken up before the regular work of the court for the day and shall also have precedence over civil motions.

136. Additional set of papers to be filed in motions before a Bench of two or more Judges:-

Where a motion has to be heard by Bench of two or more Judges, additional sets of papers should be furnished by the party concerned.

137. 24 hours notice to Public Prosecutor to be given in case of transfer:-

No application for transfer shall be accepted as a special motion unless it bears an endorsement or is accompanied by a satisfactory voucher that notice was given to the Public Prosecutor at least 24 hours before forenoon of the day on which the court to take up the application.

138. Personal notice in the absence of an Advocate:-

Notices in criminal cases shall be served on parties personally unless they are represented by an Advocate in which case notice shall be given to such Advocate.

Provided that, when on admitting a Criminal Appeal or Revision Petition presented by an Advocate, the Court directs notice to issue to a party to show cause against enhancement of sentence, notice shall be served on the appellant or petitioner in person.

139. Notice to Public Prosecutor in cases referred to High Court under Section 366 of the Code:-

In cases referred to the High Court for the confirmation of capital sentence, the court will issue notice to the Public Prosecutor to appear in all cases on behalf of the prosecution.

140. Provisions of Rule 105 to apply to notices issued by High Court:-

Notice of appeal shall under section 385 of the Code be given to the Public Prosecutor, Andhra Pradesh and to the Superintendent of Police of the District concerned or the Commissioner of Police Hyderabad as the case may be.

The provision of Rule 105 shall apply also to notice issued by the High Court, Appellate side.

141. Service on prisoner through jail authorities:-

Notice for service on parties in Jail will be forwarded to the Officer in-charge of the Jail and the officer-in-charge of the jail shall cause the notice to be served on the prisoner without delay and obtain the acknowledgment of the prisoner and shall certify to the court about the service.

142. Cases in which cyclostyling etc., of record is done:-

(a) The record in the following classes of cases will be cyclostyled, typewriter or mechanically reproduced in any other manner without the special order of Court.

1. Reference under Section 366 of the Code unless otherwise directed.
2. Appeals under Section 382 of the Code unless other wise directed.
3. Appeals under Sub- Section (1) of the Section 378 of the Code on capital charges.
4. Cases taken up for enhancement of sentence to death.

Note:- Printing in the above cases may be done, if the Court so directs.

(b)

1. It will not be necessary ordinarily to cyclostyle or type or mechanically reproduce inquest reports, prior statements or depositions which are filed merely to prove omission or motive.
2. Where parts of documents are relied on those parts only be cyclostyled, type written or mechanically reproduced.

In all cases in which the record of the Court is cyclostyled or typed or mechanically reproduced or printed under this rule, a copy of the same be supplied to the accused at the rate of one rupee per page.

3. It is not necessary to print statements of the accused recorded under Section 313 Code.

Provided that when the Public Prosecutor or Counsel for the accused makes a special request within 4 days from the date of notification of posting of cases on the ready board the statements or documents filed along with them or portions there of shall be typed or cyclostyled or mechanically reproduced.

143. Other cases to be typed, cyclostyled at Party's Cost:-

Records of cases not governed by the preceding rules shall ordinarily be typed or cyclostyled at the cost of the party applying for the absence of an express direction of Court to have them (printed) typed or cyclostyled at the cost of Government.

144. Evidence to be typed or cyclostyled only if pleadings are typed or cyclostyled:-

No party will be permitted to type or cyclostyle the evidence in a case without his having paid for the typing or cyclostyling of the pleading.

145. Time for T and P of records:-

No application for the typing or cyclostyling of evidence presented by the petitioner after the expiry of one week from the date of the admission of his petition or by the respondent after the expiry of 14 days from the date of the service of the notice of the petition shall be received except under orders of the Registrar.

146. Registrar to permit typing or cyclostyling of fresh documents to be admitted in evidence:-

When application is made for the translation and typing of any document not on the record of the case with a view to its admission in evidence, the translation and typing or cyclostyling may be ordered by the Registrar, provided that the order shall be made without prejudice to the posting of the case.

147. Bill to be paid within ten days from its issue:-

A party to whom a bill is issued for typing or cyclostyling charges whether in respect of pleading or of evidence shall be called upon to pay the amount therein specified within ten days from the date of its service on him and no payment shall be received after the expiry of that period except under an order of the Registrar.

148. No Printing in revision cases where in there is an order of stay:-

In the absence of an express direction to the contrary on record shall be cyclostyled or typed or mechanically reproduced in a revision case

pending disposal of which stay of proceedings in any criminal case has been ordered by the Court.

149. Cases in which copies of record are to be supplied free of cost:-

Copies or records shall be supplied free of cost in the following cases:-

- (1) One set to the Public Prosecutor in every case in which notice has been issued to him.
- (2) One set to the Advocate for accused in.
 - (a) Reference under Section 366 of the Code.
 - (b) Appeals against acquittal
 - (c) Appeals or Revision for enhancement of sentence to one of death.

Provided that where more than one set is applied for by the Advocate for the accused the same shall be supplied at such rate as the Registrar may from time to time fix.

150. Application to be made in other cases:-

An Advocate requiring free supply of (typed papers) in any other case should obtain the orders of Court by means of petition or otherwise.

Application for free copies of typed record papers should be made at the time of the admission of an appeal or petition, and should be supported wherever possible, by an affidavit as to the means of the accused.

Police Officer to whom notice is given in a case may apply for a set of record and obtain the same by post or personally.

151. Additional sets to be applied before preparation of copies:-

Application for additional sets of record will not be entertained unless they are made by parties paying for the copies before preparation of the copies begins.

152. Payment to be made in other cases:-

Copies of record will not be issued to parties or Advocate not having notice except on payment at such rate as the Registrar may fix from time to time.

153. List of cases ready for hearing:-

A list of cases other than miscellaneous petitions ready for hearing will be exhibited on the notice board and no such case shall ordinarily be posted for hearing within a week of its being so exhibited.

154. Cases to be heard by a Bench of two Judges:-

The following classes of cases will ordinarily be heard by a Bench of two Judges;-

1. Every reference under Section 366 of the Code and every appeal from the Judgment of a Criminal Court in which sentence of death or imprisonment for life has been passed on the appellant or on a person tried with him.
2. Every appeal against acquittal on a capital charge.
3. Every case of enhancement of sentence to one of death.
4. Every appeal, application, reference or revision petition which may be referred to Bench by a single Judge.
5. Every other case marked at the time of admission for la Bench of two-Judges.

155. Single Judge cases:-

All Criminal cases not referred to in the Rule 154 will ordinarily be heard by a single Judge.

156. Reference under Section 366 of the Code to be given precedence:-

Reference under Section 366 of the Court, will have precedence over other cases posted before the Criminal Bench.

157. Notice in bail cases:-

1. Subordinate Courts shall give notice of every application for bail under Section 390 of the Code to the local Public Prosecutor.
2. In cases where bail is granted the Court granting bail shall report the fact to the High Court at once.

158. Judgment and order to be dispatched with promptness:-

The Judgment or order of the High Court, in or relating to, a criminal case on its file shall be certified to the lower courts with the least possible delay.

159. Orders on reference under Section 366 of the Code to be communicated on the same day:-

An order on a reference under Section 366 of the Code shall be certified in the Court of Session on the same day on which judgment is pronounced.

160. Order to be issued before hand if preparation of judgment id delayed:-

Where is any of the following cases the judgment of the High Court cannot be certified to the lower court on the day on which it is pronounced, an order drawn up in conformity with the judgment is delivered on the next working day.

- (i) Where a judgment of acquittal or release is passed or upheld and the accused or any of them is in custody.
- (ii) Where a sentence passed is enhanced or confirmed and the accused or any of them is on bail or otherwise at large.
- (iii) Where a sentence is reduced or altered entitling the accused to early or immediate release.
- (iv) Where the case requires urgent or immediate action.

161. Judgment relating to Sessions trial:-

Judgments in cases relating to trial by a Court of Session shall be communicated to:

- (1) The Sessions Judge; and
- (2) The Additional or Assistant Sessions Judge, if any { of the District};
- (3) The Collector of the District;
- (4) The Superintendent of Jail, if any, in which the accused are confined; (where the accused is sentenced to imprisonment; two additional copies ;)
- (5) The Inspector General of Police;
- (6) The Public Prosecutor, Andhra Pradesh;
- (7) "Standing Counsel-cum-Special Public Prosecutor for Anti-Corruption Bureau and Special Police Establishment Cases, Andhra Pradesh", (Added by Roc. No. 14/SO/92).

Note:- An additional copy will be forwarded to the Sessions Judge in every case in which an accused person is in jail for communication to him and the acknowledgement of the accused as to the receipt of the judgment shall be obtained in every case.

162. To whom orders to be communicated:-

Orders issued in advance of judgment shall be communicated to the officer and parties to whom judgments are communicated.

163. Certificate under Article 132 or 134 of the Constitution:-

In cases where the High Court grants a certificate under Article 132 or 134 of the Constitution to a person under sentence of death, the date of the issue of the certificate shall forthwith be intimated to the Government and the Superintendent of the jail in which the prisoner is confined.

164. Order to be communicated to Subordinate Magistrate through the Sessions Judge:-

Every order and judgment relating to a Magisterial enquiry or trial shall be communicated to the Magistrate or Magistrates concerned through the Sessions Judge in the absence of Special urgency.

165. Revision Cases:-

Rule 161 and 162 will apply *mutatis mutandis* to revision cases arising from cases other than Sessions trials.

166. Communication of orders dismissing bail:-

Not with standing anything contained in the foregoing rules, a copy of the order of the High Court dismissing an application for bail pending the disposal of a Criminal Revision Case or an Appeal or other proceedings in the High Court shall be sent to the concerned and also to the prisoner through the Superintendent of the Jail, in which he is

confined and also to prisoner through the Superintendent of the Jail, in which he is confined and to no other person provided that where bail is applied for on behalf of more than one prisoner and bail is granted to one or more prisoners, Rules 161, 164 and 165 will apply.

167. Order of High Court on Appeal and Revision:-

Wherever the High Court certifies its judgment or order to a lower court under Section 388 or 405 of the Code, it is the duty of the later court to issue the necessary warrant of release or modification of sentence, or order for the refund of a fine, and in doing so it shall be governed by the provision of Rules 106 or 108 to 111.

168. Duplicate copy of Order of High Court to be sent to Superintendent of Jail:-

When an order of the High Court in appeal or revision is certified to a lower court under Section 388 or 405 of the Court, it shall be issued in duplicate and the lower court shall, on receipt of the order, forthwith send copy of it to the Superintendent or officer in-charge of the Jail in which the prisoner is confined, along with the warrant, if any, required by Rule. 167. If the High Court's order is an order of release, one copy shall be sent direct from the High Court to the Superintendent or Officer-in-charge of the jail.

Note:- In Rules 167 and 168 the expression "Lower Court" means in the case of a Judgment or order passed by the High Court on a revision petition against the finding sentence or order of an Appellate Court, the Appellate Court, the Appellate Court and not the Court of first instance.

169. State Brief:-

An Advocate shall be engaged at the cost of the State to defend an accused person who does not engage an Advocate himself in the following cases:-

- (1) Where he is under a sentence of death.
- (2) Where he has been called upon to show cause why a sentence of death should not be passed upon him; and
- (3) Where an appeal has been filed under Section 378 of the Code in case involving a sentence of death or imprisonment.

170. Engagement of Advocate in certain cases:-

An Advocate may be engaged at the cost of the State in any other case in which the Court direct.

171. Fee in High Court:-

The fee payable to the Advocate appointed by the High Court shall be fixed by the High Court in its direction.

172. Return of records and material objects:-

On the termination in the High Court of a reference, appeal, revision case or other application or matter the records of the case with the material objects, if any shall be returned to the Court or Courts from which they were received along with the judgment or order of the High Court.

173. Return of enclosures:-

Copies of judgments, orders or other papers filed by parties in the High Court as enclosures to any appeal, revision petition or other application shall on the termination of such appeal, revision petition or application, be returned to them on a requisition made by them in that behalf under the order of the Registrar.

174. In sentences of death, two sets of papers to be sent to the Government:-

In every case, in which sentence of death is passed or confirmed by the High Court two copies of the judgment of High Court with two sets of typed or cyclostyled evidence and of all other material papers shall be forwarded to the Government in the Home Department.

CHAPTER – IX

Execution of Sentence

WARRANT OF COMMITMENT

175. Committal Warrant to be in English:-

Every warrant of commitment shall be written in the English language or in the language of Court and sealed with the seal of the Court. It should mention the period of remand.

176. Separate Warrant for each Prisoner:-

When two or more persons are convicted and sentenced to imprisonment at the same time, a separate warrant of commitment shall be issued for each of them.

177. No fresh warrant need be issued in cases under Section 432 or 433 or 434 of the Code or under Article 72 or 161 of the Constitution:-

In cases in which the Central Government or the State Government suspends, remits or commutes a sentence under section 432, 433 or 434 of the Code and in cases in which the President or the Government grants a pardon, reprieve or remission under Article 72 or 161 of the Constitution, no fresh or revised warrant need be issued.

178. Session Judge to fill in the particulars as to Diet etc., in warrant issued by the High Court:-

Whenever the High Court in a case submitted to it by a Sessions Judge under Section 366 of the Code, convicts the accused and passes sentences on him and issues a warrant of commitment to the jail through the Sessions Judge, it is duty of the Sessions Judge, to fill in the particulars as to diet, classification and other matters shown on the warrant before it is sent to the jail.

179. Convicts to be classified “ Habitual” or “Casual”:-

When ever possible a Court which convicts an accused person should decided whether to be classified as an ‘habitual’ ‘or causal’ convict, and make a note of the decision he warrant of commitment for the information of the jail authorities.

The following persons are liable to be classified as ‘Habitual Criminals’ viz.,

- (i) any person convicted of an offence punishable under Chapters XII, XVII or XVIII of the Indian Penal Code, whose previous conviction or convictions, taken in conjunction with the facts of the present case, show that he is by habit a robber, house-breaker, dacoit, thief, or receiver of stolen property, or that he habitually commits extortion, cheating, counterfeiting coin, currency notes or stamps , or forgery
- (ii) any person convicted of an offence punishable under Chapter XVI of the India Penal Code, whose previous

conviction or convictions taken in conjunction with the facts of the present case, show that he habitually commits offences;

- (iii) any person committed to or detained in prison under Sec.122r/w Section 109 or Section 110 of the Code.
- (iv) Any person convicted of any of the offences specified in (i) above when it appears from the facts of the case, even though no previous conviction has been proved, that he is by habit a member of gang of dacoits, or of thieves or a dealer in slaves or in stolen property;
- (v) Any person convicted by a Court or Tribunal acting outside India under the General or Special Authority of the Central Government of an offence which would have rendered him liable to be classified as habitual criminal if he had been convicted in a Court established in India.

Explanation:- For the purpose of this definition, the word “conviction” shall include an order made under Section 117 r/w the Section 110 of the Code.

(1) The Classification of a convicted person as a habitual criminal should ordinarily made by the convicting Court, but if the convicting Court omits to do so, such classification may be made by Chief Judicial Magistrate, or in the absence of order by the convicting Court or the Chief Judicial Magistrate and pending the result of a reference to the Chief Judicial Magistrate by the Officer-in-charge of the Jail, where such convicted person is confined.

(2) The convicting Court or the Chief Judicial Magistrate for reasons to be recorded in writing may direct that any convicted person or any person committed to or detained in prison u/s. 122 r/w. Section 109 or Section 110 of the Code, shall not be classified as a habitual criminal and may revise such direction

(3) Convicting Courts or Chief Judicial Magistrates, as the case may be may revise their own classification and the Chief Judicial Magistrate may alter any classification of prisoner made by a convicting Court or any other authority, provided that the alteration is made on the basis of facts which were not before such Court or authority.

180. Levy of fine to be enforced son the warrant or notified to the Jail Authorities:-

When an accused person is sentenced to imprisonment as well as, or in dealt of payment of fine, the warrant issued to the Jail authorities shall contain definite information as to whether the fine has been paid or not, in whole or in part, If the Warrant does not furnish this information 1, a reference shall forthwith be made by the Jail authorities to the convicting Court to ascertain whether the fine has been paid and the purport of the reply shall be noted on the warrant.

181. Subsequent levy of fine to be notified to the Jail Authorities:-

When the fine is paid or recovered in whole or in part after the admission of the prisoner into jail, the responsibility for intimating to the jail authorities, the fact of the payment rest entirely with the court. Such intimation shall invariably be acknowledged by the Jail authorities and the acknowledgement shall be filed by the Court for future reference. On receipt of the intimation from the Court, the jail authorities shall endorse the information on the warrant, Intimation from the Court, the Jail authorities shall endorse the information on the warrant, Intimation sent by post by the Court under this Rule shall be registered with acknowledgment due.

182. Intimation from court to bear its seal:-

Intimation sent by a Criminal Court to the Superintendent of a Jail that a fine which the prisoner has been ordered to pay had been paid or recovered in whole or in part shall bear the seal of the Court.

183. Warrant of commitment returned after execution to form part of the records of the cases:-

Warrants of commitment which are returned to Courts after the execution of sentence should be filed with the records of the respective cases and dealt with under the Rules for destruction of records.

184. Notification of residence by released convicts:-

(1) When an order had been passed under Section 356 of the Code, that a convict shall notify his residence and change of residence after release for a specified term, the Court or Magistrate passing such order shall enter a record thereof in the warrant of commitment issued under Section 418 of the Code in respect of such convict.

(2) *Convict to state particulars of his intended residence:-* A convict in respect of whom such an order has been passed shall, when called upon by the Officer-in-charge of the Jail in which he confined, state before his release the place at which he intends to reside after his release naming the village or town and the street therein.

(3) *To notify to nearest Police Station :-* After release and on arrival at his residence he shall within 24 hours notify at the nearest Police Station that he has taken up his residence accordingly.

(4) *Intention to change residence to be notified:-* Whenever he intends to change his residence he shall, not less than two days before making such change, notify his intention at the nearest Police

Station, giving the date on which he intends to change his residence and the name of the village or the town and street in which he intends to reside, and on arrival at such change, he shall, with 24 hours, notify at the nearest Police Station that he has taken up his residence accordingly.

(5) *Reasonable time to change his residence:-* The officer recording a notification under either sub-rule (2) or sub-rule(4) shall appoint such a period as may be reasonably necessary to enable the convict to take up his residence in such place with in the period so appointed, he shall not later than the day following the expiry of such period, notify his actual place of residence to the Officer-in-charge of the police Station within the limits of which he is residing.

(6) *Intimation of absence between sunset and sunrise:-* Whenever a released convict intends to be absent from his residence between sunset and sunrise, he shall notify his intention at the nearest Police Station stating the time and purpose of such absence and the exact address where he can be found during that period.

(7) *Notice to be given of change:-* Every notice required to be given by the foregoing rules shall be given by the released convict in person unless prevented from doing so by illness or other sufficient cause in which case the notice required shall be sent either by letter duly signed by him or by an authorized messenger on his behalf.

(8) *Officer to certify receipt of notice:-* Whenever the released convict gives any notice required by the foregoing rules, he will be furnished with a certificate to the effect that he has given such notice by the Officer to whom he gives it.

(9) *Copy of order and rules to be served on convict:-* A copy of the order specified in sub-rule (1) shall be served on the convict before his release from Jail. A Copy of these rules in English and the Regional language shall at the same time be given to him, and the substance thereof fully explained to him in a language he understands. He shall also be informed for what period he is bound

to observe these rules, and that any neglect or failure to comply with them will render him liable to punishment as if he had committed an offence under sec.176 of the Indian Penal Code.

- (10) *Police to call upon convict and serve notice*:-if a convict in respect of whom an order has been passed under Sec.356 of the Code shall have been released from Jail with out a copy of the said order having been complied with, he may at any time while the order remains in force, be called upon the Police to report himself on a given day at a Police Station near the place where he is found, and on his reporting himself, the copy of the order shall be served on him, and the other formalities prescribed in sub-rules(2) and (4) shall be complied with.

Note:-In applying the above rules to the case of a wandering man who has no “residence” in the sense of a fixed place of abode, they may be reasonably interpreted is meaning that he resides at the place where he sleeps, even if he remains there only one night. On his release he may therefore, be asked under sub-rule (2) where he is going to stay, and he may be told that if he moves above the country, he must always notify the place of the temporary abode to the police.

RULES FOR LEVY OF FINES

185. Rules for levy of files:-

Rules under Sec.421 (2) of the Code for the execution of warrant for levy of fine and for the summary determination of any claims made by any person other than the offender in respect of any property attached in execution of such warrant.

1. A warrant for the levy of fine issued under clause (a) of sub-sec.(1) of Section 421 of the Code, shall be directed to a Police Officer and shall be in Form No. 43 of Scheduled II to the Code.

2. The authority issuing the warrant shall specify a time for the sale of the attached property and for the return of the warrant.
3. The following articles shall not be liable to attachment to sale viz.,
The necessary wearing apparel, cooking vessels, beds and bedding of the offender, his wife and children and such personal ornaments as in accordance with custom or religious usage cannot be parted with by a woman, for example, Thali or wedding ring.
4. The attachment of movable property belonging to the offender shall be made by seizure:-

Provided that where, in addition to or on lieu of seizure, the Police Officer considers that either or both of the methods referred to in clauses (b) and (c) of sub-section (3) of Section 83 of the Code should be adopted, he shall obtain an order to that effect from the court issuing the warrant.

5. When the method referred to in clause (b) of Sub-section (3) of Section 83 of the Code is adopted and a Receiver is appointed, the powers, duties and liabilities of such Receiver appointed under Order XLI of the First Schedule to the Code of Civil Procedure, 1908,
6. The Police Officer, who makes an attachment of movables under sub-rules (4) and (5) may, after attachment, handover the articles attached to a third party on a Bond being executed in Form No. 15-A of Appendix 'E' to the Code of Civil Procedure, 1908, for their custody and production before the Court when required.
7. Before making the attachment, the Police Officer shall deliver or tender a copy of the warrant, to the offender or, in his absence to any adult male member of his family. If a copy cannot be so delivered or tendered, the Police Officer shall affix attached is found. After making the attachment, the Police Officer shall, in

like manner, deliver, tender or affix, as the case may be, an inventory of the property attached.

8. If no claim is preferred to any property attached within the time prescribed by the code by any person other than the offender, the Police Officer executing the warrant shall have power to sell within the time mentioned in the warrant and without previous reference to the Court issuing the warrant, the property or such portion thereof as may be sufficient to satisfy the amount to be levied.

Provided that if the property attached consists of live stock or is subject to speedy and natural decay or if its immediate sale would be for the benefit of the sake shall not be appropriated towards the fine until the expiration of two months from the date of the attachment and until any claim preferred under Rule 9, has been disposed of.

9. If any claim is preferred to any property attached under sub-rule (4) and (5) within the time prescribed by the Code, by any person other than the offender on the ground that the claimant has an interest in such property and that such interest is not liable to attachment, the claim shall be enquired into and disposed of as provided in sub-rules (10) to (12).

Provided that, any claim preferred within the period allowed by this rule, may, in the event of the death of the claimant, be continued by his legal representative.

10. Claims may be preferred under sub-rule (9) in the Court by which the warrant is issued if the claim relates to property attached under warrant endorsed by the District Magistrate under Section 422 of the code in the Court of such Magistrate.
11. Every such claim shall be enquired into and disposed of by the Court in which it is preferred.

Provided that, if preferred in the Court of a Chief Judicial Magistrate, such Magistrate may make it over to any Magistrate.

12. The enquiry shall be summary and the Court shall record its decision on the claim with the reasons thereof. Such decision shall be final and shall forthwith be communicated to the Police Officer executing the warrant who shall dispose of the property in accordance with such decision.
13. The Police Officer or other officer authorized to sell, shall, as soon as possible after the sale, procedure the sale proceeds before the court issuing the warrant or if the property was sold under warrant endorsed by a District Magistrate under Section 422 of the Code, in the Court of such Magistrate.
14. Subject to the proviso to sub-section (1) of Section 421 of the Code and subject also to Section 70 of the Indian Penal Code if, at any time subsequent to the return of the warrant, the fine, or any part thereof, remains unpaid, and the Court has reasonable grounds for believing that the offender has any moveable property, it may issue a fresh warrant for the attachment and sale of such property in accordance with the code and these rules.

COMPENSATION UNDER SECTION 357 OF THE CODE

186. Payment of amount Compensation:-

The Court by which a fine or any portion of a fine has been awarded as compensation under Sec. 357 of the Code shall, on the application of the person to whom such compensation has been awarded, grant an order for payment of the amount awarded direct to the Treasury to which such amount has been remitted, together with a certificate to the effect that either (1) the sentence and award are not subject to appeal or have been confirmed by the Appellate Court and that no order has been received from the Court of Revision modifying or

reversing the order of compensation, or (2) where the order as to compensation has been modified in appeal or Revision, that the Payment Order as in conformity with such modification or (3) that the appeal time has expired and that no appeal has been preferred and that no order has been received from the Court or Revision modifying or reversing the order compensation.

Note:-If the fine is imposed in a case which is subject to appeal, the order for payment shall not be granted till after the expiry of one or the other of the conditions specified in Section 357(2) of the Code.

187. Certificate as to appeal:-

In cases in which the Court awarding the compensation may be unable to certify whether an appeal has actually been preferred, the party desirous of obtaining payment of the amount of compensation in deposit may apply to the Appellate Court to certify whether or not any appeal has been preferred and no such application being made, the Appellate Court shall grant the required certificate.

188. Compensation otherwise than under Section 357 of the Code:-

Compensation awarded under Section 250 and 358 of the Code, and compensation and all other sums recoverable like fines under any other provision of law and not creditable to 'Administration of Justice' should be dealt with in the manner provided in the foregoing rules for compensation awarded under Section 357 provided that, if the order to pay such compensation or other sum is reversed or modified in appeal or Revision, the payment order on the Treasury shall be given to the party or parties entitled to draw the money.

**REFERENCE TO GOVERNMENT UNDER SECTION 432 OR
SECTION 433 OF THE CODE.**

189. Application to Government to remit or commute sentence:-

Whenever a Sessions Judge or Magistrate shall be of opinion that there are grounds for recommending to the Government to exercise the powers vested in them by Section 432 or Section 433 of the Code for remitting or commuting any sentence adjudged by the Criminal Court, the recommendation for remission or commutation of the punishment shall be submitted to the Government through the High Court.

Every such reference shall be accompanied by a certified copy of the record of trial or of such record thereof as exists.

190. Reference to Government in cases of infanticide:-

In all cases where women are convicted for the murder of their infant children, reference should be made, through the High Court, to the Government with an expression by the Sessions Judge of his opinion as to the propriety or otherwise of

191. Report of Sessions Judge on reference under Section 432 to the submitted to**Government through High Court:-**

In cases in which the opinion of a Sessions Judge is called for by the Government under section 432 of the Code , the Sessions Judge's reply should be forwarded through the High Court whether the requisition for the opinion has been received through the High court or not.

CHAPTER – X**Records****PRESERVATION OF RECSORDS****192. Custody of Records:-**

A Sessions Judge or a Magistrate should not permit the original records of Criminal trial in his Court to leave his custody except in accordance with the express provisions of law, save as provided in Rules 204 to 209 and any person not legally competent to demand production of the originals whether an official in the Government Service or a private individual, should, if he wishes to examine the record, be required to apply for and obtain certified copies in accordance with the rules made in that behalf.

193. Records to be kept in packet, sealed and labeled:-

The Public records or documents shall, so long as they remain in the custody of court which required their production, be kept in a sealed packet properly labeled and the packet shall not be opened except in the presence of the Presiding Judge or Magistrate.

194. Summons for production of documents in the custody of Parliament or State Legislature:-

(1) Whenever any document in the custody of Parliament or of any State Legislature is required by a Court, it should first be seen whether the document is unpublished, in which case along, summons need issue, Published document, such as the Proceedings of the Parliament can be proved under Section 78(2) of the Indian Evidence Act, 1872 by the production of authorized parliamentary publications.

(2) As far as possible, only certified copies should be called for in the first instance and the original documents may be requisitioned only at a later stage of the proceedings, when the parties insist upon their strict proof.

- (3) It should be specifically stated in the summons whether the production of the certified copy will be sufficient or whether an office must appear before the Court with the original document.
- (4) Summons for the production of documents in the custody of Lok Sabha or the Rajya Sabha may be issued to the Speaker of the Lok Sabha or to the Chairman of the Rajya Sabha , as the case may be, Similarly, in respect of documents in the custody of a State Legislative Assembly the Speaker or the Chairman in the case of the Legislative Council, as the case may be, should be addressed for their production.

PRODUCTION OF RECORDS FROM COURT AND PUBLIC OFFICERS

195. Summoning of documents from another Court or Public Officer:-

Before issuing summons for the production of a document in the custody of another Court, or Public Officer, the Court shall consider whether the interested party should not be required to obtain and file a certified copy thereof. The original shall ordinarily be summoned only if the Court is satisfied copy of that the production of the original is necessary for the purpose of justice.

196. A list of records retained by a Court to be given to the producer:-

Where records or documents production from any Court or public Officer are retained by the Criminal Courts requiring their production, a receipt containing a descriptive list thereof shall be given to the Officer production, a receipt containing a descriptive list thereof shall be given to the officer producing them and a duplicate of the receipt shall be placed with the records or documents. Any apparent erasure or alteration in any paper shall be noted in the said list.

197. Packets to be Opened in the Presence of Judge or Magistrate:-

When any records or Official documents are received from any Court or Public Office by post, the packet shall be opened in the presence of the presiding Judge or Magistrate

198. Requisitions from Public Officers for Production of Judicial Records:-

In complying with requisitions from Public Officers for the production of judicial records, Criminal Courts should follow the above rules. They should also see that the requisition is in the proper form prescribed by the law.

SUBMISSION OF RECORDS TO HIGH COURT**199. Prompt submission of Records:-**

Criminal Courts shall see that records called for by the High Court are submitted promptly. Any delay shall be explained in the letter advising dispatch of the records.

The following cases shall be treated as urgent:

- (i) Reference under Section 366 of the Code;
- (ii) Appeals or Criminal Revision Cases in which the accused have been called upon to show cause why sentence of death should not be passed on them;
- (iii) Appeals against acquittal in which the accused are re-arrested and are in custody;
- (iv) Criminal Revision Cases in which bail is refused and the accused are in Jail on short sentences; and
- (v) Criminal Appeals and Revision Cases in which bail is refused and the accused case is ordered pending their disposal.

200. Records to be submitted to the High Court:-

The following records shall be submitted:-

(1) In cases submitted under Section 366 of the Code, and in all cases of conviction for murder whatever may be the sentence passed by the Court and in all cases of Appeals against acquittals in Murder Cases

(a) The entire original Sessions record.

(b) The entire original magisterial record.

(c) Translations of such parts of (a) & (b) which are not in English

Note:- With regard to translations referred to above:

I. It will suffice if only those parts of the inquest report which have been admitted in evidence are translated

II. It is not necessary to translate papers which have not been treated as evidence in the case

III. Translations of such parts of (a) and (b) which are not in English.

(2) *In cases of Appeals not already provided for and in cases of Revision:-*

(a) The material part of original case record including an extract from the Diary.

(b) The Material part of the Appellate Case Record, if any.

(3) *Meaning of entire Original Sessions Record:-*

The words “entire original Sessions record” include the evidence, oral and documentary, the charge, and the plea of the accused, the judgment and the statement of the accused, if any.

(4) *Meaning of entire Original Magisterial Record:-* The words ‘entire original Magisterial record’ include an extract from the Diary, Register of Preliminary Enquiry, Police occurrence Reports, Mahazars, the Village Officers reports, and Proceedings (if any)

before any Magistrate other than the Committing Magistrate who may have dealt with the case, but do not include so much of the Magisterial Record as may have been incorporated in the Sessions Court record.

(5) *Covering letter*:-The Covering letter for all records shall be sent separately from them by post. Any delay in submitting the records shall be explained in the covering letter advising dispatch of records. It shall state when and how and in how many separate filed the records are dispatched.

(6) *In Every case sent up to the High Court*:-

(a) The records in English and in the regional language:- The English part of Sessions record, if any including translations.

(b) The part of the Sessions record in the regional language, if any;

(c) The English part of the Magisterial record including translations; and

(d) The part of the magisterial record in the regional language must be bound and indexed separately.

(7) *Copies of Judgment*:-Spare copies of judgment in English in cases referred under Section 366 of the Code and six copies in other Sessions trials should be sent with the record.

They should not be paged and entered in the index but should be kept separate from the record.

(8) *Docket to specify number of copies*:-The Docket or the fly-leaf of all records and the covering letter should specify the number of the case on the lower Court's file and the number of the Appeal or Revision Case or Petition on High Court's file.

Note:-The fly-leaf shall be of sufficient thickness and of foolscap size.

(9) *Foolschap paper to be used:-* The calendar, translations, copies, notes of evidence etc., shall whether possible, be written on foolscap paper of sufficient substance.

(10) *Examination and certifying before dispatch:-* Every record shall, before dispatch to the High Court, be examined and certified as complete in accordance with the foregoing rules by the Head Ministerial Officer of the Court forwarding it.

Where copies of depositions, verified as to accuracy or not, are made out for the use of the Judge or for any other purpose and are available, they shall be submitted to the High Court with the records to facilitate printing or typing of the evidence, if necessary, In dication shall, however, be given in the covering letter or in some prominent place in the copies themselves to show whether the copies are accurate or whether they require to be compared with original.

201. Index, how to be filled up:-

In filling up the indexes accompanying records of Criminal Cases, the names of witnesses shall be written in full together with their Official designation, if any, within brackets.

202. English translation of statements of the accused in regional language to be kept in English Record:-

Court of Session when sending up the statements of the accuses recorded in the regional language shall place in the corresponding part of the English record, accurate translations of these statements. The notes made by the Judge during the examination cannot and will be accepted in lieu of such translations.

203. Police diaries etc., how to be sent:-

Police Diaries and English translations of or notes from these diaries submitted to the High Court should be placed in a sealed cover.

INSPECTION OF RECORDS

204. Inspector by Officers of the Police or the Excise Department and Public Prosecutor:-

When ever it appears to any Officer of the Police or the Excise Department not below the rank of a Sub-Inspector, that an inspection of the records of any Criminal trial or appeal which facilitate any detention or prevention of crime is necessary or is desired for examination of the conduct of officers connected with the case and whenever the inspection of such records may be desired by a Public Prosecutor or Assistant Public prosecutor, in the exercise of his duty as such officer or Public Prosecutor or Asst. Prosecutor, as the case may be, may apply to the Sessions Judge or Presiding Magistrate of the Court in which the records are lodged for permission to inspect the same.

205. Procedure on application:-

The application referred to in the preceding rule shall be made in writing and shall contain a description of the records and shall state the purpose for which the inspection is sought, and the Sessions Judge or Magistrate may grant or refuse the application as he may, see fit.

If the application is refused, the Sessions Judge or Magistrate shall record the reasons for refusal and shall communicated a copy thereof to the officer concerned, or to the Public Prosecutor, as the case may be. If the application to granted, the Sessions Judge or Magistrate shall make arrangements for permitting the inspection to be conducted in accordance with rule 206.

206. Conduct of Inspection:-

Every inspection of records under these rules shall be conducted by an officer of the Police or the Excise Department not below the rank of Sub-Inspector, or, if the Inspection is granted on the application of the Public Prosecutor or Asst. Public Prosecutor, himself. It shall take place within the precincts of the Court in which the records are lodged and in the presence of an officer of the Court who shall be deputed by the Sessions Judge or Magistrate for the purpose, and no record or part of a record shall be removed by the Inspecting Officer from the precincts of the Court.

207. Inspection by Public Prosecutor, Andhra Pradesh:-

The Public Prosecutor, Andhra Pradesh, if he wishes to inspect of original records of Criminal Courts should request the High Court through the Registrar.

208. Inspection by Officers of other Department:-

Subject to the conditions laid down in Rules 204 to 206 the privilege of inspecting records in a Criminal Proceeding is extended to-

- (1) Officers of the salt and Customs Department in charge of a Circle, Assistant Inspectors and Inspectors of Excise, Commercial Tax Officers and Gazetted officers of the Forest Department, so far as such records relate to their respective Departments; and
- (2) Offices of the Income tax Department including the Special Investigation Branch attached to it, not below the rank of Income Tax Inspector duly authorized by Income Tax Officer, In respect of records other than Police Case Diaries and reports and any confidential portion of such records.

(3) Officers of the Revenue Department of and above the rank of Mandal Revenue Officer.

209. Taking extracts:-

An Officer inspecting records under these rules can take extracts there from, if he considers it necessary to do so.

210. Inspection by Collector of Records of Court of Session:-

Whenever a Collector requires information with regard to the Sessions trial in addition to that appearing in the finding and sentence of the Court of Session he shall be at liberty, after giving due intimation to the Sessions Judge to depute one of his clerks to inspect the records and make copies or extracts of such parts thereof as may appear material for purposes which the Collector has in view, and the Sessions Judge shall permit such clerk to inspect the records and take copies or extracts thereof. Every inspection of records under this rule shall be made within the precincts of the Court of Session in which the records are lodged and in the presence of the officer of the Court deputed by the Sessions Judge for the purpose. No record, or part of a record shall be removed by the Inspecting Officer from the precincts of the Court.

COPIES OF RECORDS

211. Uncertified copies not to be granted:-

No copies of, or extracts from, the record of any proceedings of any Criminal Court subordinate to the High Court shall be issued unless certified to be true by the proper officer of the Court. This rule shall not apply to copies or extracts granted to prisoners in confinement under any order passed in such proceedings for the purpose of appeal or application for revision.

212. Copies to be given to parties:-

Copies of any portion of the record of a Criminal Case must be furnished to the parties concerned on payment of the proper stamp and the authorized fee for copying. Where the Judge's notes forms the only record of the evidence copies of these notes should be given.

Explanation: "Proper Stamp" referred to above includes search fee leviable under the Standing Orders of the Board of Revenue, Board's Standing Order No.173 (section-I) [(2) 325)]

Scale of Search fee:- When the document applied for belongs to a year previous to the current calendar year, search fee in Court-fee stamps, according to the Sub-joined scale, must be affixed to the application

I. When the document belongs to any year prior to the Calendar year but is not more than 10 years old.

Rs. Ps.

(A) Fee payable for the first document or entry applied for or
1. 00

if only one document or entry is applied for, then for that document or entry.

(B) Fee payable for every document or entry other than the
0. 50

first included in the same application and connection with the same subject.

(C) When the applicant does not know to which of two or more
0.50

years a document or entry belongs, the fee for searching the records of every year other than the first.

II. When the document is more than 10 years old but does not relate to any year prior to 1858.

(a) Fee payable for the first document or entry applied for
2.00

or if only one document or entry is applicable for, then
for the document or entry.

(b) Fee payable for every document or entry other than the
1.00

first included in the same application and connected with
the same subject.

(c) When the applicant does not know to which of two or more
1.00

years a document or entry belongs, the fee for searching the
records of every year other than the first.

III. When the document belongs to a year prior to 1858-

(a) Fee payable for the document or entry applied for or if only
5.00

the document or entry is applied for that document or entry.

(b) Fee payable for every document or entry other than the first
2.50

included in the same application and connected with the same
subject.

(c) When the applicant does not know to which of two or more years
a document or entry belongs, the fee for searching the records of
every year other than the first.

Note:- (1) Only one search fee at the rate applicable to the documents need be paid for all papers filed together and if a person applies for all the depositions relating to Magisterial case, he need only pay one fee applicable to the whole record in which they are filed. But in the case of Oake's Register or Stration's Report or Circuit Committee

Accounts, Separate search fee shall be levied for each item contained in the same volume.

(1) The Search Fee Rules are applicable to Judicial as well as to Revenue records. The fee should be levied in respect of all documents of which copies are applied for in Civil and Criminal cases, Provided that the application of the rules to Judicial Record is not inconsistent with any special provisions of law or notifications having the force of law by which courts may be required to grant copies or to allow the inspection of documents free of charge.

213. Procedure when documents for which copies applied for or in other court:-

If the records of the case or the documents of which a copy is applied for have been sent to another Court, the application for the copy may, at the option of the applicant, be forwarded to the said Court for compliance or be returned to him for presentation to the said court.

214. Copies by whom certified:-

The corrections of all copies of Magisterial records on application of Private persons and of all copies of calendars and judgments to be submitted to the Sessions Judge or the Chief Judicial Magistrate may be certified by the Chief Ministerial Officer of Magistrate's establishment.

215. Endorsement on copies:-

Every copy shall bear an endorsement showing the following dates:-

- I. Application made.
- II. Stamp papers (or charged) called for,

III. Stamp papers (or charged) Deposited,

IV. Copy ready,

V. Copy delivered or posted.

216. Notice of certified copies ready for delivery:-

A list of certified copies ready for delivery shall be posted on the Notice Board of the Court concerned and shall remain there for one week. The list shall state the number of the copy application and the names of the persons to whom the copies are to be delivered. The list shall be fixed to the Court Notice Board immediately the Court opens on the following day. After the expiry of one week, the list shall be taken down and any copies which remain unclaimed shall be sent to the applicants by post, "Service unpaid"

217. Copies to Government Officers:-

(1) The Gazetted Officers of all Departments and all officers who not being Gazetted officers are entitled to inspect records can obtain certified copies of the same. Except as regards Officers of the Police and the Excise Departments and Public Prosecutors and Assistant Public Prosecutors such right extends only to obtaining certified copies of records relating to the Officers own Department.

(2) **Order of refusal to contain reasons:-** The Judge or Magistrate may in his discretion grant or refuse the application. If the application is refused, the Judge or Magistrate shall record the reasons for his refusal and shall communicate a copy there to the Officer concerned.

(3) *Inter Department Supply of Copies:-* Copies of orders or records which one Department of Government propose to supply to another Department on application, shall be made on plain unstamped paper and by the ordinary staff.

(4)*Lengthy records:* - If lengthy records are concerned, the work should be transferred to the Copying staff and the decision as to who should prepare the copy rests with the officer to whom the copy application is made.

The Department applying for copies should furnish copy stamp papers for the purpose and debit the cost there of to its contingent charges.

Provided that the cost of making copies of judgments convicting or acquitting Government servants of criminal offences or of orders discharge such servants which are supplied

218. Return of records when no longer required:-

Whenever it shall appear that any public documents received from any court or Public Officer are no longer required, they shall be returned to such court or Office with a descriptive list in a sealed packet.

219. Return of documents application to be made therefore:-

Application from parties or other persons for the return of documents filed in Court shall be made to the Court in which they were originally filed. If application is made for document was originally filed shall itself apply for the transmission of the documents and on receipt shall return it to the applicant:

Provided that no document shall be returned unless the Judge or Magistrate is satisfied that it will not be required for reference in proceedings pending either before his own Court or the Court of Appeal or Revision.

CHAPTER –XI

Case Properties

CUSTODY OF CASE PROPERTY

220. Responsibility of Presiding Officers:-

Presiding Officers are personally responsible for the safe custody of the case properties. Only clerks who have furnished the required security should be placed in charge of properties, but that does not relieve the presiding Officers of their responsibility to any extent.

221. In section of Case Properties:-

Every article received in Court should immediately after receipt be inspected by the Presiding Officer or a responsible Officer of the Court duly authorized by him and entered in the Property Register then itself.

The Presiding Officer should check the valuable and non-valuable items of property periodically and satisfy himself that all items received in Court are properly accounted for, that they are safely kept and that orders of disposal are promptly carried out.

Whenever there is a change of officer the succeeding officer should examine all the properties other than valuables relating to the Court as soon as possible after he takes charge and certify in the Registers themselves that he has taken over the properties referred to in Rule 222 should be verified at the time of taking over –charge and necessary certificate affixed in the Register. .

222. Valuable Properties:-

All articles of value should be separated from other items. They should be kept in (a) boxes sufficiently strong and fitted with good-lock and key (b) properly protected against damage by moisture, insects, etc., They should invariably be deposited in the Sub – Treasury

SUBMISSION OF MATERIAL OBJECTS

223. Selection of Material Objects to be sent to the High Court:-

The Sessions Judge shall in his discretion send weapon, substance or article whereby the offence is said to have been committed and all garments stained with blood provided the objects can be conveniently transmitted and are of assistance to the High court.

Court of Session shall enclose with the records in Sessions Cases submitted to the High Court a list of material objects in Judicial Form No. 129-A.

224. Note to be made, if any Material Object is Retained:-

In every case in which any material object is retained the order of the Judge directing such retention should form part of the record submitted to the High Court, classified under Item 8, “other miscellaneous papers if any” with English part of the Sessions Record, the page assigned to the paper being shown against Item 6(b)-

225. Return to be obtained within one month:-

Articles received from lower Courts such as sticks, stones, knives, bill-books, axes, guns, rags of clothing, earth etc., and all articles of trifling value are ordinarily retained in the High Court and destroyed there . Any application for the return of these articles (For return to parties or for reference in any other case) or of any articles that the High Court has omitted to return, shall be made within one month from the date on which the records of the case are received back in the lower Court.

226. Properties in Sessions Cases may be sent to Committing Magistrates for Disposal:-

The properties in Sessions Cases which have to be dealt with under Sec. 452 of the code may be forwarded to the Committing Magistrate excepting in such individual cases where the Sessions Judge directs other wise.

DISPOSAL OF THE CASE PROPERTY

227. Judgment to contain Orders for disposed:-

Orders for the disposal of material objects should be passed in the Judgment itself.

228. When Material Objects are to be disposed:-

Material objects exhibited at the trial of criminal cases should be retained by the Court until the Court is satisfied that the appeal time has expired and that no appeal has been presented or that any appeal presented has been disposed of. But when a case is disposed of by High Court, the material Object shall ordinarily the disposed of after the expiry of 90 days from the date of judgment of the High Court, unless in the meantime.

(1)the parties interested have, on a proper application, obtained a direction from the High Court for preservation of such objects, pending disposal of an application for leave to appeal to the Supreme Court under Article 134 (1) © of the Constitution of India, or a Special Leave Petition or;

(2)Intimation of Appeal preferred to the Supreme Court of India under Article 234 (1) (a) and (b) of the Constitution is received.

After that, they ma be destroyed or otherwise disposed or according to the Rules.

229. Destruction of cases property:-

- (1) Orders for destruction of case property should be carried out in the presence of the Presiding Officers.
- (2) It is not desirable to order destruction of valuable property. It should, if it is not ordered to be delivered to the person entitled to it, be confiscated or otherwise disposed of.

230. Confiscated Articles:-

- (1) When the material object confiscated is a weapon, other than a fire arm or ammunition, and is in the opinion of the Sessions Judge of a most unusual character or of special interest in the light of the facts of the case it shall be transferred to the Medical College, Tirupathi in the case of the Sessions Courts of Ananthapur, Chittoor, to the Medical College, Kurnool in the case of Session Courts of Cuddapah, Kurnool and Nellore ; to the Medical College, Guntur in the case of Sessions Courts of Guntur, Krishna and West Godavari, to the Medical College, Visakhapatnam in the case of Sessions Courts of Visakhapatnam, Srikakulam and East Godavari and to Osmania Medical College, Hyderabad in case of Sessions Courts in Telangana area. It shall first be ascertained by a reference to the Medical College concerned whether the article is required by it or not. Similar reference should also be made to the Police Museum at Hyderabad. If the article is required by both the Medical College and the Police Museum, the former will have priority over the latter. Only when the article is not required by either the Medical College or the Police Museum then it should be destroyed.
- (2) In the case of art objects and antiquity the Court shall communicate with the Director of archaeology and Museums and if he desires, send them to him.

(3) Gold ornaments shall be sent to Mint Master through a responsible Officer by pre-arrangement.

231. Delivery of Case Property to the person entitled:-

When any property is ordered to be delivered to a party, notice should be issued to him in Judicial Form No .61. He should also be informed that if he does not appear on the date specified in the notice, the property will either be destroyed or sold and the sale proceeds credited to Government. If the Party appears after the sale of the property, the sale proceeds may be paid to him deducting expenses of the sale.

232. Sale of Case Property:-

Sale of property should be conducted by an officer of the Court and should be public auction. It should be conducted and confirmed as far as may be in the manner prescribed for the sale of movable property by the Code of Civil Procedure and Civil Rules of Practice.

233. Procedure regarding disposal of Excisable Goods:-

In the case of excisable goods held in the custody of Criminal Courts, notice of the date of auction or other method of disposal shall be issued to the Excise Authority concerned requiring such authority to arrange for the collection of the duty leviable if any, on the goods and for the issue of transport permit where necessary. The Excise Authority may also be required to satisfy itself that the purchaser in auction or otherwise is licensed to deal in such goods.

234. Disposal of Counterfeit coins and Forged Currency Notes:-

- (1) When counter-felt coins have to be disposed of by a Criminal Court u/secs. 452, 457 or 458 of the Code, they shall be forwarded together with any dies, moulds etc., which may have been produced in the case to the nearest Treasury or Sub-Treasury, with request that they may be remitted to the Mint for examination. A concise and accurate report should also be sent containing a description of the case and the sentence imposed.
- (2) In the case of forgery of currency notes, the disposal of implements such as moulds, dies etc., produced in and confiscated by a Court is a matter for the decision of the Court which tries the case and when they are ordered by the Court to be delivered to the police for destruction, the police shall themselves arrange for their destruction and not send them to the currency offices of Mint for destruction, provided that if the police consider any particular implements are of special interest and should be preserved, they shall make them over to the Criminal Investigation Department for this purpose.
- (3) All forged currency notes brought before the Court shall be handed over to the Police for being forwarded to the Issue Department of the Reserve Bank of India, with a brief report of the case.
- (4) All arms and ammunitions of preserved bore which are confiscated should be sent to the nearest Arsenal for disposal.

CHAPTER-XII

Collection of Process fee and Payment of Batta to Complainants and Witnesses

FEE FOR SERVICE OF PROCESS

235. All processes issued by Criminal Courts shall be charged to the Court fee at the rates set out in the schedule hereunder;-

Schedule

Rs. Ps.

- | | | | | |
|----------|---------|--------|----|-----------|
| 1. Every | summons | notice | or | sub-poena |
| | 0.50 | | | |

- (A) To an accused, respondent or witness
- (B) To every additional accused, respondent or witness resident in the same village or neighborhood if the summons, notice or the sub-poena is applied for at the same time.

2. Every warrant of arrest
0.25

3. Every order, injunction or warrant not otherwise provided for
0.50

(1) In Courts outside the cities of Hyderabad and Secunderabad if a process is to be served or executed within a radius of six miles from the Court-house, half the above rates only shall be charged. The Judge of every Court shall determine what villages are within the above radius, and a list of such villages shall be notified in a conspicuous place in the Court- House.

(2) When a warrant remains unexecuted for 15 days after its delivery to the Officer entrusted with its execution, an additional fee at the same rate shall be levied from the party, at whose instance the warrant was issued for every 15 days or part thereof until return is made, provided that the delay in executing the said warrant is not attributable to the Officer of the Court.

(3) This rule does not apply to proceedings in cognizable cases instituted on police reports whether these be Calendar Cases, Appeals or Revision Cases.

Exemption:- No fee shall be levied on processes issued upon complaints by public servants or Officers or servants of a Railway Administration acting in their official capacity, which under Section 67 Clause XI of the Andhra Pradesh Court Fee and Suit Valuation act, 1956 (Act VII 1956) are exempt from complaint fee.

As the Central Government has ruled that a Cantonment Authority is not a "Public Officer" as defined in the Code of Civil Procedure,

1908, the process fee and diet money to witness shall in all cases of prosecutions by the police on their behalf be collected from the Cantonment Authority. A Cantonment Authority, is however, exempt from the Payment of Court fee on complaints under Section '19 of the Court Fees Act, 1870 as it is a "Public Servant" as defined in Section 21 of the Indian Penal Code.

236. Expenses when payable by Government:-

Subject to the provisions hereinafter contained, the expenses of complainants and witnesses will be paid on behalf of the Government, in the following classes of cases Viz.,

- (a) Cases shown in the second schedule of the Code as non-bailable.
- (b) Cases in which the prosecution is instituted or carried on under the orders or with the sanction of the Government or of any Public Servant acting as such.
- (c) Where the witness in question has been compelled to attend by a process issued under Sec.,. 311 of the Code.
- (d) Cases in which the Court certifies that the attendance of such witness was directly in furtherance of Public Justice.

If any witness in any of the aforesaid classes of cases is, by reason of tender age, sex or bodily infirmity, unable to travel along to the Court and is accompanied by an escort, such an escort may, at the discretion of the Presiding Officer of the Court, be paid his expenses under these rules; provided that no such payment shall be made to the escort, if he/she is himself a witness in the case.

The Court may make reasonable advances to witnesses compelled to attend to give evidence; when such prepayment is considered necessary.

237. Disallowance of Payment of expenses on behalf of Government:-

It shall be competent to the Court before which a complainant or witness appears to disallow payment of any expenses on behalf of Government, if for any reason to be recorded, such Court thinks fit to do so,. Or to pay only the actual expenses incurred by him if the complainant or witness is a resident of the place in which the Court is situate or to pay, if the Court thinks fit, expenses at rates lower than those prescribed in Rule 247.

238. Disallowance of expenses for defence witnesses:-

The court will disallow the whole or part of the expenses of any witness for the defence, whose evidence may not seem fit to have been material unless it is satisfied that such witness has been brought to the place in which the Court is situate against his will and that no compensation for his expenses has been paid or deposited by the accused.

239. No traveling allowance when complaint is dismissed under Sec. 250 of the Code:-

Whenever a Magistrate dismisses a case as frivolous or vexatious under Section 250 of the Code, no traveling allowance or batta shall be granted to the complainant.

OFFICIAL WITNESSES

240.

(1) For the purpose of these rules, witnesses are divided into two classes, viz., Officials and non-officials. Official witnesses, i.e., Government Servants to whom the Andhra Pradesh Traveling Allowance Rules are applicable, summoned to give evidence as officials, are entitled to receive for their journeys to and from the Court and for the time spent by them in attendance at the court to

give evidence in cases coming under Rule 236 traveling allowances at the rates prescribed by the Andhra Pradesh Traveling Allowance Rules for the time being in force. The Court shall not however, make any payment to official witnesses in such cases, but shall grant them certificates setting forth that they appeared to give evidence of what had come to their knowledge, or of matters with which they had to deal in their official capacity, the date on which they appeared and the period for which they were detained, so as to enable them to draw traveling allowance and batta under the Andhra Pradesh Traveling Allowance Rules.

- (2) When a Government servant appears in his official capacity as a witness in other cases (e.g., in cases in which Section 254(3) or 247 of the Code is applied), the party at whose instance he is summoned shall prepay into Court the traveling and halting allowances admissible to him under the Andhra Pradesh Travelling Allowances Rules. The amount so prepaid shall be credited to Government, but the Court shall give the witness a certificate containing the particulars specified in sub-rule (1) supra, so as to enable him to draw the traveling and halting expenses admissible under the Andhra Pradesh Travelling Allowances Rules. When a Government Servant appears to give evidence in any case as a private person, traveling allowance and batta may be paid to him in the ordinary manner, but the Court shall send an advice of all such payments made to him to the Head of the Office in which he is employed. In this advice, the amount paid as batta and the period during which the attendance of the witness in Court was necessary shall be stated.
- (3) When a Government Servant whose emoluments are governed by the Army Regulations, appears in any case under sub-rule (1) to give evidence in his official capacity, he shall be paid the traveling allowance and bata admissible under these rules and shall be furnished with a certificate showing in detail the amount paid. If the amount paid is less than the amount admissible to him under the

Military Rules to which he is subject, the difference will be paid to him by the Military Authorities on production of the Certificate.

- (4) A retired Government Servant who appears before a Criminal Court to give evidence in respect of his official acts or matters within his official knowledge before retirement shall be paid traveling and subsistence allowance according to the rates to which he would have been eligible under the Andhra Pradesh Traveling Allowance Rules, had he not retired from service.
- (5) When any person who holds an office under the Government in a honorary capacity appears before any Court at his headquarters to give evidence in that capacity, he may be paid conveyance allowance at such rate as the Government may by order specify.

241. Witnesses to Local Fund of Municipality:-

- (1) Government servants whose services are lent to local authorities as defined in Section 3(31) of the General Clauses Act, 1897, attending Criminal Courts to give evidence in their official capacity, shall be paid traveling and daily allowance to which they are eligible under the Andhra Pradesh Travelling Allowance Rules.
- (2) Medical subordinates in the service of local authorities including Compounders, Midwives and Nurses attending criminal Courts to give evidence in their official capacity shall be paid traveling and daily allowances at the rates admissible to officers of corresponding grades under the Andhra Pradesh traveling Allowances Rules.
- (3) Persons in the service of Local Authorities other than those governed by sub-rules (1) and (2) shall be paid traveling and daily allowances at rates to which they are eligible under the rule.

242. Rural Medical Practitioners:-

Rural Medical Practitioners when attending Court to give evidence in their capacity of Rural Medical Practitioners shall be paid the same rates of traveling allowances and batta as would be admissible to Government servants belonging to Grade – IX of the Andhra Pradesh Travelling Allowance Rules.

243. Honorary Medical Officers:-

Honorary Medical Officers when attending Court to give evidence in their official capacity shall be paid the same rates of traveling allowance and batta as would be admissible to Government Servants belonging to the respective grades of the Andhra Pradesh Travelling Allowances Rules, as set out below:-

| | | | | |
|----------|-----------|---------|----------|------------|
| Honorary | Surgeons | and | Honorary | Physicians |
| | Grade IV | | | |
| Honorary | Assistant | Medical | Officers | |
| | Grade V | | | |

244. Official of the Central Government of Governments of other States:-

Officials employed by the Central Government or by the Government of any of the states mentioned in the first schedule to the Constitution of India appearing in cases in which the State is a party as witnesses on summonses before the Criminal Courts of other production of certificates of attendance issued by the Courts before which they appear as witnesses be paid traveling allowance by the Government under whom they are employed at their own rates. In cases where the state is not a party, such officials will be paid traveling allowance by the summoning Court according to the rules under which such Government servant draws his traveling allowance for the journey on tour and the charges will be borne by the Central Government or the State Government according as the summoning Court is situated in a centrally administered area or within the local limits of a State.

In order to enable the Court to assess the amount admissible to a Government servant in cases where the State is not a party, the Government servant should produce before the summoning Court a certificate duly signed by his controlling Officer showing the traveling and daily allowance admissible to him for a journey on tour. If the Government servant is himself a Controlling officer, the certificate should be signed by him as such.

245. Employees of Central Government:-

When an employee of the Central Government including Railways appears to give evidence in his private capacity, the sum due to him as subsistence allowance or compensation should be credited to the Central Government, and no payment on account of subsistence allowance or compensation shall be made to him.

NONJ-OFFICIAL WITNESSES

246. Class of witnesses:-

For the purpose of these rules, non-official witnesses or complainants shall be classed as belonging to either of the two classes specified in Rule 247. The Judge or Magistrate shall fix the class of persons who are required to appear before him either as witnesses or complainants with due regard to the station in life which they occupy. In the case of witnesses from outside the jurisdiction of such Judge or Magistrate, the dispatching Magistrate shall fix the class.

247. Rates of payment:-

The following are the maximum rates of allowances which may be awarded to the several classes of witnesses or complainants and no expenses in excess of or other than those herein after provided shall be allowed.

| Travelling allowances if any that may be allowed | | | | | | |
|--|-------------------------------|--|---|--|---------------------|--|
| Class by Rail, | By Public motor service | By road other wise than by public motor service | By sea or Subsistence Canal, Allowance | | | |
| | | | | Twin cities of Hyderabad and Sec'bad | Other Districts. | |
| Ist Class fare | Actual fare | Per K.M 0.12ps. | Actual Fare | Rs.8.00 | Rs.6.00 | |
| 2 nd Class fare | Actual fare | Per K.M. 0.03ps. | Actual Fare | Rs. 4.00 | Rs. 3.00 | |

In the Cities of Hyderabad and Secunderabd, witnesses may be allowed carriage hire allowance at Rs. 1/- for a day of actual attendance.

Criminal Courts in the Districts are authorized to pay the necessary and actual expenses of carriage to a witness traveling by road in the case of persons whose sickness, age, position or habits of life render it impossible for them to walk provided the expenses incurred under this rule shall in no case exceed Rs.0.54 per K.M.

Wherever it is practicable for witnesses to travel by rail or steamer they shall be allowed not more than rates prescribed for those modes of conveyance.

Subsistence allowance may be paid for the days occupied in traveling to the cities of Hyderabad and Secunderabad as well as the return journey. The subsistence allowance at the cities of Hyderabad and Secunderabad shall cease soon after the conclusion of the enquiry or trial as the means of quitting the cities become available.

248. Disbursements:-

All disbursements under these rules shall be made by the Courts before which the witnesses appear

249. Determination of mileage and batta:-

- (1) The distance for which mileage and number of days for which batta should be allowed for the journey to attend from the station at which the Court is held, and for attendance at Court shall be determined by the Judge or magistrate ordering the payment in each case.
- (2) Witnesses sent from the District will be furnished with a certificate by the dispatching Magistrate showing the class to which they belong, the date of their departure, and the correct distance, if any, to be traveled by road; and unless such certificate is produced the Court may disallow all or any of the expenses claimed.

250. Advances to witnesses:-

- (1) Magistrates in the Districts may make reasonable advances to witnesses summoned by Courts in the cities of Hyderabad and Secunderabad and others who require such advance to enable them to reach Hyderabad or Secunderabad or other place, but shall in every such case note the same on the certificate, referred to in Rule 249. The Courts before which they are directed to appear shall be advised of such advances and they will refund the amount to the officer making the advance.
- (2) In cases falling under Rule 236 the Commissioner of City Police may make reasonable advances to witnesses resident in the City of Hyderabad and Secunderabad who are summoned by a Court. The Court issuing the summons on being advised by the

Commissioner of City Police of the advances made will refund the amount to him.

- 251.** Servants of Panchayat Samithis and Zilla Parishads and Municipal Councils attending Criminal Courts as witnesses in cases under the Andhra Pradesh Panchayat Samithis and Zilla Parishada Act, 1959 and the Andhra Pradesh Municipalities Act, 1965 are eligible to receive traveling allowance from the revenues of the State at the rates prescribed in the rules applicable to them. The procedure for payment shall be the same as the prescribed in sub-rule (1) of Rule 240.

CHARGES FOR CONVEYANCE OF PRISONERS AND BATTAs TO ACQUITTED PRISONERS

- 252. Cost of Conveyance to be recorded from Court concerned:-**

The Cost of conveyance of prisoners to and from the Court is to be recovered by the Jail authorities from the Court before which the attendance of the prisoner is required.

Road and diet charges in respect of persons accused of forest offences and produced in custody before a Magistrate by the subordinates of the Forest Department shall be paid without delay to the Subordinates of the Forest Department by the Court concerned.

- 253. Batta to acquitted prisoners:-**

Courts are authorized to grant batta and traveling expenses at the rates prescribed for second class witnesses to persons;

- (1) Who are acquitted or discharged and released from custody or who having been arrested under Section 390 of the Code, are subsequently released ; and

(2) Who are released under Section 360 of the Code, or under the probation of Offenders Act, to enable them to return to their places of residence; provided that such persons reside at a distance of more than 10 Kilometers from the place where they are released from custody and are not possessed sufficient means so to return

CHAPTER – XIII

Supervision of Subordinate Criminal Courts/General Rules for Supervision

254. Responsibility of Sessions Judges:-

Sessions Judges are primarily responsible for the supervision of all Criminal Courts subordinate to them. Subject to the Control of the Sessions Judge, the Chief Judicial Magistrates will exercise supervisions of the Magistrate's Courts.

255. Points to be noticed in exercising Supervision:-

Sessions Judges and Chief Judicial Magistrates are directed to note the following points in particular while exercising their power of supervision.

- (a) Rash issue of process to the accused, Judicious and indiscriminate use of the provisions of Sections of Sections 203 & 245 of the Code.
- (b) Dealing with disputed claims of Civil right under colour of Criminal Charges.
- (c) The imposition of heavy fine in addition to imprisonment in default of payment, the term of imprisonment being beyond the ordinary powers of the Magistrates to inflict.

- (d) Indiscriminate extensions of grant of time for the payment of fine without regard to the principles laid down in Section 424 of the Code.
- (e) Excessive sentence of imprisonment out of all reasonable proportion to the offences of which accused has been convicted.
- (f) Failure to make judicious use of the provisions of Section 360 of the Code, probation of Offenders Act, Children Act, the Bortstal School Act.
- (g) Light punishment for offences requiring severe sentences with special reference to cases which should have been submitted by the subordinate Magistrates to the Superior Court for higher punishment.
- (h) Exaction of excessive bail or excessive security for keeping the peace or for good behavior.
- (i) Avoidable delay and adjournment at any stage of the trial of the cases and strict adherence to the provisions of Sec.309 Cr.P.C.
- (j) Needless adverse remarks in judgment against public servants.

INSPECTION OF COURTS

256.

- (1) The High Court will inspect Courts of session, at least once in 3 years. At the time of inspection of the Court of Session, the inspecting Judge may, in his discretion, inspect any of the local subordinate Courts also.
- (2) (I) Sessions Judge shall inspect once a year Courts of Assistant Sessions Judges and of the Magistrates. He may delegate the power of Inspecting Magistrates Courts to the Chief Judicial Magistrate.
- (II) Sessions Judge shall submit their reports of inspection for orders of the High Court with the least possible delay. Chief Judicial Magistrates should submit their reports to the High Court through the Sessions Judge.

(3) Orders passed on, and instructions issued in, the inspection report should be strictly carried out and followed by the subordinate Courts concerned. They shall submit compliance report with in such time as may be allowed in the inspecting report.

SUBMISSION OF JUDGMENT AND CALENDARS.

257. Courts of Session to send typed Judgments in Original trials to High Court:-

- (1) Courts of Session shall transmit to the High Court typed or cyclostyled copies of all their judgments in original trials within 15 days from the date of pronouncing Judgment in each case.
- (2) Assistant Sessions Judges shall submit copies of the judgments in original trials through the Sessions Judge.

258. Delay in trials to be explained:-

Whenever more than three months have elapsed, between the date of apprehension of the accused and the close of the trial in the court of Session, an explanation as to the cause of such delay (in whatever Court it may have occurred) shall invariably be furnished.

259. Submission of Judgment in Appeals:-

Sessions judges and Additional Sessions Judges shall within five days from the close of each month transmit to the High Court copies of all judgments delivered by them as Courts of Criminal Appeal during the course of the month. The Appellate judgment should contain particulars of previous convictions, if any.

260. When Judgments of Courts of first instance to be sent to the High Court;-

When judgments of Appellate Courts which are submitted to the High Court for perusal are expressed in terms which disclose nothing as to the nature of the offences or evidence relied on to establish them, or the circumstances, which aggravate or extenuate the guilt of the offenders, they should be accompanied by copies of the judgments of the Courts of first instance.

261. Special report may be sent in any particulars Case:-

When a Sessions Judge sees occasion to comment specially on the action of the Magistrates in connection with a case coming before his Court, he should send in a special report on the subject in the form of letter without waiting for the dispatch of the monthly calendars or appeal statement.

262. Submission of Judgment by Magistrates:-

Except in cases dealt with under Sections 204 (3) ; 252 and 256 to 258 of the Code Magistrates shall within a week from the passing of the judgment or order or from the termination of enquiry send to the Sessions Judge;

- (a) All judgments in the form prescribed by Section 354 of the Code.
- (b) All orders of dismissal of complaints u/s. 203 of the Code and orders of discharge in respect of which further enquiry can be made or directed u/s. 398 of the Code.
- (c) Extracts from Registers of Summary Trials;
- (d) All proceedings held by them under Chapters VIII, X (except orders made under Section 143) and XXI of the Code; and
- (e) Extracts from the Registers of Preliminary Inquiries.

Judgments submitted under this Rule, shall be accompanied by the information given in the Tabular Form prescribed above in Rule 67.

263. Sessions Statement:-

At the end of each month, a statement in Administrative Form No. 35-A should be submitted to the High Court.

This statement should include cases, if any, tried by Additional and Assistant Sessions Judges and should show whether a case was tried by the Sessions Judge, Additional Sessions Judge or Assistant Sessions Judge.

264. Quarterly statement to be furnished by the Sessions Judges to the Superintendent of police:-

Sessions Judges should furnish the Superintendents of Police of their District with a quarterly statement in Administration Form No. 54 of the Criminal Appeals and Revision Causes disposed of by them.

265. Annual Reports:-

The Following should be noticed and explained in the report to be submitted to the High Court annually on the Administration of criminal Justice.

(1) Noticeable variations:

- (a) in the number of Magistrates and Special Magistrates who exercised criminal powers;
- (b) In the figures returned in the annual statements No. II Parts I and III;
- (c) In the institutions, disposals and average duration of cases in the Court of Sessions Judge, Magistrates, including Special Magistrates.

(2) Large arrears and high average duration in any of these Courts.**(3) Noticeable increase or decrease in the percentage of convictions in each class of Courts and in the total number of Sentences of each**

description passed during the year, such as life imprisonment, imprisonment simple or rigorous and fine.

Explanation: - In calculating the percentage of convictions the number of persons whose cases were disposed of by composition or withdrawal, by dismissal under Section 204 of the Code, by acquittal under Section 256 or by discharge under Section 249 should be excluded. The figures for such cases, causes compounded, withdrawn or dismissed for default of appearances should be given separately.

- (4) High or low percentages of recoveries of fines and of amounts of compensation awarded to accused and to complainants.
- (5) Large number of witnesses detained beyond three days in any of these Courts, and large or small amounts paid to witnesses for diet and traveling expenses in each class of Courts.
- (6) Noticeable variations in the number of appeals received, disposed of and pending in the Courts of Session and in the average duration of appeals
- (7) Also large arrears of appeals and high average duration thereof.
- (8) High or low percentage of confirmation of appeals and any other noticeable point or feature in the crime or the administration of Criminal Justice in the year.
- (9) The length of the report should be curtailed as far as possible by the omission of figures appearing in the annual returns submitted to the High Court.
- (10) Sessions Judges should describe fully any features of interest in the administration of criminal Justice in their divisions or District, and to comment on the working of any provisions of law or rules procedure to which they think attention should be drawn.

CHAPTER – XIV

Miscellaneous

266. Mode of Communications between Judicial and Executive Officers:-

All correspondence between Judicial Officers and Officers of other Departments shall be by letters or in the form of endorsement.

Sessions Judges may address Magistrates by proceedings but Magistrates shall address Sessions Judges only by letters.

267. Mode of communication of orders to Executive Magistrates:-

All proceedings of Court of Session addressed to any Executive Magistrate shall, except in cases of urgency or when the law sanctions a different course, be sent to the Executive concerned through the District Magistrate.

268. Mode of communicating orders to Executive Magistrates in urgent Cases:-

In case excepted in Rule 267, the Court of Session shall send the proceedings to the Executive Magistrate concerned and the District Magistrate simultaneously.

269. Calling for records from the Executive Magistrate;-

In calling for records from an Executive Magistrate Under Sections 385 (2) or 397 of the Code, Sessions Judges may address the Executive Magistrates in whose custody the records are, without the intervention of the District Magistrate. The records so called for may, likewise, be transmitted directly to the concerned Courts after the disposal of the case.

WEARING OF UNIFORM IN COURT

270. Wearing of Uniform by the personnel of the Military in court:-

- (1) An Officer or Soldier required to attend a Court in his official capacity should appear in uniform, with sword or side arms. Attendance in official capacity includes attendance:-
- (a) as witnesses when evidence has to be given of matters which come under the cognizance of the officer or Soldier in his Military capacity.
 - (b) As a Officer for the purpose of watching a case on behalf of a soldier or Soldier under his command.
- (2) An officer or Soldier required to attend Court otherwise than in his official capacity may appear either in plain clothes or in uniform.
- (3) An officer or Soldier shall not wear his sword or side-arms if he appears in the character of an accused person or under Military arrest, or if the Presiding Officer of the Court thinks it necessary to require the surrender of his arms, in the character of an accused person or under Military arrest, or if the Presiding Officer of the Court thinks it necessary to require the surrender of his arms, in which case a statement of the reasons for making the order shall be recorded by the Presiding Officer, and if the Military Authorities so request, forward it for information of the Concerned Chief of the Defence Forces.
- (4) Fire arms shall under no circumstances be taken into Court.
- (5) An officer or Soldier will remove his head dress while the Judge or Magistrate is present, except when the officer or Soldier is on duty under the arms with a party or escort inside the Court.

271. Wearing of Uniform by the Police in Court:-

Police Officer other than officers and men of the Criminal Investigation Department, central bureau of Investigation, Anti Corruption Bureau, Intelligence Bureau and Vigilance Branch appearing in Courts in their official capacity shall be in their uniform.

272. Dress of Convicts:-

Convicts sent in custody to the Court either as a witness or an accused person shall wear ordinary private clothing ; their neck-tickets and ankle-rings shall also be removed.

273. Use of Forms:-

The forms in Part-II of these rules shall be used for the purposes for which they are intended with such variation as the particular circumstances of each case may require.

FORM NO. 1

**Warrant of Commitment on Failure to find Security to keep the peace
(SECTION 122, CRIMINAL PROCEDURE CODE)**

In the Court of theMagistrate of
.....

Case No.....Day
of.....19.....

To
The Superintendent of the Jail at
Officer –in-Charge.

Whereas.....appeared before me.....in person by his summons calling upon him to show cause why he should not enter into a bond for Rs.....with one surety with sureties each.....in Rs.....that he, the said.....would keep the peace

for the period ofmonths and where as an order was then made requiring the said to enter into and find such/security and he has failed.....security*forto comply with the said orders and has for such default been adjudged .

This is to authorize and require you the said.....Superintendent/Officer to receive the saidinto your custody together with this warrant, and safely to keep him in the said Jail for the said period ofunless he shall in the meantime be lawfully ordered to be released and to return this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, this day of19.....

(Seal)

Magistrate.

DESCRIPTIVE ROLL

1. Name
2. Father's Name
3. Sex, Married or single
4. Race and Religion
5. Previous occupation
6. Age.

Diet:-

- (a) The diet to which the prisoners was accustomed according to his own statement.
- (b) The Diet recommended by the Magistrate.
- (c) Brief reasons if rice or wheat in recommended.

The distance from the prisoner's residence to the nearest Railway Station/Jail ismiles.

The distance (a) by bus from the nearestJail/Railway Station to the bus stand nearest to the prisoner's resident ismiles.

The amount of bus fare under (a) above is

Details of the property on the person of the prisoner.

(Jail)

Magistrate

Date of admission to Jail

I, here by certify that the sentence passed on the prisoner named in this warrant has been executed according to law and that he has this day been released from custody on** or having earned day's permission Jail

Number

Name

Sentence

Date of Sentence

Date of release

Release on bail or escape and readmission by the noted below.

Jailor

Superintendent

*State the security if it differs from that mentioned in the summons.

** Appeal/Expiry of Sentence/Bail.

Note:- In filling up the particulars under the head' 5 previous occupation " in respect of females, Courts shall use the same classes of previous occupation as are adopted for males

FORM NO.2

Warrant of Commitment on Failure to find Security for Good Behavior

(Section 122, Criminal Procedure Code)

In the Court of theMagistrate of
.....Miscellaneous Case No.....of 19.....

To

The Superintendent/ Officer-in-charge.....of the
.....Jail at

Whereas it has been made to appear to me that has been and is taking precautions to conceal his presence within the local limits of my jurisdiction and that there is reason to believe that he is taking such precautions with a view to committing an offence.

Or

Has no ostensible means of substance

Or

Is unable to give a satisfactory Account of him self.

Or

Whereas evidence of the general character of has been adduced me and recorded from which it appears that he is *

And whereas an order has been recorded stating the same and requiring the said.....to furnish security for his good behavior for the term of by entering into a bond with one surety/two sureties.....and the said surety.....himself for Rupees.....each of the saidhas failed to comply with the said order and for such default has been adjudgedsimple imprisonment for.....rigorous.....unless the said security be sooner furnished.

This is to authorize and require you're the said Superintendent/Officer-in-Charge of receive the said.....into your custody.....together with this warrant and safety to keep him in the said Jail for the said period ofunless he shall, in the meantime; by lawfully ordered to be released and to return this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Corut.....this day of19.....

(Seal)

Magistrate

*Hear enter habitual robber, house-breaker, etc

DESCRIPTIVE ROLL

1. Name
2. Father's Name
3. Sex, married or Single
4. Race and Religion
5. Previous Occupation
6. Age
7. Descriptive Marks

| Particulars of Previous convictions | | | |
|--|-----------------------------|------------------|----------|
| Court | Calendar number and Year | Section and Code | Sentence |

*Diet

(A) The Diet to which the prisoner was accustomed according to his own statement.

(B) The diet recommended by the Magistrate

(C) Brief reasons if rice or wheat is recommended

The distance from the prisoner's residence to the nearest
Railway Station is /Jail Miles

The distance (a) by bus from the nearest Jail/Railway Station to the bus-stand nearest to the Prisoner's residence is miles; (b) from the bus-stand nearest to the Prisoner's residence is miles.

The amount of bus fare under (a) above is .

Details of the property on the person of the prisoner.

Jail

Magistrate

Date of admission to Jail

I here by certify that the sentence passed on the prisoner named in this warrant has been executed

according to law and that he has
this day been released from.

Number

Name

Sentence

Date of Sentence

Date of release Custody on **
or having earned day's remission
Jail.....dated.....19.....

Release on bail or escape and re-admission may be noted below .

Jailor Superintendent

Note:- In filling up the particulars under the head “ 5 previous occupation”
in respect of females, courts shall use the same classes on previous
occupation as are adopted for males.

*Particulars to be entered in the Magistrate own hand writing.

**Appeal/ Expiry of sentence/Bail.

FORM NO.3

**Notice after Magistrate's Order for the Removal of a Nuisance is made
Absolute**

(Section 136 and 141, Criminal Procedure Code)

In The Court of TheMagistrate of
Miscellaneous Case No.....of 19.

Where as an order, dated theday of19 was issued
under my hand requiring you toor to show cause why such order should
not be enforced, and you have failed to obey such order, or to appears/and
show cause against the order being enforced, the order within on peril of the
penalty provided by Section 188 of the Indian Penal Code for disobedience
thereto;

Give under my hand and the seal of the Court, this.....day of19

(Seal)

Reasons

Magistrate

FORM NO.4

Order Requiring Parties Concerned in Dispute to put in Written Statements of Their Claims

(Section 145(i) Criminal Procedure Code)

In the Court of theMagistrate of

Miscellaneous Case No.....of 19

To

Whereas it has been made to appear to me and I am satisfied for the reasons set out below that a dispute likely to cause a breach of the peace exists concerning situate within the local limits of my jurisdiction.

I do hereby require you to attend at my Court in person by Pleader within days from the receipt of this notice and to put in a written statement of your claim as respects the facts of actual possession of the property aforesaid and also such documents or to adduce by putting in affidavits, the evidence of such persons, as you rely upon in support of such claim.

Give under my hand and the seal of the Court, this.....day of19

(Seal)

Reasons

Magistrate

FORM NO.5

Warrant of Attachment in Emergent Cases

(Section 145(4), Criminal Procedure Code)

In the Court of theMagistrate of

Miscellaneous Case No..... of 19

To

Whereas it has been made to appear to me, and I am satisfied, that a dispute likely to cause a breach of the peace exists concerning situate within the local limits of my jurisdiction, and I consider the case one of emergency in which an order of attachment should be issued pending the decision in the inquiry in to the matter under Section 145 of the code of Criminal Procedure;

This is to authorize and require you to attach the said property by taking and keeping possession thereof, and to hold the same under attachment pending the further order of this Court or decision of the said inquiry, and to return this warrant with an endorsement certifying the manner of its execution..

Given under my hand and the seal of the Court, this.....day of19

(Seal)

Reasons

Magistrate

FORM NO.6

**Warrant of Commitment on a Sentence of
Imprisonment or Fine or Both**

(Section 255, Criminal Procedure Code)

In the Court of theof

Sessions Case No......of 19

Calendar

To

The Superintendentof the Jail at.....

Officer –in –Charge

Whereas on theday of19(Crime No....of
Police Station) was convicted before me Sessions Judge of

Magistrate

Of the offense ofpunishable under

Section of the Indian Penal Code

Act of

And was sentenced to.....

In the said Jail together with this warrant, and there carry the aforesaid sentence into execution according to law. The Prisoner named above is classed as*

The Prisoner is a fit subject for the Special jail for habitual**

is not

*** Diet

- (a) The diet to which the prisoner was accustomed according to his own statement
- (b) The diet recommended by the Sessions judge/Magistrate
- (c) Brief reasons if rice or wheat is recommended.

II. The distance from the Prisoner's residence to the nearest Railway Station is miles.

Jail

The distance (a) by bus form the nearest Railway Station to the bus stand
Prisoner's Jail

.....
**"Habitual" or "Casual" as the case may be, entered here in the Magistrate's or Judge's own hand-writing

** To be filed in only in the case of "Habituals" by a convicting Court (Not below the rank of 1st Class Magistrate) in an area for which a special jail for habitual has been appointed.

***Particulars to be entered in the Sessions Judge's /Magistrate's own handwriting.

nearest to the residence in miles, (b), from the bus-stand nearest to the Prisoner's resident to his resident ismiles

The amount of bus fare under (a) above is

III.Details of property on the person of the Prisoner

IV. I hereby certify that of the fine has been recovered

V. Descriptive Roll

Particular of Previous Conviction

| Court | Calendar No. and year | Section and Code | Sentence |
|--------------|------------------------------|-------------------------|-----------------|
|--------------|------------------------------|-------------------------|-----------------|

Given under my hand and the seal of the Court, this day of

(Seal)

Sessions Judge

Magistrate

The prisoner was transferred toJail on under Inspector General's Order No.....dated.....19 Remission earned up to the end of the preceding quarter isdays.

Superintendent

Solitary Confinement

| From | To | Number of days | Total Under gone | superintendent initials |
|------|----|----------------|------------------|-------------------------|
|------|----|----------------|------------------|-------------------------|

I hereby certify that the within named prisoner has this day been served with an order directing him to notify his residence to the police for year from this date.

The following address was furnished by prisoner on release.

Street:

Village:

Taluk:

District:

Superintendent

The order has been duly served on me

(Signature of left-thumb-Impression of the Prisoner) Jail

Dated 19

Jail

Date of admission to Jail:

I here by certify that the sentence passed on the prisoner named in this warrant has been executed according to law and that he having earned day's remission.

Number;

Name;

Sentence;

Date of Sentence;

Date of Release; Jail
 Dated 19
 Jailor,

Release on bail or escape and readmission may be noted below

Superintendent.,

*Note:-*In filling up the particulars under shall head '5/- previous occupation" in respect of females. Court shall use the same classes of previous occupation as are adopted for males.

FORM NO.7

Warrant of Imprisonment on Failure to Recover Amends by Distress

(Section 250, Criminal Procedure Code)

In the Court of theMagistrate of

Calendar Case No.....of 19

To

The Superintendent of the Jail at

Officer-in-charge

Whereas (name and description of complaint) has brought against (name and description of the accused person) the complaint that.....and the same has been dismissed as frivolous/vexations And the order of dismissal awards payment by the said (name of complainant) of the sum of Rupees....as amends, and whereas the sum of Rupees.....has not been paid and cannot be recovered by distress of the movable property of the said (name of complainant) and an order has been made for his simple imprisonment in Jail for the period ofdays, unless the aforesaid sum be sooner paid;

This is to authorize and require you, the said Superintendent/Officer-in-Charge to receive the said (name of accused) into your custody, together with this warrant and safely to keep him in the said Jail for the said period of (term of imprisonment), days subject to the provision of Section 69 of the Indian Penal Code, unless the said sum be sooner paid and on the receipt thereof, forthwith to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of Court this.....day of.....19
(seal) Magistrate.

Descriptive Roll

- 1. Name
- 2. Father's Name;
- 3. Sex, Married or Single;
- 4. Race and religion
- 5. Pervious occupation
- 6. Age;
- 7. Descriptive marks;

***Diet:-**

(a) the diet to which the prisoner was accustomed according to his own statement

(b) the diet recommended by the Magistrate

© brief reason if rice or wheat ils recommended

The distance from the prisoner's residence to the nearest Railway Station
ismiles Jail

The distance (A) by from the nearest Jail to and nearest to the
Railway station

Prisoner's residence ismiles.

(b)From the bus-stand nearest to the prisoner' residence to his
residence is miles.

The amount of bus fare under (a) above is.....Details of the property on
the person of the prisoner.

Jail

Magistrate

Date of Admission to the Jail;

I hereby certify that the sentence
passed on the prisoner named in
this warrant has been executed
according to law and that he has
this day been released from
custody on* or having earned

day's remission

Number:

Name:

Sentence:

Date of sentence;

Date of release;

Release on bail or escape and

readmission may be noted below

Jail

Dated 19

Jail Superintendent

*Note:-*In filling up the particulars under head "5/- previous occupation" in respect of females. Court shall use the same classes of previous occupation as are adopted for males.

*Particulars to be entered in Magistrate's own handwriting.

FORM No. 8

Warrant to Levy a Fine by Attachment and Sale

(Section 421, Criminal Procedure Code)

In the Court of theClass Magistrate of

Case No.....of 19

To

Whereaswas on theday of19 convicted before me of the offence of and sentenced to pay a fine of Rupees and whereas the saidalthough required to pay the said fine has not paid the sum of RS.

A part thereof, to wit,

This is to authorize and require you to attach any movable property belonging to the said which may be found within the district of and in which next after such attachment the said sum of Rs.

Shall not be paid, to sell the property attached, or so much thereof as shall be sufficient to satisfy the said.

fine

Balance of fine
returning this warrant with an endorsement certifying what you have done
under it immediately upon its execution

Given under my hand and the seal of the Court, this day of 19

(seal)

Sessions Judge
Class Magistrate

FROM NO.9

**Warrant to Levy a Fine by Attachment and Sale of Movable or
Immovable Property or Both**

(Section 421; Criminal Procedure Code)

To

The Collector of

Whereaswas on.....day of.....19, convicted
before me of the offence ofand sentenced to pay of fine of
.....rupees, and whereas the said.....although required to
pay the said fine has not paki the same viz.,

a part thereof

although the said.....has undergone the whole of the Imprisonment
awarded in default of payment of fine, it is considered necessary for special
reasons to levy the said fine;

This is to authorise and require you to realize the said amount by
execution according to civil process against the movable or immovable
property or both belonging to the said defaulter, You are further required to
intimate the action taken by you under this warrant immediately upon is
execution.

Given under my hand and the seal of the court.....this day of
.....19

(Seal)

Sessions Judge
Class Magistrate.

FORM No.10

**Warrant of commitment in certain Cases of contempt when a fine is
Imposed**

(Section 345, Criminal Procedure Code)

In the Court of

Case No.....of 19

To

The Superintendent.....of the Civil Jail at

Officer-in-charge

Whereas at a court holden before me on this day of in the presence

View

of the court

Committed willful contempt

And whereas for such contempt the said has been adjudged by the Court to pay a fine of Rupees or in default to suffer simple imprisonment for the space of days, and whereas the said sum of Rs. has not been paid or recovered; part of the said sum to wilt Rs.

This is to authorise and require you, the said Superintendent of the

Officer-in-charge

Said Jail to receive the said into your custody, together with this warrant, and safely to keep him in the said Jail for the said period of days unless the said fine to be sooner paid; and ; on the receipt thereof forthwith balance of fine to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution

Given under my hand and seal of the Court, this day of 19

(Seal)

Judge/Magistrate

Descriptive Roll

Name;

Father's Name;

Sex, Married or single

Race and religion;

Previous Occupation

Age;

Descriptive Marks;

Diet:-

- (A) the diet to which the prisoner was accustomed according to his own statement
- (B) The *diet recommended by the Sessions Judge/Magistrate.
- (C) Brief reasons if rice or wheat is recommended.

The distance from the prisoner’s residence to the nearest Railway Station
Jail

ismiles,

The distance (a) by bus fare under (A) above is -----Details of the property on the person of the prisoner.

Jail:

Judge/Magistrate

Date of admission to Jail;

I here by certify that the sentence passed on the prisoner named in this warrant has been executed according to law and that he has this day been released from custody on** or “ having earned day’s remission”.

Number;

Name

Sentence;

Date of Sentence;

Date of release

Release on bail or escape and readmission may be noted below

**Particulars to be entered in the Sessions Judge’s /Magistrate’s own handwriting.*

*** Appeal/Expiry of sentence/Bail.*

Note:- In filling up the particulars under the head '5 previous occupation' in respect of females, Courts shall use the same Classes of previous occupation as are adopted for makes.

FORM No.11

**Magistrate's or Judge's Warrant of Commitment of Witness Refusing
to Answer or Produce a documents or thing**

(Section 349, Criminal Procedure Code)

Case No. 19

To whereas being Summoned _____, as a witnesses and this day

Brought before this Court

Required to give evidence on the alleged offence, refused without alleging

Produce

any.

Just excuse for such refusal and for his contempt has been adjudged

Detention in custody for days;

Simple imprisonment

This is to authorise and require you to take the said.....into your custody, and safety to keep him in your custody, for the space of days unless in the meantime he shall consent to be examined and to answer the question to produce

Asked him and on the last of the said days or forthwith on such consent being known to being him before this court to be dealt with according to law; returning this warrant with an endorsement certifying the manner of its execution.

Given under my had and the seal of the Court, this day of 19

Seal

Judge/Magistrate

Descriptive Roll

Name;

Father's Name;

Sex, Married or single

Race and religion;

Previous Occupation

Age;

Descriptive Marks;

*Diet:-

(A) the diet to which the prisoner was accustomed according to his own statement

(B)The diet recommended by the Sessions Judge/Magistrate.

(C) Brief reasons if rice or wheat is recommended.

The distance from the prisoner’s residence to the nearest Railway
Jail

Station Jail ismiles,

Near to the prisoner’s residence ismiles

The amount of bus fare under (a) above isDetails of the property on the person of the prisoner.

Jail:

Judge/Magistrate

Date of admission to Jail;

I here by certify that the sentence passed on the prisoner named in this warrant has been executed according to law and that he has this day been released from custody on** or “ having earned day’s remission”.

Number;

Name

Sentence;

Date of Sentence;

Date of release

Release on bail or escape and readmission may be noted below;

Jail

Jailor

Date 19

Note :- in filling up the particulars under the head “ 5 previous occupation” in respect of females, Courts shall use the same classes of previous occupation as are adopted for males.

FORM No.12

Warrant of Imprisonment on Failure to Pay maintenance

(Section 125,, Criminal Procedure Code)

In the Court of theMagistrate of Miscellaneous

Case No.....of 19

To

The Superintendent Officer-in-Charge

At

Whereashas been proved beforeme to be possessed of sufficient means to maintain hiswife and child that is of

by reason of

Unable to maintain itself and to have neglected to do so, and as an

Refused

Order, has filed to pay Rupees being the amount of the allowance for the month/ months of and there on an order was made adjudging his to undergo simple/rigorous imprisonment in the said jail for the period of

This is to authorise and require you, the said Superintendent/Officer-in-charge to receive the said into your custody in the said Jail together with this warrant and thereto carry the said order into execution according to law, returning this warrant with an endorsement certifying the manner of its execution

**Particulars to be entered in the Sessions Judge’s /Magistrate’s own handwriting.*

Given under my hand and the seal of the court, this.....day of 19

(Seal)

Magistrate

Descriptive Roll

- 1. Name;
- 2. Father's Name;
- 3. Sex, Married or single
- 4. Race and religion;
- 5. Previous Occupation
- 6. Age;
- 7. Descriptive Marks;
- 8. *Diet:-

(a) the diet to which the prisoner was accustomed according to his own statement

(b)The diet recommended by the Sessions Judge/Magistrate.

(c) Brief reasons if rice or wheat is recommended.

The distance from the prisoner's residence to the nearest Railway Station
Jail

to the bus-stand nearest

to the petitioner's residence to his residence ismiles

The amount of bus fare under (A) above is*

Details of the property on the person of the prisoner.

Jail:

Judge/Magistrate

Date of admission to Jail;

I here by certify that the sentence passed on the prisoner named in this warrant has been executed according to law and that he has this day been released from custody on** or " having earned day's remission".

Number;

Name

Sentence;

Date of Sentence;

Date of release

Release on bail or escape and readmission
may be noted below;

| | |
|--------|---------|
| | Jail |
| Jailor | Date 19 |

Note: - in filling up the particulars under the head “ 5 previous occupation” in respect of females, Courts shall use the same classes of previous occupation as are adopted for males.

1. Appeal/ Expiry of Sentence/Bail

FORM No.13

**Bond and Bail Bond on a Preliminary inquiry or trial
Before a Magistrate**

(Section 436,437, 483(3), 441, Criminal Procedure Code)

Case No. _____ of 19

I.....of.....being brought before the Magistrate of
.....charged with the offence of.....and required to give security
for my attendance in his court and at the Court of Session if required to bind
myself to attend at the Court of the said Magistrate at ‘O’Clock on the day of
19 and on every subsequent day of the preliminary inquiry or trial into the
said charge and* should the case be transferred to any other court or sent for
trial be the Court of Session, or sent to a Superior court under section 325 of
the Code of Criminal Procedure, 1973 to be and appear before the said Court
when called upon to answer the charge against me, and in case of my
making default herein, I bind myself to forfeit to the State the sum of
Rupees.

Dated thisday of19

Signature
Execute before me,
Magistrate

_____ I _____.

We jointly and severally

 Surety .

Suretias

 My Self .

ourselves and each of us

for the said.....that we

Shall attend at the Court ofat....'O' Clock.....on theday of 19.....and on.....every subsequent day of the preliminary inquiry or trial into the offence charged against him, and should the case be transferred to any other Court or sent for trial by the Court of Session or sent to a superior Court under Section 2325 of the Code of criminal Procedure, 1973 that he shall be, and appear, before the said Court to answer the charge against him and in case of his making default therein I bind Myself /we bind ourselves to for felt to the State the sum of Rupees.....

Dated this.....day of.....19

Signature

Executed before me

Signature.

(Seal)

Magistrate

1. When the case is transferred to another court, the Court from which the case is transferred shall inform the accused and sureties of such transfer

FORM No. 14

Warrant of Commitment of the surety of and Accused Person Admitted to Bail

(Section 446, Criminal Procedure Code)

In the Court of

Case No.....of 19

To

The Superintendent of the Civil Jail at

Officer-in-Charge

Whereas.....

Of.....

.....

Has bound himself as a surety for the appearance of and the saidhas herein made default whereby the penalty mentioned in the bond has been forfeited to the State and whereas the saidhas, on due notice to him, failed to pay the said sum or show any sufficient cause why payment should not be enforced against him, and the same cannot be recovered by attachment and sale of movable property of his, and an order has been made for his imprisonment in the civil Jail for

That is to authorise and require you the said to Superintendent /Officer-in-chare to receive the said.....into your custody with this warrant and safely to keep him in the saidand to return his warrant safely to keep him in the said Jail, for thesaid.....and to return his warrant with an endorsement certifying the manner of its execution.

Given under my hand and the seal of the Court, thisday of19

(Seal)

Judge/Magistrate

Descriptive Roll

1. Name;
2. Father's Name;
3. Sex, Married or single
4. Race and religion;
5. Previous Occupation
6. Age;
7. Descriptive Marks;
8. *Diet:-

- (a) the diet to which the prisoner was accustomed according to his own statement
- (b) The diet recommended by the Sessions Judge/Magistrate.
- (c) Brief reasons if rice or wheat is recommended.

The distance from the prisoner’s residence to the nearest Railway Station
 Jail-is-miles

The distance (a) by bus from the nearest Jail to the bus stand nearest to the prisoner’s residence is miles; (b) from the bus –stand nearest to the prisoner’s residence to his residence is miles.

The amount of bus fare under (a) above is details of the property on the person of the prisoners

Judge/Magistrate

Note: - In filling up the particulars under the head “Previous Occupation” in respect of females, Courts shall use the same classes of previous occupation as are adopted for males.

FORM No15

Warrant of imprisonment on Breach of a Bond to keep the Peace or to be of Good Behavior or to Appear Before a Court

(Section 446, Criminal Procedure Code)

In the Court of theMagistrate ofCase
 No.....of 19

To
 The Superintendent of the Civil Jail at
 Officer-in-Charge

Whereas proof has been given before me and duly recorded that.....has committed a breach of the bond entered into by him to be of good behavior/to keep the peace to appeals before the Court of ..On.....whereby he has forfeited to the State the sum of Rupees and whereas the said.....has failed to pay the said sum or to show cause why the said sum should not be paid, although duly called upon to do so, and payment thereof cannot be enforced by attachment of his movable property

and an order has been made for the imprisonment of the said in the
Civil Jail for the period of

That is to authorise and require you the said to Superintendent
 /Officer-in-charge to receive the said.....into your custody , together
 with his warrant warrant with and endorsement, certifying the manner of its
 execution

Given under my hand and the seal of the Court, thisday of
19

(Seal)

Judge/Magistrate

Descriptive Roll

1. Name;
2. Father's Name;
3. Sex, Married or single
4. Race and religion;
5. Previous Occupation
6. Age;
7. Descriptive Marks;
8. *Diet:-

(a) the diet to which the prisoner was accustomed according to his own
 statement

(b)The diet recommended by the Sessions Judge/Magistrate.

(c) Brief reasons if rice or wheat is recommended.

The distance from the prisoner's residence to the nearest Railway Station

Jail-is-miles

The distance (a) by bus from the nearest Jail to the bus stand nearest
 to the prisoner's residence is miles; (b) from the bus –stand nearest to the
 prisoner's residence to his residence is miles.

The amount of bus fare under (a) above is details of the property on
 the person of the prisoners

Magistrate

Note: - In filling up the particulars under the head "5. Previous Occupation"
 in respect of females, Courts shall use the same classes of previous
 occupation as are adopted for males.

*Particulars to be entered in Magistrate’s own handwriting.

FORM No.16

Warrant of Attachment and sale on Forfeiture of a Bond for Good Behavior or to keep the Peace

(Section 446, Criminal Procedure Code)

To

The Officer-in-Charge of the Police Station at

Whereas.....day of.....19give security by did on the bond in the sum of Rus.....day of.....19give security by did on the bond in the sum of Rupees.....that should be of good behavior and/should keep the peace proof has been given/before me and duly recorded of the commission by the said.....of the offence of.....whereby the said bond has been forfeited; and whereas notice has been given to the said.....calling upon him to show cause why the said sum should not be paid and he has failed to do so to pay the said sum.

This is to authorise and require you to attach by seizure movable property belonging to the said.....to the value of Rupees....which you may find within the District of.....and if the said sum be not paid within to sell the property to attached or so much of it as may be sufficient to release the same and to make return of what you have done under this warrant immediately upon its execution.

Given under my hand and the seal of the Court, this.....day of19,

(Seal)

Magistrate

FORM NO.17

Warrant of Imprisonment on forfeiture of Bond for Good behavior or to keep the peace

(Section 446, Criminal Procedure Code)

In the Court of the Magistrate of

Case No. of 19

To
 The Superintendent
 of the Civil Jail at
 Officer-in-charge

Where as.....did, on
 theday of19 give security by bond in the sum of
 Rupeesthat should be of good behavior/Keep the Peace and proof of the
 breach of the said bond.....has been given before me and duly
 recorded whereby the said has forfeited to the state the sum of Rupees
and whereas he has failed to pay the saidsum, or to show cause
 why the said sum should not be paid, although duly called upon to do so,
 and payment thereof cannot be enforced by attachment of his movable
 property, and an order has been made for the imprisonment of the
 said.....in the Civil Jail for the period of.....

This is to authorize and require yoy the said Superintendent officer-in-
 charge to receive the said into your custody together with this warrant and to
 safely keep him in the said jail for the said period of return in this warrant
 with an endorsement certifying the manner of its execution

Given under my hand and the seal of the Court....thisday of
19

(Seal)

Magistrate

Descriptive Roll

1. Name;
2. Father's Name;
3. Sex, Married or single
4. Race and religion;
5. Previous Occupation
6. Age;
7. Descriptive Marks;
8. *Diet:-

(a) the diet to which the prisoner was accustomed according to his own
 statement

(b)The diet recommended by the Sessions Judge/Magistrate.

(c) Brief reasons if rice or wheat is recommended.

The distance from the prisoner’s residence to the nearest Railway Station

Jail-is-miles

The distance (a) by bus from the nearest Jail /Railway Station to the bus stand nearest to the prisoner’s residence is miles; (b) from the bus –stand nearest to the prisoner’s residence to his residence is miles.

The amount of bus fare under (a) above is details of the property on the person of the prisoners

Magistrate

Note: - In filling up the particulars under the head “5. Previous Occupation” in respect of females, Courts shall use the same classes of previous occupation as are adopted for males.

*Particulars to be entered in Magistrate’s own handwriting.

FORM No. 18

Warrant of bring up a witness after Service of Summons

(Section 87, Clause (b), Criminal Procedure Code)

Whereas complaint has been made before me thathas or is suspected to have committed the offence of.....and.....whereas it is proved that the summons issued to.....who, it appears, likely can give evidence concerning the said complaint, has been duly served in time to admit of his appearing in accordance therewith but that he has failed so to appear without offering a reasonable excuse for such failure

This is to authorize and require you to arrest the saidand on the day of 19to bring him before this Court to be examined touching the offence complained of.

Given under my hand and the seal of the court, this day of19

(Seal

Magistrate

If the said.....shall give ball himself in the sum of Rs.....with One surety/two sureties each in the sum of Rs.....to attend before me on the day of19,.....and continues so to attend until otherwise directed by me, he may be released.



Dated thisday of19Magistrate.

FORM NO.19

Form of order for the detention in custody of an accused person

(Section 167, Criminal Procedure Code)

To Where as it appears that a charge against.....of an offence under Section of the Indian Penal Code/Act No..... of is under investigation by the police under the provisions of chapter XII of the Code of Criminal Procedure, that such investigation cannot be completed within the period of 24 hours fied by Section 57 of the Code and that there are grounds for believing that the accusation/information against the said person is well founded; and the accused having been duly forwarded to this Court, this is to authorise you to detain the said.....in custody *fordays, and to cause him to be produced before Court sitting at.....on the day of19at.....'o'clock

.Descriptive Roll

1. Name;
2. Father's Name;
3. Sex, Married or single
4. Race and religion;
5. Previous Occupation
6. Age;
7. Descriptive Marks;

Note:- At least three identification marks must be given ,

Given under my hand and seal of the Court, this day of

(Seal)

Magistrate

*The Custody may be such as the Magistrate thinks fit.

FORM NO.20

Proceedings of theMagistrate of 19

Dated

(Under Section 173, Criminal Procedure Code)

Read-

Referred Charge-sheet entered as Serial No.....

in Magistrate's Register

1. Name of the
 - (a) Station;
 - (b) Village;
 - (c) Taluk;
2. Complainant's name
3. Name of accused
4. Offence, with law and section under which punishable
5. explanation of any delay evidence by dates in docket (outside)
6. order to the Police, regarding making or refraining from making further investigation and with regard to the bound, if any, executed by the accused.
7. Brief statement of facts of the case and reasons for order.

**Proceedings on Referred Charge-Sheet Entered as
Serial No..... In Magistrate's Register**

From

TheMagistrate

To

TheMagistrate

Datemonth.....Year.....

Offence

Report of Station'

Receipt of Referred Charge sheet by Inspector

Date of Receipt of Referred Charge, sheet my Magistrate

Order of the Magistrate Dispatch

Remarks of

Magistrate

Received

19

Dispatched

Reply of

Received
Dispatched

Magistrate
19

FORM NO.21

Notice to Complainant

(Section 200, criminal Procedure Code)

In the Court of theMagistrate of

To

You are hereby required to appear before this Court ato' Clock day of 19.....to give a sworn deposition regarding the complaint referred by you against

Dated

Magistrate

Seal

FORM NO.22

Warrant of Commitment of a Person Charged with an offence

(Section 209, Criminal Procedure Code)

Case No.....of 19.....

To

The Officer-in-charge of.....Jail at

Whereas.....is charged with having committed an offence under section.....of and the case has been committed to Sessions.....at on the19.....

You are hereby required to receive the said into your custody in the said jail and safely to keep him there until he shall be thence delivered by the course of law.

Descriptive Roll

1. Name;
2. Father's name/Husband's name;
3. Sex, Married or single
4. Race and Religion;
5. Previous occupation;
6. Age;

7. Descriptive marks

Note:- At least three identification marks must be given under my hand and the seal of the Court this day of19(Seal)

Magistrate

FORM NO. 23

Proceedings of theMagistrate of

(Section 256, Criminal Procedure Code)

Dated.....19.....

In Calendar Case N.....of 19.....

Complainant

Accused;

Offence

Date of offence

Date of Complaint

Date of hearing;

ORDER

The case was called on for hearing to-day to which it had been posted/ adjourned.

The Complainant not being present either in person or by pleader, the accused be acquitted under Section 256 Criminal Procedure Code.

(Seal)

Magistrate

FORM NO.24

Proceedings of theMagistrate of

(Section 249, Criminal Procedure Code)

Dated ...19....

The.....day of.....19....

In Calendar Case No. of 19....

Complainant-----Offence.....Accused.....

The complainant not appearing this day, the date fixed for the hearing of the case, and it appearing that the alleged offence is one which may be

lawfully compounded, the Court directs under Section 249 Criminal Procedure Code, that the accused be discharged.

(Seal)

Magistrate

FORM NO. 25

Form of Order for the Detention in Custody of approver

(Section 306, Criminal Procedure Code)

In the Court of19

Case No.

To

The Officer-in-charge of theJail at

Whereas on the day of .19.....a tender of pardon was made to.....under Section 306 of the Code of Criminal Procedure, this is to authorized and require you to receive and said into your custody together with this warrant and to produce him before the committing Magistrate and the Court of Session under safe custody at such times and places as the said Courts may require you to do , and to keep him in the said jail at such times as his production before the Court is not required.

Descriptive Roll

1. Name;
2. Father's name/Husband's name;
3. Sex, Married or single
4. Race and Religion;
5. Previous occupation;
6. Age
7. Descriptive marks

Note:- At least three identification marks must be given under my hand and the seal of the Court this day of19

(Seal)

Magistrate

FORM NO.26

Adjournment order

(Section 309, Criminal Procedure Code)

In the Court of

of19

Offence:

Case No:

Name of accused:

Date of First appearance of accused:

Whether in custody or not:

Whether remanded to custody or not;

Adjourned from

Place fixed for further hearing

Reason for postponing or adjourning:

FORM NO.27

Form of Remand Warrant

(Section 309, Code of Criminal Procedure)

The officer in Charge of theJail atWhereashas/have been forwarded in custody.....by the officer-court charge by the Police with offence under Section.....and this Court is empowered to take cognizance of the said.....offence and whereas the Court has.....postponed/adjourned trial/the inquiry to the.....day of19 this is to authorize and require you to detain the said.....in your custody for days and to cause him/them to be produced before this Court , setting.....aton theday of 19.....atat....O'clock..

Descriptive Roll

1. Name;
2. Father's name/Husband's name;

- 3. Sex, Married or single;
- 4. Race and Religion;
- 5. previous occupation;
- 6. Age;
- 7. Descriptive marks;

Note:- At least three identification marks must be given.

Given under my hand and the seal of the Court this day of ...19(Seal)

Magistrate

FORM NO.28

Deposition of Witness

(Chapter XXIII, Criminal Procedure Code)

In the Court of

Calendar

Miscellaneous.....Case No.....of 19.....

Preliminary Register

Sessions

Deposition ofWitness for

Prosecution

Defence

Court

Name;

Father's Name

Village;

Taluk;

Calling

Religion

Age

Solemnly affirmed in accordance with the provisions of Act X of 1873 on theday of19.....

FORM NO.29

Examination of the accused

(Section 313, Criminal Procedure Code)

In the Court of

Calendar

Miscellaneous

Preliminary Register.....Case No.....of 19.....

Sessions

Statement of accused

Name;

Father's Name:

Village;

Taluk

Calling

Religion

Age;

Question Date.....19.....

Answer

FORM NO.30

Form of Warrant on a sentence of imprisonment for life

(Section 418(L), Criminal Procedure Code)

In the Court of SessionsDivision

To

The Superintendent of theJail atWhereas at the sessions held before me on theday of.....19. Prisoner in Case No.....of the Calendar at the said Sessions (Crime No.....of (Police Station) was duly convicted for the offence under Section of the Indian Penal Code and was sentenced to imprisonment for life.

Act No.....of.....

This is to authorize and require you the said Superintendent to receive the said safely to keep him until he shall be delivered over by you to the proper

authority and custody for the purpose of the undergoing the punishment of imprisonment for life under the aforesaid sentence.

1*Diet-

- (a) The diet to which the prisoner was accustomed according to his own statement
- (b) The diet recommended by the Sessions Judge.
- (c) Brief reasons if rice or wheat is recommended.

2. The distance from the prisoner's residence to the nearest Railway StationJail.....IsMiles

The distance (a) by bus from the nearest Railway Station/Jail to the bus stand nearest to the prisoner's residence is.....miles (b) from the bus stand nearest to the prisoner's residence to his residence ismiles.

The amount of the bus fare under (a) above is

- 3. Details of the property of the person of the prisoner.
- 4. I hereby certify that.....of the fine has been recovered
- 5. Descriptive Roll
 - a. Name.
 - b. Father's Name;
 - c. Sex, married or single;
 - d. Race and Religion;
 - e. Previous occupation;
 - f. Age;
 - g. Descriptive marks;

Particulars to be entered in the Sessions Judge's /Magistrate's own hand-writing Particulars of the previous convictionsSection and CodeSentenceCourt.

Given under my hand and the seal of the Court, this day of19

(Seal)

Sessions Judge

The prisoner was transferred to.....Jail on under Inspector General's order No.....dated19.....Remission earned up to the end of the preceding quarter isdays.

The Prisoner was transferred to.....Jail on under Rule 473, Prison and Reformatory Manual.

Volume II. Remission earned up to the end of the preceding quarter is.....days Superintendent.

I here by certify that with in named prisoner has this day been served with an order directing him to notify his residence to the Police for years from this date

The following address was furnished by the prisoner on release:-

Street Village
Taluk District

The order has been duly served on me.....

Signature of left-thumb

Impression of the Prisoner

Jail Jail
Dated 19

Release on bail or escape and re-admission may be.....Jailor noted below Superintendent.

FORM NO.31

Form of Dismissal of Appeal

(Section 384, Criminal Procedure Code)

In the Code of

Theday of.....19.....

Petition of Appeal No.....of 19.....against the conviction and sentence by the Magistrate ofunder section of the Indian Penal Code in Case No.....Act No. of.....Appellant

This Appeal coming on for hearing before me under Section 384 of the Code of Criminal procedure, upon perusing the petition of appeal and the Calendar and Judgment, of the said Management and upon duly considering the same.....after hearing the arguments of the appellant not appearing in support of his appeal although the appellant or appellant's pleader reasonable opportunity of being heard has been allowed, I do adjudge and order that this appeal be dismissed.

(Seal)

Sessions Judge/Magistrate

Copy to:

The Superintendent of

(for communication to the prisoner concerned)

FORM NO: 32

Notice of Appeal

(Section 385, Criminal Procedure Code)

In the Court of

Criminal Appeal No.....of 19.

1. The Appellant
2. The Public Prosecutor /Additional or Public Prosecutor
3. General Manager of Railway
4. District Forest Officer/Revenue Divisional Officer
5. Superintendent of Excise
6. Commissioner, Hyderabad Municipal Corporation'
7. Municipal Commissioner

Notice is here given under Section 385 of the Code of criminal Procedure that the aforesaid appeal made to this Court by.....against the finding and sentence of theMagistrate of in Calendar Case No.....of 19.....will be heard aton theday of....19 Sarishtadar/Head Clerk Dated.....19.

FORM NO. 33**Proceedings Calling for Record**

(Section 385,397, Criminal Procedure Code)

(Proceedings of the Court of

Read:-

Extract from the Register of Preliminary Enquiries in Case No.....of 19.....Judgment in Calendar Case No.....of 19 Criminal Appeal No.Revisionof 19 presented against the findings and sentence in Calendar Case No.....of 19.....on the file of the Magistrate ofOrder .

TheMagistrate is requested to submit for the consideration of this Court, the record of proceedings in the above case with the least practicable delay.....Sarishtadar/Head Clerk

FORM NO.34**From of an order Dismissing an Appeal and Annuling a Suspension of the sentence**

(Section 386, Criminal Procedure Code)

In the Court of

Theday of19 Petition Appeal No.....of 19against the conviction and sentence by theMagistrate ofUnder Section of the Indian Penal Code/Act No.....of in Case No.....of the Calendar for19.....

Appellant.

This appeal coming on for hearing before me, upon perusing the petition of appeal and the record of the evidence and proceedings, and upon duly considering the same and after hearing I do adjudge and order that the said appeal be dismissed and that the order of this Court suspending the sentence be annulled.

(Seal)

Sessions Judge

To

The Superintendent offor communication to the prisoner concerned.

FORM NO.35

Form of an order confirming a sentence

(Section 385, Circular Procedure Code)

In the Court of.....

Theday of 19.....

Petition of Appeal No.....of 19.....against the conviction and sentence by theMagistrate ofunder section.....of the Indian Penal Code/Act No...ofincase No.....of the calendar for 19.....

This appeal coming on for hearing before me, upon perusing the petition of appeal and calendar and sentence and the record of the evidence and proceedings, and upon duly considering the same, and after hearing.

I do adjudge and order that the said appeal be dismissed.

(Seal)

Sessions Judge

To

The Superintendent of.....for communication to the prisoner concerned.

FORM NO.36

Form of an order Reversing a Sentence

(Section 386, Criminal Procedure Code)

In the Court of

The day of19.....

Petition of Appeal No.....of 19.....against the conviction and sentence by theMagistrate ofunder section.....of the Indian Penal Code/ Act No.....ofin Case No.....of the calendar for 19.....Appellant

This appeal coming on for hearing before me, upon perusing the petition of appeal and the record of the evidence and proceedings, and upon duly considering the same and after hearingI do adjudge and order

that the conviction and sentence passed on the said be reversed and the accused be/be discharged acquitted and that he the said prisoner released from the jail in which he is now imprisoned under the said sentence unless he is liable to be detained in custody for the some other cause

(seal)

Sessions Judge

Copy to:

The superintendent offor communication to the prisoner concerned
Sir(Private Complainant name and Address)

FORM NO. 37

Form of an order Reducing Sentence

(Section 386, Criminal Procedure Code)

IN THE COURT OF

The day of ...19....

Petition of Appeal No.....of 19.....against the conviction and sentence by theMagistrate ofUnder Section.....of the Indian Penal Code/ Act No.ofin Case No.....of the Calendar for 19.....Appellant

This appeal coming on for hearing before me upon perusing the petition of appeal and the record of the evidence and proceedings, and upon duly considering the same and after hearing

I do adjudge and order that the sentence passed on the said be reduced and that instead of the punishment thereby imposed, the said .

(Seal)

Sessions Judge

Copy to:

The superintendent of thefor communication to the prisoner concerned

FORM NO.39

Form of Order on Withdrawal by Complainant

PROCEEDINGS OF THE MAGISTRATE OF.....

(Section 257, Criminal Procedure Code)

Dated.....19.....

(Seal)

In Calendar Case No.....of 19.....offence
 ComplainantAccused

The complainant having requested permission to withdraw his complaint and having satisfied this court that there are sufficient grounds for granting permission is hereby permitted to withdraw the complaint. The accused is acquitted under Section 257, Code of Criminal Procedure: are

1. Date of Offence
2. Date of complaint
3. Date of hearing

Magistrate

FORM NO.40

Form of Order on Withdrawal by the Public Prosecutor

(Section 321, Criminal Procedure Code)

PROCEEDINGS OF THE MAGISTRATE OF.....

(seal)

Date.....19.....

In Calendar Case No.....of
 19.....offence.....complainant

The Public Prosecutor having requested permission to withdraw from the prosecution of theaccused in respect of offences under section.....Indian Penal Code, and having satisfied this Court that there are sufficient grounds for grating permission is, hereby permitted to withdraw from the prosecution as aforesaid of the accused who is acquitted/ are discharged.

Code of Criminal Procedure

1. Date of Offence
2. Date of complaint
3. Date of hearing

Sessions Judge/Magistrate

FORM NO.41

Form of Order for Detention of Youthful/Adolescent Offenders

CERTIFIED SCHOOLS/BORSTAL

whereas the said sentence has been modified by the Sessions Judge of an appeal in to a Sentence of.

This is to authorize and require you, the said Superintendent to detain/Officer/ receive the said in your custody in the said jail together with this warrant and there carry the aforesaid revised sentence into execution according to law.

The warrant of commitment issued by the said Magistrate in regard to the aforesaid prisoner in the said Calendar Case should be returned to me for cancellation.

The prisoner named above is classed as ¹.

The prisoner named above is a fit/is not subject for confinement in the special jail for habitual.

³Diet:-

- (a) The diet to which prisoner was accustomed according to his own statement.
- (b) The diet recommended by the Sessions Judge/Magistrate.
- (c) Brief reasons if rice or wheat is recommended

The distance from prisoner's residence to the nearest Railway Station/Jail is miles.

The distance (a) by bus from the nearest Jail/Railway Station to the bus stand nearest to the prisoner's residence is miles, (b) from the bus stand nearest to the prisoner's residence to his residence is miles.

The amount of bus fare under (A) above is Details of property on the person o the Prisoner. I hereby certify that, of the fine has been recovered.

Descriptive Roll

Particulars of previous convictions

Section and Sentence Court

Court

Name:

Father's Name

I hereby certify that the sentence passed on the prisoner named in the warrant has been

executed according to law and that he had his day been released from custody on ⁴ or having earned day's remission.

Sex, married or single

Race and Religion;

Previous occupation:

Age;

Descriptive marks

Given under my hand and the seal of the Court, this day of 19..

(Seal)

Sessions Judge

-
1. "Habitual" or "Casual" as the case may be should be entered herein the Judges own hand writing.
 2. To be filled in only in the case of "habitual" by the convicting court (not below the rank of 1st Class Magistrate) in an area for which a Special Jail for habitual has been appointed.
 3. Particulars to be entered in the Sessions Judge's /Magistrate's own hand-writing
 4. Appeal/Expiry of Sentence/Bail
-

The Prisoner was transferred to12 Jail on under Inspector-General's order No.....19

Superintendent

Remission earned up to the end of the preceding quarter isdays

The prisoner was transferred to Jail on under Rule 453, Prison and Reformatory Manual Volume II. Remission earned up to the end of the preceding quarter is.....days.

Superintendent

Solitary confinement

| From to | Number of days | Total undergone | Superintendent initials |
|---------|----------------|-----------------|-------------------------|
| | | | |

| | | | |
|--|--|--|--|
| | | | |
|--|--|--|--|

I hereby certify that the within named prisoner has this day been served with an order directing him to notify his residence to the police for.....year from this date .

The following address was furnished by the prisoner on release;

| | |
|--------|----------------|
| Street | Village |
| Taluk | District |
| | Superintendent |

The order has been duly served on me.....Signature or left thumb impressionof the prisoner.

| | | | |
|------|------|-------|----|
| Jail | Jail | Dated | 19 |
|------|------|-------|----|

Date of admission to Jail:

Number:

Sentence:

Date of Sentence:

Date of release:

Release on bail or escape and re-admission may be noted below

Jailor
Superintendent.

Note:- In filling of the particulars under the head "5 previous occupation " in respect of females, Court shall use the same classes of previous occupation as are adopted for males.

FORM NO. 43

**Warrant or Commitment on a sentence of imprisonment or fine or both
in pursuance of an order passed on appeal or revision by the High
Court**

(Sections 388 and 405 Criminal Procedure Code)

IN THE COURT OF.....

Appeal/Criminal Revision Case No.....of 19 against the finding sentence or order passed by the Sessions Judge/Magistrate under Section.....

The Indian Penal Code/ofof the Calendar for 19/Criminal Appeal No.....of 19

(Crime No.....of.....Police Station)

To

The Superintendent /Officer-in-Charge of Jail at/.....

Whereas on the.....day ofin the said case No.....of the19, the Prisoner.....Calendar ofwas convicted beforemeSessions Judge/the Magistrate of punishable under Section of the Offence of the Indian Penal Code and was/Actof sentenced toand whereas the sentence was Confirmed/Modified by me Sessions Judge on appeal, and whereas the said Sentence was confirmed/Modified by me Sessions Judge on appeal, and whereas the said sentence/said sentence as so confirmed or, modified on appeal has been modified by the High Court of Judicature of Andhra Pradesh at Hyderabad on appeal/on revision into a sentence of .

This warrant of commitment issued by me in regard to the aforesaid Prisoner in the said Calendar Case/Criminal appeal should be returned to me for cancellation.

The Prisoner named above is classed as¹

The Prisoner named above is/is not a fit subject for confinement in the special jail for habituals

²Diet:-

(a) The diet to which the prisoner was accustomed according to his own statement.

(b) Brief reasons if rice or wheat is recommended

The distance from prisoner's residence to the nearest Railway Station/Jail.....is mailles

The distance from prisoner's residence to the nearest Railway Station to the bus stand nearest to the prisoner's residence is miles, (b) from the bus stand nearest to the prisoner's residence to his residence ismiles.

The amount of bus fare under (a) above is Details of property on the person of the Prisoner.

I hereby certify thatof the fine has been recovered.

Descriptive Roll

Particulars of previous condictions

Section and Sentence Court

Code

Names:

Father's name/Husband's name:

Sex, married or single:

Race Religion and Caste:

Previous occupation :

Age:

Descriptive marks;

Given under my hand and the seal of the Court, this day of....19.....

(Seal)

Sessions Judge

The prisoner was transferred to under Rules 473, Prison and Reformatory Manual Volume II. Remission earned up to the end of the preceding quarter isdays

Superintendent

SOLITARY CONFINEMENT

| From | To | number of days | Total undergone | superintendents initials |
|------|----|-------------------|--------------------|-----------------------------|
| | | | | |

I hereby certify that the within named prisoner has this day been served with in an order directing him to notify his residence to the police for.....year from this date.

The following address was furnished by the prisoner on release

Street
Taluk

Village
District

The order has been duly served on me.....Signature or left thumb
impression.....of the Prisoner.

Jail

Jail

Date of admission to Jail:

Dated 19

Number:

I hereby certify that the sentence passed on the prisoner name in this warrant has been executed according to law and that he has this day been released from custody on¹ or having earned day's remission.

Sentence

Jail

Dated 19

-
1. "Habitual or "Casual" as the case may be should be entered therein the Judge's own hand-writing.
 2. Particulars to be entered in the Sessions Judge's /Magistrate's own Hand-Writing.
 3. Appeal/Expiry of Sentence/Bail
-

FORM NO.44

Warrant of Release of a Prisoner

(Section 386, Criminal Procedure Code)

In the Court of

(Appeal No..... of 19.....against the conviction and sentence by Magistrate ofunder Section of the Indian Penal Code/Act of in Case No.....of the Calendar for 19.

To

The Superintendent/Officer-in-charge of theJail at.....Whereas on the.....day of....19 the prisoner in the said Case No.of the Calendar of 19 was convicted before the said.....Magistrate of.....punishable under section.....The Indian Penal Code/Act of and was sentenced toand whereas the said sentence was reversed by me Sessions Judge of.....on appeal

This is to authorize and require you to release the said prisoner.....from your custody unless he is liable to be detained for some other cause.

Given under my hand and the seal of the Court this.....day of.....19.

(Seal) Sessions Judge

N.B:- The Superintendent of the Jail should at once return the warrant with which the prisoner was committed to his custody.

FORM NO.45

Warrant of release of prisoner on appeal or in revision by the High Court

(Section 388, 405, Criminal Procedure Code)

In the Court of.....

To

The Superintendent of the / Officer-in-charge Jail at.....whereas on theday of19.....the Prisoner in Case No.....of the Calendar for 19.....was convicted before me the Sessions Judge/ Magistrate of the offence ofPunishable under Section of the Indian Penal Code/Act No....of and was sentenced to.....and whereas the sentence was confirmed/modified by me the Sessions Judge on appeal and whereas the sentence/said sentence as so confirmed or modified on appeal has been reversed by the High Court of Andhra Pradesh on appeal/in revision.

This is to authorize and required to release the said prisoner.....from your custody unless he is liable to be detained for some other cause.

Given under my head and the seal of the Court...this....days of....19

(Seal)

Sessions Judge

N.B:- The Superintendent, Jail should at once return the warrant with which the prisoner was committed to his custody.

Note :- In the case of Judgment or order passed by the High Court on a revision petition against the finding sentence or order of an appellate Court the appellate Court and not the trial Court should give directions to the Superintendent or Officer. In-charge of the Jail.

FORM NO. 46

Order for the Payment of Compensation Money

I.....Magistrate of hereby certify thatcomplaint in Calendar Case No.....of 19 on the file of my Court, is entitled to receive payment of Rs.....from...Treasury, being the amount of compensation awarded to him under Section....of.....from the fine imposed on the prisoner in the said case and remitted to the above Treasury on.....I further certify that

- (1) The sentence and award are not subject to appeal, the award has been confirmed by the Appellate Court, the order as to compensation has been modified on appeal and the payment order is in conformity with such other.
- (2) That no order has been received from the Court of Revision modifying or received the order of compensation.....the order has been modified in revision and the order is in accordance with such order on revision.

Dated

19

Magistrate

Form No.47

Proceedings of the Chief Judicial Magistrate

(Section 14, Criminal Procedure Code)

Dated.....day of.19

Under Section 14 of the Code of Criminal Procedure the Chief Judicial Magistrate ofand hereby defines the local area within

which.....Sri.....appointed to be a Magistrate of theClass
for the district ofmay exercise the power

Chief Judicial Magistrate

Copy to:

- (1) The Officer concerned
- (2) The Munsif Magistrate of
- (3) The District Superintendent of police.
- (4) The District Collector for publication in the District Gazette with translation

FORM NO.48

Summons to Produce

(Section 91, Criminal Procedure Code)

In the Court of theMagistrate ofCase No.....

To Complainant

Of Accused

Whereas a complaint has been made before this Court that the accused has for is suspected to have) committed the offence of and it has been made to appear in this Court that the production of the under mentioned documents/things now in your possession or power is necessary/desirable for the purpose of the before this Court, your are hereby summoned to attend and produce (or cause to be produced) the said documents/things before this Court at 11 a.m. on the day of 19

Given under my hand and the seal of this Court, thisday of .19

(Seal) particulars of documents/things

Magistrate

FORM NO.49

Summons to Produce

(Cause title)

To

The Speaker

Lok Sabha .

Legislative Assembly at

The Chairman,

Rajya Sabha.

Legislative Council at

Whereas a complaint has been made before this Court that the accused has (is suspected to have) committed the offence of.....and it has been made to appear to this Court that the production of the under mentioned documents/things now in the custody of the Secretary of Lok Sabha/Rajya Sabha/State Legislature is necessary or desirable for the purpose of thebefore this Court, you are requested to direct you Chief Executive Officer to make arrangement for sending an officer to attend and produce, for the transmission of/to forward to this Court a duly authenticated copy of the said documents/things on or before the day of

(Seal)

Magistrate

Particulars of Documents /things

FORM NO.57

Warrant to be used when the accused being in custody, the Magistrate stays proceedings under Section 322 Code of Criminal Procedure

To

The Superintendent of the

The Officer-in-charge

Jail at

Whereasof.....is charged before me with and, the evidence appearing to warrant a presumption that the cause is one which should be tried or committed for trial by some other magistrate in this District or should be tried by the Chief Judicial Magistrate the proceedings have been stayed and the case submitted to the Chief Judicial Magistrate.

You are hereby required to receive the said.....into your custody and produce him when called upon before the Chief Judicial

Magistrate or such other Magistrate at such place and time as the Chief Judicial Magistrate shall direct or in the absence of direction from the Chief Judicial Magistrate to produce him before me at ..on theday of.19 at ..a.m/p.m

Descriptive Roll

1. Name;
2. Father's Name;
3. Sex, Married or single;
4. Race and Religion;
5. Previous occupation;
6. Age;
7. Descriptive Marks;

Note:- At least 3 marks of identification must be given. Given under my hand and seal of the Court, this day of 19.

(Seal)

Magistrate

FORM NO. 58

Bond after conviction and a sentence of fine only

(Section 424, Criminal Procedure Code)

In the Court of theMagistrate of Case No....of 19

Whereas I.....have been convicted by the MagistrateofIn CC.No.of 19 and sentenced to pay a fine of Rs.....and ordered to undergo.....imprisonment forin case of default of payment of the fine and whereas I have not paid the fine in part of.....in full ...the said Magistrate has suspended the execution of the warrant of imprisonment for days, I do hereby bind myself to appear before the said Magistrate at o'clock on theday of 19....at.....to be dealt with according to lawunless the fine shall have been sooner paid in full and in case of default therein as above, I bind myself to forfeit to the State the sum of Rupees.....Dated this...day of.....19

Signature.

I declare my self surety for the above named of.....

WeOurselves sureties.....that he shall attend before the Magistrate of....at ..o’ clock on the day paid in full and in case of his making default therein, I/we hereby bind myself/ourselves to forfeit to the State, the sum of.....Rupees Dated this ..day of...19

Signature

Signature

Executed before me.

Magistrate.

FORM NO.59

Ball Bond

(Section 389 or 392, Criminal Procedure Code)

(a) In the Court of

Criminal Appeal No./Sessions Case of 19

Criminal Miscellaneous Petition No. of 19.

Calendar Case No./Sessions of 19 on the file of the Magistrate/State

Versus

To

(b) In the Court of

Whereas I have been convicted by the /Committed.....Magistrate of/Sessions Judge.....of the offence/ on a charge of.....punishable under section...of the Indian Penal Code and sentenced to rigorous imprisonment for and to Act.....ofpay in fine of Rs.....in the above case and whereas I have, on preferring the above Appeal/ on a charge of...punishable under section.....of the Indian Penal Code and sentenced to rigorous imprisonment under Section.....of the Indian Penal Code and sentenced to rigorous imprisonment for and to Act....of.....pay in fine of Rs.....in the above case and whereas I have, on preferring the above Appeal/Petition been admitted to bail by the said.....Courts of (a)in its order, dated theday of...19

I do hereby bind myself to attend before the said Court or any other Court to which the appeal or the Sessions Case may be transferred at 11 a.m. on day the day of 19 or whenever required by the said Court of theCourt

of.....(5) ...pending execution of the order of the Court of Appeal. Trial and in the case of making default herein, I bind myself to forfeit to the state the sum of Rupees.....

Dated this day..... of..... 19

(Signature and thum-impression of the accused)

We the marginally named persons, hereby declare ourselves sureties for the above named accused, and we do hereby bind ourselves to produce him before him before the said Court or any other Court to which the appeal or the Sessions Case may be transferred or the Court.....on the day fixed or whenever called upon by the said Court or the Court(b) .pending execution of the order of the Court of appeal/trial and in case of our making default therein, we the said sureties hereby bind ourselves to forfeit to the State each of us the Sum of Rupees

Signature of the Sureties

Executed this.....day of.....19

Sessions Judge/Magistrate

To

The Superintendent/Jail

(To obtain the signature of the accused and return the bail bond for record in this Office)

SURETIES

| No. | Name | Father's Case Name | Age | Calling Residence | Remarks |
|-----|------|--------------------|-----|-------------------|---------|
|-----|------|--------------------|-----|-------------------|---------|

Note :- (a) The name of the Court in which the appeal or Sessions Case is filed should be entered.

(b) The name of the Court to the satisfaction of which bail is furnished should be entered.

When the appeal or the Sessions Case is transferred to another Court, the Court from which the appeal or the Sessions case is transferred shall inform the accused and the sureties of such transfer.

FORM NO.60

(Section 403, Criminal Procedure Code)

In the Court of.....

Criminal Revision Petition No...of 19

To

The Petitioner,

The Respondent,

The Public Prosecutor

Notice is hereby given that the above petition presented for revision of the order of theunder section....Code of Criminal Procedure, will be heard at 11 A.M.,on theday of.....19.....Sessions Judge.....day of.....19

FORM NO.61

Notice

(Section 452, Criminal Procedure Code)

In the Court of theMagistrate of

In C.C.No.....of 19

To

Notice is hereby given that the under mentioned property is ordered by the Court ofto be restored to you and that you should appear and take possession of it at an early date.

Description of the propertyDated the ./day of.....19.....

Magistrate

FORM NO.62

Proclamation Relating to Unclaimed Property (to be Issued Under Section 457, Code of Criminal Procedure)

Proclamation is hereby made that.....has been seized under the provisions of Section of the Code of Criminal Procedure at the house of thein thestreet of Village of.....andin now lying atin thecharge of....townin

Any person having a claim to the aforesaid property is hereby required to appear before me and establish the same within six months of this date, failing which the said property will be held at the disposal of Government and will be sold.

Dated.....day of.....19

Magistrate.

FORM NO.63

Notice

(Section 408, Criminal Procedure Code)

In the Court of thePetitionerRespondent Complainant in CC.No. /Accused Accused/Complainant in C.C.No.....of 19 on the file of the Magistrate of

To

Take notice that an application has been made to this Court for the transfer of CC. No. of 19 on the file of the Magistrate of the that the application.....will be heard on theday of 19 at.....a.m

Station

Dated: 19

Sessions Judge.

FORM NO.64

Notification of the residence accused

(Section 356, Criminal Procedure Code)

In the Court of

Theday of.....19.....Sessions/Calendar Case

No.....of 19

Present:

Sessions judge/Magistrate

Versus:

The State

Offence

Sentence

Order

Under Section 356 of the Code of Criminal Procedure, the accused is further ordered to notify his residence and any change of residence after release to the police for a period of.....from the date of release.

Sessions Judge/Magistrate

(Seal)

To

The Superintendent

Jail.

FORM NO. 65

Memorandum

| | | |
|--|--------------------------|--|
| <p>Sentenced to.... Rigorous imprisonment and to pay a fine of Rs. and in default of payment to further rigorous imprisonment dated.....19</p> | <p>Year's Months</p> | <p>With reference to the warrant issued by the Court dt.....theday of.....19, directing the execution of the marginally noted sentence passed on prisoner in Calendar Case No.....of 19. intimation is hereby given that the sum of Rupees being the whole part of the fine imposed on the said has been realized. Receipt of this intimation should be acknowledged and the</p> |
|--|--------------------------|--|

| | | |
|--|--|-------------------------------------|
| | | information endorsed on the warrant |
|--|--|-------------------------------------|

To
The Superintendent of the

Sessions Judge/Magistrate

FORM NO.66

In the Court of Session.....Division

Sessions Case No.....of 19.

Date 19
Dispatched 19,
Sessions Judge.

From
To
The Superintendent
Jail.

Sir
I am to request you to cause the production before this Court at 11A.M., on theday of.....19 of the under –trial prisoners in the cases noted below.

Sessions Judge

| | | | |
|-----------|-----------|-------------|-------------|
| Number of | Number of | Name of the | Name of the |
|-----------|-----------|-------------|-------------|

| | | | |
|-----------------------|----------------------|---------------------|---------|
| the Sessions Case. | the Register Case | committing Court | Accused |
| | | | |

FORM NO.67**Letter Accompanying a record and Memorandum of acknowledgement**

No.....dated the ...19...

From

To

Sir,

I am to forward/return herewith by the Original record of the case noted on the margin, ** called for in your/received with.....No.....dated the.....19.

Signature and Designation of the
Officer

MEMORANDUM OF ACKNOWLEDGEMENT

Received the record forwarded with letter No.....date the.19, from the
....of

Signature and Designation of
Receiving Officer.

Date 19

*Here state method of dispatch.

** Note also on the margin the number of files and pages in each file.

Notice to take back Documents

In the Court of.....

Case No.....of 19.....

Of Complaint/Appellant

Versus

Accused/Respondent.

The Parties in the above case are hereby required to take back into their custody within six months from the date hereof, the documents now in the custody of Court filed by them as evidence in the above case, the Judgment (or order) now having become final. The parties are hereby informed that the documents are kept at their safe custody and that, if not taken back they will be destroyed when the record is destroyed.

Theday of19

Presiding Officer.

FORM NO. 69

Court’s Certificate to be given to Government or Local Fund Servants who attend Court as Witnesses.

In the Court of.....

** Certified that*appeared before me as a witness on behalf of in a Civil/Criminal.....case for .daysfrom.....to.....

*Name

**Designation

*** Here statein His***Capacity to depose to fact whether official with in his knowledge and that he has to privatebeen

If nothing is paid.....paid the under mentioned allowances:-

Under either head it.....should be clearly stated .

As traveling allowanceRupees

As subsistence allowances.....Rupees

Date

Presiding Officer of the Court

(2) in civil cases to which the State is not a party, official witnesses appearing at the instance of the private party will be paid by the party

through the court and the fact certified as in the case of a payment by the State.

Note:- (1) Government Officers summoned to give evidence in their private capacity o.e., to depose to facts not coming to their knowledge in the course of their official duties or with which they have not had to deal officially are not entitled to traveling allowance from Government.

Form No. 70

Sessions Statement showing the details of cases to be committed to the court of Session

(To be submitted by the Committing Magistrate to the Chief Judicial Magistrate)

(See Administrative Form No.34)

Form.....

FORM NO.71

Calendar and Judgment

(for use in cases where there is only one accused person)

District of.....Calendar of cases tried by theMagistrate of

| Offence | Report or Complaint | Apprehension of Accused | Release on Bail | Commencement of trial | Close of trial | Sentence of Order | Explanation of delay and remarks |
|---------|---------------------|-------------------------|-----------------|-----------------------|----------------|-------------------|----------------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | | | | | | | |

Judgment in Calendar Case No....of 19 on the file ..of.... the.....Magistrate ofComplainants-

| Name of | Age | Father's | Religion | Calling | Residence | Taluk |
|---------|-----|----------|----------|---------|-----------|-------|
| | | | | | | |

| | | | | | | |
|---|-------|------|-----|-----|-----|-----|
| accused | years | Name | | | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| Offence- Finding- Sentence-.....Docket Magistrate Date of receipt.....From The Remarks of the Chief Judicial Magistrate To Magistrate The Chief Judicial Magistrate Calendar Case No.....of 19 Date of Judgment- Date of dispatch of calendar Date of receipt- | | | | | | |

FORM NO.72

Calendar and Judgment

(for use in cases where there are more accused person)

District of.....Calendar of cases tried by theMagistrate of

| Offence | Report or Complaint | Aprehension of Accused | Release on Bail | Commencement of trial | Close of trial | Sentence of Order | Explanation of delay and remarks |
|---------|---------------------|------------------------|-----------------|-----------------------|----------------|-------------------|----------------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | | | | | | | |

Judgment in Calendar Case No....of 19 on the file....of.....the...

.Magistrate ofComplainants-

| Name of accused | Age years | Father's Name | Religion | Calling | Residence | Taluk |
|-----------------|-----------|---------------|----------|---------|-----------|-------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | | | | |

| | |
|--|-------------------------------|
| Offence- | |
| Finding- | |
| Sentence-.....Docket | Magistrate |
| Date of receipt.....From | The |
| Remarks of the Chief Judicial Magistrate | To Magistrate |
| | The Chief Judicial Magistrate |
| | Calendar Case No.....of 19 |
| | Date of Judgment- |
| | Date of dispatch of calendar |
| | Date of receipt- |

FORM NO.73

In the Court of the

Judgment in Calendar Case No....on the file of theMagistrate

Complainant-

Accused-

Offence-

Finding-

Sentence-

Description of the accused Date of

| | |
|------|----------------------------|
| (1) | Serial Number |
| (2) | Name |
| (3) | Father's Name |
| (4) | Race |
| (5) | Occupation |
| (6) | Residence |
| (7) | Age |
| (8) | Occurrence |
| (9) | Complaint |
| (10) | Apprehension of appearance |
| (11) | Release on bail |

| | |
|------|-----------------------|
| (12) | Commencement of trial |
| (13) | Close of trial |
| (14) | Sentence or order |
| (15) | Explanation for delay |

FORM NO.71

Proceedings of theDated theday of

.....in.....Calendar.....Miscellaneous

Preliminary Register Case No....of 19

1. Name of Station and Number in first information book
2. Section of law under which charge was laid.
3. Number of accused
 - (a) Concerned
 - (b) Arrested with warrant
 - (c) Arrested without warrant
 - (d) Appeared before the Court on summons
or there wise .
 - (e) Value of property
lost-
recovered
4. Whether the case is
 - (1) Charged by the police
 - (2) Referred as false by the police
 - (3) Referred as mistake of law or fact
 - (4) Referred as undetectable
5. Offence under which convicted and sentenced
6. If acquitted or discharged, opinion as to-
7. If acquitted or discharged, opinion as to-
 - (1) Whether the case is true, but not proved.
 - (2) Whether the case is intentionally false and if so, whether
compensation has been ordered to be paid to the accused.
 - (3) Whether the case is due to a mistake of fact of law
 - (4) Whether the offence proved is non-cognizable one.

- 8. Number of accused convicted, discharged or acquitted.
- 9. Calling of persons convicted and whether classified as habitual criminals.
- 10. Remarks on conduct of police.

To

The Superintendent of Police

.....Magistrate.

Note:- (1) The four classes of cases shown against Serial No. 7 should be clearly distinguished.

(2) A case should never be declared simply “ false”. It should always be stated under which class it falls.

(3) If a case is referred by the Police as false, the Magistrate in passing orders should state (1) whether he directs the case to be struck off as intentionally false, mistake or non- cognizable or (2) whether he is unable to pass any such orders and is not prepared to send the accused and try the case. If the Magistrate sends for the accused and tries the case the result of the trial should be intimated to the police, all the particulars required in this form being given.

FORM No. 75

In the Court of.....

Theday of.....19

Sessions Judge

Present :-

.....

Magistrate

Judgemtn in Criminal Appeal no.....

of19

From what court the appeal is preferred .

Number of the case in that Court.

Number of the Appeal.

Name and description of the Appeallant.

The Sentence and law under which it was imposed in the lower Court.

Whether confirmed, modified or reversed: and if modified the modification

| Presentation | Filing | Notisce Issued appellant has been let out on bail. | Bail bond if appellant has been let out on bail | Applicant ordered to appear | Hearing | Taluk |
|--------------|--------|---|--|-----------------------------------|---------|-------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | | | | |

This appeal coming on for hearing before me, upon perusing the petition of appeal and the record of the evidence and proceedings, and upon duly considering the same after hearing the appellant and prosecution.

FORM NO.76

Index

In the Court of Sessions Division

Sessions Case No....of 19

Part of the Committing Magistrate's Record

| Sl. No. | Description of Paper | Page |
|------------|--|------|
| 1. | Extract of Diary | ... |
| 2. | Charge-sheet of Complaint | ... |
| 3. | Statement of witness U/s. 202 and approvers evidence | ... |
| 4. | Register of Preliminary Enquiry including Summary of evidence Magistrate's reasons for committing. | ... |

| | |
|---|-----------------|
| 5. Crime occurrence Reports, Village Officer's Reports etc., | ... |
| 6. Other Documents, Plans etc | ... |
| Dated.....19..... | |
| | Sessions Judge. |

FORM NO.77

Index

In the Court of Sessions.....Division

Sessions Case No....of 19

ENGLISH PART OF SESSIONS RECORD

| SL. No. | Description of Paper | Page |
|------------|--|------|
| 1. | The Charge | |
| 2. | The plea of the accused | |
| a. | | |
| b. | | |
| 3. | Record of oral evidence for prosecution: | |
| | First witness..... | |
| | Second Witness..... | |
| | Third Witness..... | |
| 4. | Examination of accused: | |
| | Before the Sessions Court; | |
| 5. | Record of oral evidence for defence- | |
| | First Witness..... | |
| 6. | Exhibits | |
| | (a) Documents used in evidence other than those included in Serial No.4 | |
| | A- | |
| | B- | |
| | (b) Material objects produced in evidence | |

7. Judgment

8. Other Miscellaneous Papers

Dated.....19.....

Sessions Judge.

FORM NO.78**List of material objects**

In the Court of Sessions.....Division

Sessions Case No.....of.....19

(P.R.C.No.....of.19.....on the file of the Magistrate)

| | |
|-----|--|
| (1) | Mark given in the Sessions Court |
| (2) | Item of reference in the letter to the Chemical Examiner(Vied Exhibit) |
| (3) | Item of reference in the letter to the Serologist (Vied Exhibit) |
| (4) | Mark given by the Serologist |
| (5) | Description |
| (6) | Remarks |

Sessions Court,

Sherishtadar

Note:-

- (a) The list should include all objects exhibited in the Sessions Trial
- (b) Every object should have fixed to it a label containing a brief description and mark assigned to it in the Sessions Court. The label should be passed on or securely fastened to the object should be kept in a separate cover or other receptacle.
- (c) The description in column 6 should be sufficiently full to secure easy identification
- (d) Weapons should be accurately described by their specific names.

- (e) Valuables should be sent separately by insured post.
- (f) Under Column 7, it should be explained where or from whom the object is alleged by the prosecution to have been recovered.
- (g) The passing of labels or the packing should not interfere with the marks of blood, etc., and detract from the probative value of the object.

FORM NO. 79

Index

In the court of sessionsDivision

Sessions Case No.....of.....19

(Part of Sessions Records in Regional Language)

| Sl. No. | Description of Paper | Page |
|---------|----------------------|------|
| (1) | (2) | (3) |

1. Examination of accused before the Sessions Court

2. Exhibits

A-

B-

Dated:.....19

Sessions Judge

Form.....

FORM NO.1

Register of Sessions Cases Received and Disposal of

(Criminal Registrar No.1)

| | |
|--|--|
| | |
|--|--|

| | DATE OF |
|------|--|
| (1) | Number of Sessions /Cases |
| (2) | Name of committing Court and P.R.No. |
| (3) | Numbers, name and residence of accused |
| (4) | Nature of offence charged and section of code or law |
| (5) | Commitment |
| (6) | Receipt of Record |
| (7) | Commencement of trial |
| (8) | Close of trial |
| (9) | Date of Judgment |
| (10) | Result |
| (11) | Date of deliver of record into record room with Record-Keeper's initials |
| (12) | Remarks. |

FORM NO.2

Register of Appeal Cases Received

(Criminal Registrar No.2)

| | DATE OF |
|-----|--|
| (1) | Number of appeal |
| (2) | From what court with number of the case in that Court. |
| (3) | Name and rank of appellant in the lower court |
| (4) | Sentence or order appealed against and law under which it was passed. |
| (5) | Presentation of appeal. |
| (6) | Hearing |
| (7) | Order |
| (8) | Result |
| (9) | Date of delivery of record into record-room with record-keeper's initials. |

| | |
|---|----------|
| (10) | Remarks. |
| Instructions:- The register should be checked by the Presiding Officer every month and omissions rectified. | |

FORM NO.3

Register of Sessions Cases Entertained

(Criminal Registrar No.3)

| | |
|-----|--|
| (1) | Number of Cases entertained |
| (2) | Whether taken up <i>Sum motu</i> or on application. If on application, the name of the applicant and his position in the Lower Court |
| (3) | If by petition, date of presentation thereof |
| (4) | From what Court with number of the case on the file of that Court |
| (5) | Nature and date of disposal |
| (6) | Date of delivery of record into record room with record-keeper's initials. |
| (7) | Remarks. |

FORM NO.4

Register of Calendar and Preliminary Register Cases Received

(Criminal Registrar No.3)

| | |
|-----|--|
| | DATE OF |
| (1) | Number of Calendar Case |
| (2) | Name of Complaint or station from which charge-sheet was received with date and number of charge-sheet |
| (3) | Number and name of accused |
| (4) | Offence complained of the section of law |
| (5) | Receipt of report or complaint |
| (6) | Apprehension of the accused or of his appearance in Court. |
| (7) | Commencement of trial |
| (8) | Decision. |

| | |
|---|--|
| (9) | Result |
| (10) | Date of Delivery of record into record room with record-keeper's initials. |
| (11) | Remarks (if a case has been treated as a long pending one, note the fact herein regarding) |
| Instructions | |
| <p>1. The first few pages should be set apart for Preliminary Register Cases which should be numbered separately from Calendar Cases. In murder cases it should be stated in the remarks column whether the accused can afford to pay an advocate.</p> <p>2. the dispatch seal should be obtained in the last column of the Register in token of transmission to the Sessions Judge of Copies of Judgment and orders</p> <p><i>In cases required to be included in the monthly statement prescribed in Rule 262 their inclusion should be noted in the last column.</i></p> <p>3. The register should be checked by the presiding Magistrate every month and omissions rectified.</p> | |

FORM NO.5

Register of Miscellaneous and Maintenance Cases Received

(Criminal Registrar No.6/6-A)

| | DATE OF |
|-----|--|
| (1) | Number |
| (2) | Name and residence of petitioner, if any or designation of officer by whom reported. |
| (3) | Name and residence of respondent. |
| (4) | Session and Chapter of the Code under which proceedings are instituted. |
| (5) | Result.. |

| | |
|---|--|
| (6) | Receipt of petition or report |
| (7) | Commencement of inquiry |
| (8) | Order |
| (9) | Date of delivery of record into record room with record-keeper's initials. |
| (10) | Remarks |
| Instructions | |
| <p>1. This register should be maintained in two sections in all Courts. The first section be called "Criminal Register No.6." This section should be restricted to cases under Sections 108 to 110 and 125 of the Code of The Second Section called "Criminal Register No.6-A" with the same heading as in Criminal Register No.7 should be opened and maintained for all proceedings other than those entered. in the first section. The case entered in this section should be marked as miscellaneous petitions.</p> <p>2. The dispatch seal should be obtained in the last column of the register in token of transmission to the District and Sessions Judge of copies of Judgments and orders.</p> <p>In case required to be included in the monthly statement prescribed in Rule 262 of their inclusion should be also be noted in the last column.</p> <p>3. The register should be checked by the presiding Magistrate every month and omission rectified.</p> | |

FORM NO.6

**Register of Applications under Section 113(3) of the Indian Railway Act
(Criminal Register No.6-B)**

| | |
|--|--|
| | |
|--|--|

| | <u>Irrecoverable</u> <u>Amount written off</u> |
|------|---|
| (1) | Number of Sessions /Cases |
| (2) | Date of receipt |
| (3) | Name of defaulter |
| (4) | Designation of Railway Official who lodged the complaint. |
| (5) | Amount of fare ordered to be collected |
| (6) | Date of notice |
| (7) | Initials of the Magistrate. |
| (8) | Amount collected |
| (9) | Date of Collection |
| (10) | Initials of the Magistrate. |
| (11) | Date of remittance to Railway. |
| (12) | Initials of the Magistrate. |
| (13) | Alternative sentence |
| (14) | Amount |
| (15) | Date of Sanction of Chief Judicial Magistrate |
| (16) | Initials of the Magistrate. |

FORM NO.7

(Criminal Register No.7)

(Register of Results of Inquiries and Trails)

Court:

Year:

INSTRUCTIONS

This register is cast in such a form as to supply materials for most of the columns of Statements No.II Part I., and No.IV, Part I, All cases disposed of, whether the accused appeared not, should be entered therein, Column(1) is simply intended to mark identity of the case and thus to prevent a repetition.

2. The total of the entries in each column of the register should be transferred without alteration to the Statements; the following are exceptions in the case of Column (1) of the register, the entry to be transferred to the statement is the total number of the entries, and in the case of column(8) which concerns only Statement No.IV Part I, it will be necessary to add the number of persons (to be ascertained from the Court's File Book) pending inquiry or trial.
3. If the fact or receipt by transfer or commitment or on reference is noted in the remarks column, it will save reference to the records for purposes of columns (3) and (11) of Statement No.II, Part I, and of Columns (3) and (11) of Statement No.II, PartI, and the Columns (3) (4) and (6) of Annual Statement No.IV Part I.
4. This registrar is practically a ledger of offences. The heading of each page will be the particulars of the offences, and for this purpose the prescribed schedule of offences must be adhered to. One or more pages must be set apart for each offence or group of offences against which there is a head of crime shown in columns(5)(6), (7) in the Schedule, according as the experience of the Court may suggest an necessary for year. Separate entry should be made in alphabetical order of each special or local law, other than the Criminal Procedure Code, against which offences have been committed. Every person should be entered under the "Head of Crime" under which the Magistrate finally dealt with him. Where an accused is tried under more than one head of charge, he should be exhibited under the principal one only, unless he happens to be accused of entirely distinct offences supported by separate evidence, in which case the trials would be separate and results independent.
5. In the column of remarks a note shall be made against every case in which the complainant was required to pay compensation to the accused under Section 250, or the defendant, in addition to the punishment inflicted upon him, was required to give recognizance or security to keep the peace under section 106 and 122 and in how

many cases entered against heading 15 the orders of the Court of Session were taken under Section 122.

6. Column (2) – The duration of cases will be calculated (1) in Magistrates Courts from the earlier date of the apprehension of any of the accused or of his appearance in Court, which was the earlier and (2) in Courts of Session from the date of the commitment of the accused.

The duration of a case disposed of on the same day on which the accused appears, will be taken as one day only for the purpose of entries in this register. In all other cases the date of appearance shall be excluded, e.g., if the case is disposed of on the next day, the duration will be only one day.

7. Column (25) – The number of witnesses required to attend in Court on more than three days whether consecutive or otherwise should be stated in this column.

NUMBER OF HEAD OF CRIME

| | Cases disposed of | Number of persons |
|------|---|-------------------|
| (1) | Number of the case disposed of | |
| (2) | Actual number of days during which the case in which accused persons appeared before the court lasted (not applicable to cases shown in column (6)) | |
| (3) | Complaints dismissed under Sec.203 Cr.P.C | |
| (4) | By dismissal under Section 204(3) or by discharge or actual of accused under Sections 256, 257, 249, 320, Cr.P.C before they appeared in Court. | |
| (5) | Struck off as false | |
| (6) | By transfer death or escape of accused. | |
| (7) | Otherwise | |
| (8) | Brought for inquiry of trial | |
| (9) | Died, transferred or escaped. | |
| (10) | Discharged or acquitted | |
| (11) | Sentenced passed. | |

| | |
|---|---------------------------------------|
| (12) | Released on Prohibition. |
| (13) | Discharged after admonition |
| (14) | Delivered to parent or guardian, etc. |
| <p>-----</p> <p>on regular trial</p> <p>Youthful offender dealt with under A.P., Children Act.</p> <p>-----</p> | |

Under the Probation of Offenders Act, 1958.

| Number of persons..... | | Number of |
|------------------------|---|----------------|
| Convicted | | Witnesses..... |
| On summary trial | Adult | Juvenile |
| | Youthful offenders dealt with under A.P., Children Act. | |
| (15) | Sentence passed | |
| (16) | Released on probation under Probation of Offenders Act. | |
| (17) | Discharged after admonition | |
| (18) | Delivered to parent or guardian | |
| (19) | Male | |
| (20) | Female | |
| (21) | Male | |
| (22) | Female | |
| (23) | Committed or referred | |
| (24) | Examined | |
| (25) | Required to attend on more than three days | |
| (26) | Remarks. | |

SCHEDULE OF OFFENCES

(Appended to C.R.No.7)

N.B:- (1) Every abetment should be included with the substantive offence abetted, but where such abetment falls under Sections 114, 115, 116 or 118 the same should be entered separately under the Offence abetted and a note made in the column Remarks against the entry, to facilitate the compilation of figures for the first head of Crime in the Police Statement of

(2) Every attempt, not separately specified in this schedule, should be entered immediately after the substantive offence at which it is an attempt.

| Class of offences | Chapter | Section | Description of offence | Number for Head of crime for Police Statement A | | |
|-----------------------------|---------|--|--|---|--------|---------|
| | | | | Statement No. II | Part I | Part II |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| Offences against the State. | VI | 121 to 130 131 to 136 And 137 138..... | 1. Offences under the Penal code | 1 | ... | 2 |
| Offences against the Army. | VII | | Offences against the State. | 2 | 2 | ... |
| | | | Offences relating to Army and Navy. | ib. | ... | 3 |
| | | | Harboring deserters by master of ship. | Ib | 7 | ... |
| | | | Wearing the dress of the | ... | 6 | ... |
| Offences by or relating to | VIII | 140,143 to 145,149{Cognizable | | | | |

| | | | | | | |
|--|------|---|---|------------------|------------------------|------------------------|
| public servants | | cases} 150, 151, 157 and 158, 147, 148, 152 and 153 143 (non-cognizable cases) and 154 to 15, | soldier Unlawful Assembly. | 4 Ib | Ib ... | ... 10 |
| Offences by or relating to public servants | IX | 160...161 to 169.. 170 and 171 172 to 190 | Rioting etc Rioting, unlawful Assembly. Affray | 5 6 7 8 | 7 ... | Ib 5 ... 4 |
| Contempt's of the lawful authority of public servants. | X | 193 to 200 201 to 204213 to 215 (non –cognizable cases) | By or relating to public servants Relating to public servants | 9 10 Ib | | 6 4 6 |
| False evidence and offences against public officers | XI | 227 and 228 205 to 211 212, 213 to 216 (cognizable cases) 216 and 216-A 217 to 223 | Offences against public Justice False evidence or Subordination, etc., of public servants | 10 Ib 11 | 4 ... 3 | ... 5 |
| Offences relating to coin and Government Stamps | XII | 224 to 226 231 to 1254 255 to 263 264 to 267 | Offences against Public Justice. False | 12 13 14 | Ib ... 57 | ... 8 ... |
| Offences | XIII | 269 to 277 | evidence, | | | |

| | | | | | | |
|---|------|---|--|------------------------|-----------------------|------------------------|
| relating to weight and measurements | | 270.. 271 to 276 and 278, 279, 281, | false complaints and claims | Ib Ib | 34 .. | .. 27 |
| offences relating to the Public health, safety, convenience decency and morals. | XIV | 283,285, 286 and 289, 281 and 282 284, 287 and 288, 290, 291. 295 &294 | Harbouring an offender Offences by Public servants | 5 Ib Ib | 57 34 ... | 27 |
| Offences relating to the Public health safety, convenience, decency and morals | | 294-A 295 to 297 298 | Other offences against public Justice. | 16 Ib | ... 57 | Ib ... |
| (contd) | XV | 302 and 303 307 304 304-A | Offences relating to coin Offences relating to stamps | 17 17-A 18 Ib | Ib .. 49 ... | ... 28 ... 22 |
| Offences relating to religion | | 308 305 and 306 309 311 312 to 315 316 317 | Offences relating to weights and measurements | | 8 9 ... | |
| Offences affecting the human body | XVI | 318 325 and 326 327 and 330 | Offences affecting public health | ... 19 Ib | 10 11 | |
| Offences against | XVII | 328... 329, 331 and 333 323 | -do- -do- | 20 | 12 13 | |

| | | | | | | |
|--------------|-------|-------------------|----------------|------|-----|-----|
| property | | 324 | Offences | 21 | | |
| | | 332 | affecting | | 14 | ... |
| | | | safety. | 21-A | | |
| Offences | XVIII | 334 | | | 15 | ... |
| relating to | | 335 | -do- | 22 | | |
| documents | XIX | 336&337 | -do- | | | |
| and to trade | XX | | Offences | 23 | 14 | ... |
| or property | XXI | 338.. | affecting | | | |
| marks. | XXII | | convenience. | 24 | 18 | ... |
| | | 341... | | | | |
| | | 342 to 344 | Offences | 25 | Ib | |
| | | 345 | affecting | | | ... |
| Criminal | | 346 to 367 | convenience | 26 | 39 | |
| breach of | | | Offences | | | ... |
| contracts of | | 363, 365, 368 and | affecting | 27 | ... | |
| service | | 369 | decency and | | | |
| | | | morals | 28 | ... | 11 |
| Offences | | 370... | Keeping | | | |
| relating to | | 371... | lottery office | 20 | 17 | Ib |
| marriage | | 372 and 373 | or Publishing | | | |
| | | | proposals for | 30 | Ib | ... |
| Defamation | | 374 | lottery. | | | |
| Criminal | | 376, A,B, 376C,D | Offences | Ib | 20 | ... |
| intimidation | | 376 to 376-1 | against | | | |
| insult and | | 377.. | religion | Ib | 22 | ... |
| annoyance. | | 382 | -do- | | | |
| | | | *Murder by | Ib | 21 | ... |
| | | 379 to 381 | thugs | | | |
| | | | Murder by | 31 | ... | ... |
| | | 401 | dacoits | | 23 | |
| | | 386to 389 | Murder by | Ib | | ... |
| | | | robbers | | 22 | |

| | | | | | |
|--|---------------|-----------------|----|-----|-----|
| | 384 and 385 | Muder by | Ib | | 17 |
| | 394.. | poison | | ... | |
| | | Other murders | Ib | 20 | .. |
| | 392... | Attempt at | | | |
| | 393... | murder | Ib | 41 | ... |
| | | Culpable | | | |
| | 396 ... | homicide | Ib | 29 | 16 |
| | 397... | Causing death | | | |
| | 397... | by rash or | Ib | 40 | ... |
| | | negligent act | | | |
| | 398 | Attempt at | Ib | Ib | ... |
| | 398... | culpable | | | |
| | 395... | homicide | 32 | 25 | ... |
| | 399 and 402 | | | | |
| | 400 ... | Abetment of | 33 | ... | ... |
| | 403 and 404 | suicide | | | |
| | 406 to 408 | Attempt at | Ib | 28 | ... |
| | 409 ... | suicide | | | |
| | 411 and 414 | Thug ... | 34 | 24 | ... |
| | 412 and 413 | | | | |
| | 417 to 420 | Causing | Ib | Ib | 14 |
| | 421 and 424 | miscarriage | | | |
| | 429... | | 35 | ... | ... |
| | 430 to 433 | Injury to | | 27 | |
| | 435 to 440, | urborn | 36 | | 15 |
| | 426, 427 &434 | | | 26 | |
| | 428 ... | Exposure of | 37 | | ... |
| | 459 and 460 | infants | | 42 | |
| | 449 and 452 | | Ib | | ... |
| | 454, 455, 457 | Concealment | | 15 | |
| | And 458 | of birth by | 38 | | ... |
| | 447 and 448 | secret disposal | | 16 | |

| | | | | | |
|--|----------------|----------------|-----|-----|-----|
| | 453 and 456 | of death body | 39 | | 12 |
| | 461 and 462 | | | ... | |
| | 465 to 469 | Grievous hurt | 40 | | ... |
| | 471 and 474 | | | 44 | |
| | 472, 473, 475 | Hurt for | 41 | | ... |
| | And 476 | purpose of | | ... | |
| | 477 ... | extorting | ... | | ... |
| | 482 and 486 to | property or | | 44 | |
| | 488 ... | confession, | 42 | 39 | ... |
| | 483 to 485 | etc, | | | |
| | 489 ... | | ... | ... | ... |
| | 491... | Administering | | | |
| | | stupefying | 43 | ... | ... |
| | 493 to 498 | Drugs, etc. to | | | |
| | 500 to 502 | cause hurt. | Ib | ... | ... |
| | 506 ... | | | | |
| | 504 and 506 to | Grievous hurt | 44 | 82 | ... |
| | 510 | for the | | | |
| | 505 ... | purpose of | 45 | 33 | ... |
| | | extorting | | | |
| | | property or | ... | 9 | ... |
| | | confession etc | | | |
| | | | 46 | 30 | 13 |
| | | Hurt | | | |
| | | Hurt by | 47 | 32 | Ib |
| | | dangerous | | | |
| | | weapon | 49 | 30 | ... |
| | | Hurt for | | | |
| | | deterring | 50 | 32 | ... |
| | | public | | | |
| | | Servant from | Ib | 30 | ... |
| | | his duty. | | | |

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|--|--|--|---|-----------------|-----------|------|
| | | | Hurt on grave or sudden provocation. | 51 Ib | 31 39 | ... |
| | | | Grievous hurt on provocation | 52 Ib | ... | ... |
| | | | Rash act | | | ... |
| | | | Causing hurt or endangering life. | Ib 53 54 | ... | ... |
| | | | Rash act causing grievous hurt or endangering life | Ib 55. Ib | 38 ... | ... |
| | | | Wrongful restraint | 56 57 | 35 36 | ... |
| | | | Wrongful confinement | 58 | 37 | |
| | | | -do- | Ib | 36 | 19 |
| | | | Wrongful confinement in secret etc., | 59 Ib | 47 43 | ... |
| | | | Criminal force | 60 | 48 | 20 |

| | | | | | | |
|--|--|--|----------------|----|------|-----|
| | | | or assault. | | | |
| | | | Criminal force | Ib | ... | ... |
| | | | to public | | | |
| | | | servant or | 61 | ... | ... |
| | | | woman, etc. | | | |
| | | | | Ib | ... | 18 |
| | | | Kidnapping or | | | |
| | | | forcible | 62 | ... | |
| | | | abduction | | | 6 |
| | | | with | Ib | ... | ... |
| | | | aggravating | | | |
| | | | circumstances | Ib | ... | ... |
| | | | Other cases of | | | |
| | | | kidnapping or | 63 | 0... | 21 |
| | | | abduction | | | |
| | | | . | 64 | ... | |
| | | | Slavery | | | ... |
| | | | | 65 | ... | |
| | | | Habitually | | | ... |
| | | | dealing in | 66 | ... | |
| | | | slaves. | | | ... |
| | | | | 67 | 26 | |
| | | | Buying or | | | |
| | | | selling a | 68 | .. | ... |
| | | | minor for | | | |
| | | | prostitution | 67 | ... | ... |
| | | | etc., | | | |
| | | | | 68 | 50 | ... |
| | | | Forced labour | | | |
| | | | | 69 | | |
| | | | Rape | | | ... |
| | | | | 70 | | |

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|--|--|--|--|-----------|--|-----------|
| | | | Unnatural offence | 71 | | 7 |
| | | | Theft with aggravating circumstances of cattle. | 72 73 | | Ib ... |
| | | | Ordinary | Ib. 74 | | 9 |
| | | | Other cases of theft* of cattle. | 75 | | Ib Ib |
| | | | Ordinary | | | 23 |
| | | | Belonging to a gang of thieves. | | | 24 |
| | | | | | | 25 |
| | | | Exgtortion with aggravating Circumstances | | | 26 |
| | | | Order cases of extortion | | | ... |
| | | | Robbery with hurt* | | | 2 |
| | | | By poison By other | | | 29 |

| | | | | | |
|--|--|--|---|--|-----|
| | | | means | | .. |
| | | | Other cases or Robbery * in the dwelling | | ... |
| | | | hous on the highway between sunset and sunrise. | | |
| | | | Other robberies | | |
| | | | Dacoity with murder | | |
| | | | Dacoity with hurt* | | |
| | | | By Poisonous or stupefying drugs. | | |
| | | | By other means | | |
| | | | Attempt at dacoit armed with deadly weapons. | | |

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| | | | <p>Dacoity</p> <p>Preparation and assembly for dacoity.</p> <p>Belonging to a gang dacoits</p> <p>Criminal breach of trust</p> <p>Criminal breach of trust by Public Servant, etc.</p> <p>Receiving etc., stolen property.</p> <p>Receiving stolen property by dacoity or habitually Cheating.</p> <p>Fradulent deeds or disposition of property</p> | | | |
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| | | | <p>Mischief with aggravating Circumstances</p> <p>Mischief with aggravating</p> <p>Other cases of mischief</p> <p>Other cases of mischief with aggravating Circumstances</p> <p>Criminal trespass resulting in grievous hurt or death.</p> <p>Criminal trespass for commission of serious offences</p> <p>-do-</p> <p>Other cases of criminal trespass.</p> <p>Lurking</p> | | | |
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| | | | <p>house-trespass or hous – breaking</p> <p>Breaking a closed receptacle.</p> <p>Forgery or uttering or possession forged documents or papers.</p> <p>Counterfeiting or making or possessing a counter seal etc. ,for forgery .</p> <p>Fraudulently destroying or defacing a will or other documents</p> <p>Using a false trade or property mark etc.,</p> | | | |
|--|--|--|--|--|--|--|

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|--|--|--|--|--|--|--|
| | | | <p>Counter-felting or making or possessing a die or plate or instrument for counterfeiting a trade or property mark.</p> <p>Removing, destroying etc.,</p> <p>Criminal breach of contracts of service.</p> <p>Offences relating to Marriage.</p> <p>Defamation.</p> <p>The threat being to cause death or other grievous hurt.</p> | | | |
|--|--|--|--|--|--|--|

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|--|--|--|--|--|--|--|
| | | | <p>Other case of intimidation etc.,</p> <p>-do-</p> <p>Offences under Security to kept the peace Chapter VIII (B) (Ss. 108, 111 to 118 and 122)</p> <p>Offences under Security for good behaviors Chapter VIII (B) (ss. 109, 110,111 to 118 and 122)</p> | | | |
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- These details should be noted in the column of Remarks in Register A for easy compilation.